

SL No. 1664 dt. 10 AUG 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 200/2014  
(C.W.P No. 3717/ 1985)  
(I.A. No. 340/ 2022)

In The Matter of:

M. C. Mehta

..... Applicant

Versus

Union of India & Others.

.....Respondents

A REPORT IN THE FORM OF AFFIDAVIT IN COMPLIANCE WITH THE SOLEMN ORDER OF  
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI 21.02.2024

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Field By

  
Madhumita Bhattacharjee

Advocate

for the State of West Bengal

LGF-1921, J Block, CR Park, New Delhi

D/2674/1999

Date : 12.08.2024

Place New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 200/2014/PB  
(C.W.P No. 3727/1985)  
(I.A. No. 340/2022)

In the matter of  
M.C. Mehta

..... Petitioners  
-Versus-

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..... Respondents

Affidavit on behalf of the District Magistrate & Ex-Officio, Chairman of the District Ganga Protection Committee, Purba Bardhaman District.

I, Smt K. Radhika Aiyar, D/o Yegnanra yanan Kailasam , aged about 37 years, by faith- Hindu, having office at Kachhari Road, Kali bazaar, Bardhman, District: Purba Bardhman, Pin: 713101, do hereby solemnly affirm and submit as follows:

1. That I am the District Magistrate and Ex-Officio Chairperson of District Ganga Protection Committee, Purba Bardhaman, I am well acquainted with the facts and circumstances of the case to swear, sign and affirm this Affidavit.

2. That this report in the form of Affidavit is filed in compliance of solemn Order dated 02.05.2024, 21.02.2024 and 24.11.2023 passed by the Hon'ble NGT, Principal Bench, New Delhi.

3. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide solemn Order dated 24.11.2023 has directed each of the District to disclose information in respect to the following.

- (a) Sewage
- (b) Municipal Solid waste Disposal
- (c) Construction and Demolition waste
- (d) Industrial Effluent Discharge
- (e) Regulation of flood Plain Zone
- (f) Bio Medical Waste, Mining

4. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide Solemn Order dated 21.02.2024 has directed each of the district to disclose information in respect to the following :-

- (a) Timeline for achieving the target of 100% treatment of sewage generated per day and also the phase manner in which the target will be achieved.
- (b) The manner and extent of utilization of funds received from NMCG and utilization of the amount credited in ring-fenced account.

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(c) The steps which have been taken for demarcation of flood plain zones of River Ganga within the District.

5. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide Solemn Order dated 02.05.2024 has directed each of the District to disclose information in respect to the following:-

(a) Number and details of operational STPs in the state and water quality analysis of treated water discharge from those STPs in the state.

(b) Water Quality of Ganga and its tributaries.

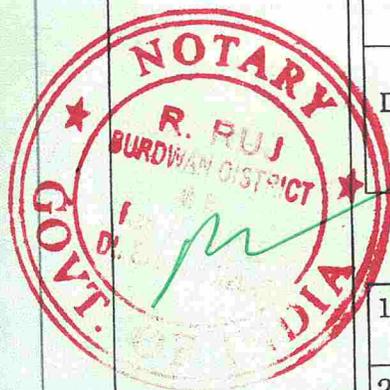
6. That, there are 19 Gram panchayats under 6 Blocks i.e.w Kalna - II, Kalna - I, Purbasthali - I, Purbasthali - II, Katwa - II and Ketugram - II and 3 Urban Local Bodies namely Kalna, Katwa and Dainhat adjoining the River Ganga in the District Purba Bardhaman.

**Name of the District: Purba Bardhaman (Urban Area)**

SL	PARTICULARS	Remarks																																
1.	Sewage																																	
(a)	Per day generation of sewage in each city/ town within the District	In this connection it may be mentioned here that the generation of total sewage is 11.25 MLD/ day for Katwa Municipality. As per data received from National Mission for Clean Ganga, among identified 118 important River Front Towns only Katwa Municipality under Purba Bardhaman are adjoining to River Ganga. (Copy of the report is annexed herewith marked as "Annexure - A "																																
(b)	Quantity of Sewage treated per day, city/town wise	Quantity of Sewage treated per day (in MLD) in Katwa Municipality is 2.36 MLD/ day.																																
(c)	The number of sewage treatment plant existing and their capacity utilization and mode of disposal in each city/ town	In this regard it is mentioned that there is a STP of Build up capacity in MLD is 4.36 MLD at Katwa Municipality and treated water from this STP is discharged in to river Ganga.  Status of existing Sewage Treatment Plant (STP)																																
		<table border="1"> <thead> <tr> <th colspan="4"></th> <th colspan="4">Status of existing Sewage treatment Plant (STP)</th> </tr> <tr> <th colspan="2"></th> <th>Number of STP</th> <th>Buils up capacity in MLD</th> <th>Capacity Utilization cin (%) **</th> <th colspan="3">Mode of disposal in each town</th> </tr> <tr> <th colspan="2"></th> <th>(a)</th> <th>(b)</th> <th colspan="4">(c)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Katwa</td> <td>11.25</td> <td>2.36</td> <td>1</td> <td>4.36</td> <td>54.12%</td> <td>(A) Treated Water is being re-used for different purposes as per policy prepared by UD&amp;MA Deptt. (June, 2020) (B) Balance treated water is being discharged in surface water body</td> </tr> </tbody> </table>					Status of existing Sewage treatment Plant (STP)						Number of STP	Buils up capacity in MLD	Capacity Utilization cin (%) **	Mode of disposal in each town					(a)	(b)	(c)				1	Katwa	11.25	2.36	1	4.36	54.12%	(A) Treated Water is being re-used for different purposes as per policy prepared by UD&MA Deptt. (June, 2020) (B) Balance treated water is being discharged in surface water body
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		** Utilization capacity is worked out on the basis of as on date design flow of each STP.																																
		(Copy of the policy is annexed herewith marked as "Annexure-A"																																

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	Quantity of discharged treated sewage from each STP, particularly for fecal coli form	(a) Newly constructed STPs are compliant with the standard set by Hon'ble NGT in its order dated 30-04-20219. (b) Old STPs are compliant with the standred set by MoEFF&CC in its notification dated 13-10-2017.																																				
(e)	Time bound plan to meet the gap, if any, in generation and treatment of sewage	Time bound plan to meet up the gap is mentioned that, (i) 13.50 MLD capacity STP at (Katwa) is under process of sanction which will include augmentation of already existing STP, (ii) After 4 <sup>th</sup> call, Detailed Project Report (DPR) on FSTP at Burdwan (50 KLD) is under Tendering stage..																																				
(f)	Details of Hotels, Dharmshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.	No Hotels, Dharamshala and Ashram operating without proper consent and discharging no untreated effluent in the Jurisdiction and needs no action thereon.  Copy of the report on a-f above is annexed herewith marked as <b>"Annexure-A"</b>																																				
(g)	Water quality in river and its tributaries in abutting districts/ towns in terms of fecal coli form (MPN/ 100ml)	The water quality report of the district (Damodar) received from West Bengal Pollution Control Board from month of June, 2024 suggests that the pH is above 8.0units. BOD is also in the satisfied level i.e. as much as BOD level is 2.2 mg/l as per said report. The report has been described as under:-  <table border="1" data-bbox="500 1204 1523 1553"> <thead> <tr> <th colspan="8">Water Quality of River Ganga during June, 2024 in Purba Bardhaman</th> </tr> <tr> <th>River</th> <th>Station</th> <th>PH (Unit )</th> <th>DO (mg/l)</th> <th>BOD (mg/l)</th> <th>Total Coliform (MPN/ 100ml)</th> <th>Fecal Coliform (MPN/ 100ml)</th> <th>Fecal Streptococ ci (MPN/ 100ml)</th> </tr> </thead> <tbody> <tr> <td>Damodar</td> <td>Water in take point for Burdwan Town</td> <td>8.35</td> <td>7.9</td> <td>2.2</td> <td>2600</td> <td>2100</td> <td>14</td> </tr> </tbody> </table> <table border="1" data-bbox="511 1580 1534 1989"> <thead> <tr> <th colspan="2">Primary Water Quality Criteria for bathing water</th> </tr> </thead> <tbody> <tr> <td>1. Fecal Coliform MPN/ 100ml:</td> <td>(500 desiracble), 2500 (Maximum permissible)</td> </tr> <tr> <td>2. Fecal Streptococci (MPN/ 100ml):</td> <td>100 (desirable), 500 (Maximum permissible)</td> </tr> <tr> <td>3. pH:</td> <td>Between 6.5 – 8.5</td> </tr> <tr> <td>4. Dissolved Oxygen:</td> <td>5 mg/ or more</td> </tr> <tr> <td>5. Biochemical Oxygen demand 3 day, 27° C</td> <td>3 mg/l or less</td> </tr> </tbody> </table> Copy of report annexed herewith marked as <b>"Annexure-B"</b>	Water Quality of River Ganga during June, 2024 in Purba Bardhaman								River	Station	PH (Unit )	DO (mg/l)	BOD (mg/l)	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)	Fecal Streptococ ci (MPN/ 100ml)	Damodar	Water in take point for Burdwan Town	8.35	7.9	2.2	2600	2100	14	Primary Water Quality Criteria for bathing water		1. Fecal Coliform MPN/ 100ml:	(500 desiracble), 2500 (Maximum permissible)	2. Fecal Streptococci (MPN/ 100ml):	100 (desirable), 500 (Maximum permissible)	3. pH:	Between 6.5 – 8.5	4. Dissolved Oxygen:	5 mg/ or more	5. Biochemical Oxygen demand 3 day, 27° C	3 mg/l or less
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2.	Municipal Solid waste disposal																																					
(a)	Per day generation of Solid Waste in each city/ town within the District	In this regard it may also be mentioned that the generation of Fresh Solid Waste at Katwa Municipality under the District Purba Bardhaman is 47.09 Tonne Per Day (TPD).																																				
(b)	Quantity of Solid waste treated per day, in each city/ town of the District	In this regard it may also be mentioned that Per day quantity of total waste are being collected in segregated manner is 20.79 Tonne Per Day (TPD). Total waste of 47.09 Tonnes Per Day (TPD) are collected and transported to the existing dumpsite.																																				

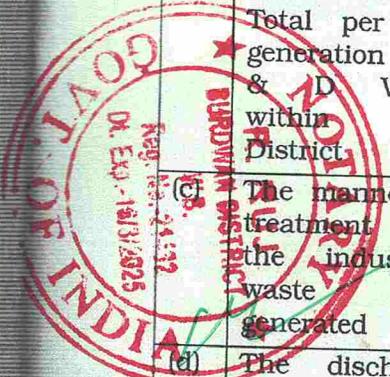


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The gap in treatment of solid waste	Detailed reports in this regard it may also be mentioned that the processing gap of Solid waste is 47.09 Tonnes Per Day (TPD).																						
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1	Purba Bardhaman	Katwa	20	47.09	10	20.79	47.09		47.09	Existing dumpsite													
(d)	<p>Legacy waste and the time bound plan to treat legacy waste</p> <p>In this regard it may also mentioned that in first phase 3,885 MT of legacy waste has been bio remediated. There is further accumulation of legacy waste 45,478 MT assessed.</p> <p>Tender to be floted within September, 2024. Expected timeline within which Biomining and bioremediation of residual quantity is to be done within October, 2025.</p>																						
(e)	<p>The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste</p> <p>(i) Goodearth: low sand filing and partialy as soil conditioner in garden  (ii) Insert: low sand filling and base course filling in road constructuion.  (iii) RDF: Cement manufacturing units.  (iv) C&amp;D waste: used as filte material in road construction.</p>																						
(f)	<p>Current status of dumping of solid waste with the reference to location</p> <p>In this regard it may also be mentioned that the current status on dumping of solid waste for Katwa Municipality is at Stadium Para, Ward no: 12, Beside Howrah – Katwa rail line, near Label Crossing.</p> <p>GPS coordination of Dumpsite: 22.7191°N 88.3800°E</p> <p>Copy of the report is annexed herewith marked as <b>“Annexure – C”</b>.</p>																						
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(a)	<p>Total per day generation of C &amp; D Waste within the District</p> <p>In this regard it may also be mentioned that the generation of total C &amp; D waste are as follows:</p> <p>Construction and Demolition Waste of Ganga Towns under Purba Bardhaman</p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>District</th> <th>Name of Ganga Town</th> <th>Total per day generation of C &amp; D Waste within the District</th> <th>The detail of plant established for the treatment of C &amp; D Waste including the existing capacity and capacity utilization</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Purba Bardhaman</td> <td>Katwa</td> <td>3.95</td> <td>No Plant has been established for C&amp;D Management</td> </tr> </tbody> </table> <p>However Segregated fractions are being sold and reused and it is planned that remaining to be processed in Cluster mode. Identification of land for the plant is under process.</p> <p>Copy of the report is annexed herewith amrked as <b>“Annexure – C”</b>.</p>	Sl No	District	Name of Ganga Town	Total per day generation of C & D Waste within the District	The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization	1	Purba Bardhaman	Katwa	3.95	No Plant has been established for C&D Management												
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	Industrial Effluent discharge																												
(a)	Number of industrial unit discharging their effluent treated/ untreated in river Ganga and its tributaries and details of defaulting industrial units.	<p>In this regard it may also be mentioned that the number of Industrial units discharging their effluents in the River Ganga and its tributaries are 340 (Fifty).</p> <p>Details of defaulting units: I) M/s Kalna Rice Mills Pvt Ltd. located at Japatpara, P.O. &amp; P.S Kalna, Dist. Purba Bardhamanj, PIN - 713409</p> <p>ii) M/s Umananda Rice Mill Pvt. Ltd, located at Niralgachhi, P.O. Dhatrigram, P.S. Kalna, Dist. Purba Bardhaman, PIN-713405</p> <p>iii) M/s R.K Industries, located at Lichutala, P.O &amp; P.S Kalna, Dist. Purba Bardhaman</p> <p>iv) M/s Maa Laxmi Modern Mini Rice Mill, located at Vill. &amp; P.O Bhatar, Dist. Purba Bardhaman, PIN. 713125</p> <p>v) M/s Tarama Rice Mill Pvt Ltd. Located at Vill &amp; P.O Amarun, P.S. Bhatar, Dist. Purba Bardhaman, PIN - 713125</p> <p>For all the above defaulting units, Direction has been issued by the State Board</p>																											
(b)	The daily generation of such industrial waste within the District. Total per day generation of C & D Waste within the District.	Total daily generation of such industrial waste within the District: 1144.07 (KL/day) (One Thousand One Hundred Forty Four)																											
(c)	The manner of treatment of the industrial waste so generated	In this regard it may also be mentioned that the manner of treatment of Industrial waste so generated: Effluent Treatment Plants.																											
(d)	The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet	<p>In this regard it may also be mentioned that recently effluent monitoring has been conducted by the State Board at M/s Singh Bhawani Paper Mills Pvt. Ltd., M/s Krishna Tissues Pvt. Ltd, and M/s Debnath Kagoj Udyog (P) Ltd.</p> <p>The Industrial Waste from from each outlet:</p> <table border="1" data-bbox="511 1814 1534 2163"> <thead> <tr> <th colspan="2">The discharge effluent analysis from the ETP treating the industrial waste from M/s. Singh Bhawani Paper Mills (P) Ltd.</th> <th>The permissible limit For comparison.</th> </tr> </thead> <tbody> <tr> <td>BOD</td> <td>Not Done</td> <td>30 mg/l</td> </tr> <tr> <td>COD</td> <td>27.64</td> <td>250 mg/l</td> </tr> <tr> <td>pH (Unit)</td> <td>6.85</td> <td>6.5 - 8.5</td> </tr> <tr> <td>TSS</td> <td>16.00</td> <td>100 mg/l</td> </tr> </tbody> </table> <p>* Remarks: Treatment facility available</p> <table border="1" data-bbox="511 2190 1534 2486"> <thead> <tr> <th colspan="2">The discharge effluent analysis from the ETP treating the industrial waste from M/s. Krishna Tissues Pvt Ltd.</th> <th>The permissible limit For comparison.</th> </tr> </thead> <tbody> <tr> <td>TSS</td> <td>16.00</td> <td>100 mg/l</td> </tr> <tr> <td>Total Chromium</td> <td>BDL</td> <td>0.1 mg/l</td> </tr> <tr> <td>COD</td> <td>21.45</td> <td>250 mg/l</td> </tr> </tbody> </table>	The discharge effluent analysis from the ETP treating the industrial waste from M/s. Singh Bhawani Paper Mills (P) Ltd.		The permissible limit For comparison.	BOD	Not Done	30 mg/l	COD	27.64	250 mg/l	pH (Unit)	6.85	6.5 - 8.5	TSS	16.00	100 mg/l	The discharge effluent analysis from the ETP treating the industrial waste from M/s. Krishna Tissues Pvt Ltd.		The permissible limit For comparison.	TSS	16.00	100 mg/l	Total Chromium	BDL	0.1 mg/l	COD	21.45	250 mg/l
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(e)	The per day generation of industrial solid waste and manner of its treatment and disposal in the District.	In this regard it may also be mentioned that the per day generation of industrial solid waste are 1768.652 (One Thousand Seven Hundred Sixty Eight Point Six Hundred Fifty Two) MT/ month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and processed Pulp) and manner of its treatment is land filling.  Copy of the report is annexed herewith marked as " <b>Annexure D</b> ".																								
5.	Regulation of Flood Plain Zone																									
(a)	If the flood plain zone has been demarcated and the extent of encroachment on the flood plain zone in the District	a-b) For demarcation of Flood Plain Zone in W.B. including this district an Expert Committee was constituted to demarcate Flood Plain Zone in West Bengal. The report of Expert Committee was examined by Irrigation and Waterways Department for their observation . The issue was taken up by Chief Secretary in a meeting with the Stakeholder Departments on 08.07.2022. In the meeting, it was resolved that it is not practically possible to implement the Flood Plain Zone in West Bengal and advice would be sought from Ministry of Jal Shakti on how to proceed in the matter. Letter was sent to MOJS on 28.07.2022 seeking guidance on flood plain demarcation and management in W.B.																								
(b)	The details of direct discharge of pollutants by the encroachers by the side of the river Ganga and its tributaries in the District.	Again a letter also has been sent on 16.07.2024 by the Additional Chief Secretary, of the Government of West Bengal to the Secretary of Jal Shakti , Department of Water Resources & River Development & Ganga Rejuvenation, Government of India in which he has sought for the guidance about multiple issues regarding Flood plain demarcation and management. Copy of the report is annexed herewith marked as " <b>Annexure - E</b> ".																								
6.	Bio medical Waste																									
(a)	The per day total generation of Total per day	In this regard it may also be mentioned that on the aspect of Bio medical Waste Management the statistical data is produced below:																								

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generation of C & D Waste within the District medical waste in the District	SI No.	Name of the District	Number of Health Care Units	Bio-medical Generation (Kg/ day)	Bio-medical Waste treatment and disposal (Kg/day) in Common Bio medical Waste Treatment Facilities				
	1	Purba Bardhaman	534	3481.89	3481.89				
(b) The manner of its treatment and disposal	<p>In this regard it may also be mentioned that as per received report on Bio-Medical Waste Management in Purba Bardhaman District have 534 (Five Hundred Thirty Four) nos. of health Care Units, Total Bio-medical Waste Generation is 3481.89 (Three Thousand Four Hundred Eighty One Point Eighty Nine) Kilo Gram Per Day. Disposal of Bio-medical waste generated from Government healthcare establishment are disposed as per standard norms at a dedicative facility mentioned by designated scavenging vendor at Koichor, Mongolkote under Purba Bardhaman.</p> <p>Copy of the report is annexed herewith marked with "Annexure - F".</p>								
7	Mining								
(a) Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries and details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016.	<p>In this regard have been received from the Office of the District Land &amp; Land Reforms Officer, Purba Bardhaman, which may be mentioned below:</p> <table border="1"> <tr> <td>Number of Cases registered within a Year (2023) against illegal mining in the bed of floodplains of river Ganga and its tributaries</td> <td>1. Number of FIR lodge for illegal mining (2023) in the riverbed of Ganga and its tributaries: 14 (Fourteen).</td> </tr> <tr> <td>Details of enforcement of Mining Policy of State and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM 2020) and Sustainable Sand Management Guidlines 2016</td> <td>1. Number Enforcement Programme to curb illegal Mining: 246 (Two Hundred Forty Six).</td> </tr> </table> <p>Copy of the report is annexed herewith marked as "Annexure - G".</p>					Number of Cases registered within a Year (2023) against illegal mining in the bed of floodplains of river Ganga and its tributaries	1. Number of FIR lodge for illegal mining (2023) in the riverbed of Ganga and its tributaries: 14 (Fourteen).	Details of enforcement of Mining Policy of State and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM 2020) and Sustainable Sand Management Guidlines 2016	1. Number Enforcement Programme to curb illegal Mining: 246 (Two Hundred Forty Six).
Number of Cases registered within a Year (2023) against illegal mining in the bed of floodplains of river Ganga and its tributaries	1. Number of FIR lodge for illegal mining (2023) in the riverbed of Ganga and its tributaries: 14 (Fourteen).								
Details of enforcement of Mining Policy of State and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM 2020) and Sustainable Sand Management Guidlines 2016	1. Number Enforcement Programme to curb illegal Mining: 246 (Two Hundred Forty Six).								

Name of the District: Purba Bardhaman (Rural)

### I. Sewage in respect of rural areas adjoining river Ganga under Purba Bardhaman District:

In Purba Bardhaman District there are 19 (Nineteen) Gram Panchayats under 6 (Six) Blocks namely Kalna - II, Kalna - I, Purbasthali - I, Purbasthali - II, Katwa - II and Ketugram - II adjoining the river Ganga. In Rural Areas in respect of Purba Bardhaman district no STP has been set up. Therefore, per day generation of Sewage is treated by following process mention hereunder.

90% household of Rural areas having twin pit toilet. The Sewage generated by those household are 100% treated by aerobic decomposition.

The Waste Water generated by the household are treated by soak pit and leach pit and waste water generated in community level is treated by DEWATS (Decentralized Waste Water Treatment

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system) vertical filter Chamber and community leach pit and thereby it prevent contamination of surface and sub surface water.

Block wise Gray Water Management (GWM) report (Cumulative) at Ganga surrounding Gram Panchayats under Purba Bardhaman							
Sl No	Block	No of Block	No of Gps	No of villages	No of tender	No of Work order	No of project completed
1	Kalna - II	1	1	10	38	38	28
2	Kalna - I	1	4	38	14	7	122
3	Katwa - II	1	2	15	63	60	820
4	Ketugram - II	1	2	19	227	178	164
5	Purbasthali - I	1	3	35	189	264	172
6	Purbasthali - II	1	7	53	178	138	136
Total -		6	19	170	709	685	1442

## II. Solid Waste Management is respect of rural areas under Purba Bardhaman district:

Sl No	Name of the Panchayat Samiti	GP Name	Present SWM Status
1	Kalna - I	Dhatrigram	Functional
2		Hatkalna	Functional
3		Krishnadevpur	On going
4		Nandai	On going
5	Kalna - II	Satagachhi	Functional
6	Purbasthali - I	Jahannagar	Functional
7		Samudragarh	Functional
8		Nasaratpur	DPR under preparation
9	Purbasthali - II	Jhaudanga	On going
10		Majida	Functional
11		Mertala	Functional
12		Nimdaha	Functional
13		Patuli	Marged with Pilla GP
14	Katwa - II	Pilla	Functional
15		Purbasthali	Functional
16	Ketugram - II	Agradwip	Functional
17		Gazipur	Functional
18	Ketugram - II	Maugram	Functional
19		Sitahati	Functional
Total		<b>Complete</b>	<b>15</b>
		<b>On going</b>	<b>3</b>
		<b>DPR under process</b>	<b>1</b>

Copy of the report is annexed herewith marked as "Annexure - H".

An action taken report against 03nos CPCB identified drains in the district Purba Bardhaman has been detailed on format report. The report is as follows:

Sl No	Code	Name of the Drain	District	Action Taken
01	R3	Sankhai Para Ghat Drain, Katwa	Purba Bardhaman	Will be tapped under Katwa STP, DPR is under examination of NMCG
02	R4	Drain near Kasiganj, Katwa	Purba Bardhaman	Will be tapped under Katwa STP, DPR is under examination of NMCG

03	RS	Sukanrta Palli High Drain, Katwa	Purba Bardhaman	Will be tapped under Katwa STP, DPR is under examination of NMCG
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Copy of the report is annexed herewith marked as "Annexure - I".

#### 8. Utilization Certificate:

##### Ring Fenced Account:

In this regard this is mentioned that, as per information received from Urban Development & Municipal Affairs the fund amounting Rs. 3283898.00 has been allotted to Executive Engineer, Municipal Engineering Department, burdwan Division, Purba Bardhaman.

Copy of the report is annexed herewith marked as "Annexure - J".

All funds received from WBSPMG, have been utilized by District Ganga Committee, Purba Bardhaman as per order by Programme Director of West Bengal State NGRBA Programme Management Group (WBSPMG) details are as follows:

ULB and Block wise fund release request to DGC, Purba Bardhaman by ULBs and Blocks on various IEC activities related to Namami Gange already held in Purba Bardhaman District 2023-2024						
Sl No.	Name of IEC activities & Date of event	WBSPMG Memo No & Date	Sanctioined amount from WBSPMG (Rs.)	Frund request received from	Allotment received from WBSPMG	UC send to WBSPMG
1	World Water Day, 2023			SDO, Kalna BDO Khandaghosh	5204-NGRBA/ SPMG/IEC Drive - 679/2022 Date: 09/11/2023	Memo No: 48/DGC/XLI /4/2023 Dated: 15/03/2024
2	Mission Life, 2023	D.O.no.CO- 20/2/2023-NMCG Dated: 01/05/2024	Rs. 2,00,000.00	SDO, Kalna SDO, Katwa	5270-NGRBA/ SPMG/IEC Drive - 679/2022 Dated: 08/12/2023	Memo No: 48/DGC/XLI /4/2023 Dated: 15/03/2024
3	Swachhta Hi Sewa, 2023	5024-IEC Activities - 427/2017 Date: 19/09/2024	Rs. 50,000.00	SDO, Kalna BDO, Ketugram - II BDO, Memari - II	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI /4/2023 Dated: 29/04/2024
4	Display of Banners/ flex during Durga Puja	5148/9-NGRBA/ SPMG/IEC Activities - 427/2017/P-III- 2023 Dated: 17/10/2023	Rs. 25,000.00	SDO, Kalna SDO, Katwa SDO, Burdwan Sadar (North) SDO, Burdwan Sadar (Sadar)	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/X LI/4/2023 Dated: 18/06/2024
5	Ganga Utsav, 2023	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 1,00,000.00	SDO, Kalna Sdo, Katwa	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI /4/2023 Dated: 29/04/2024
6	River Festival, 2023	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 2,00,000.00	SDO, Kalna SDO, Katwa SDO, Burdwan Sadar (North) BDO, Memari - II	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI /4/2023 Dated: 29/04/2024
7	Mass Awareness Exhibition	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 70,000.00	SDO, Katwa	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/X LI/4/2023 Dated: 18/06/2024
8	Behavioral Change Communication Activities	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 50,000.00	SDO, Kalna SDO Katwa	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/X LI/4/2023 Dated: 18/06/2024
9	Public Outreach and knowledge based events in Educational institutions	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 1,00,000.00	SDO, Kalna	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/X LI/4/2023 Dated: 18/06/2024
10	Quarterly Ghat Pe Haat- Kalna- I	Minutes of the 2 <sup>nd</sup> Review Meeting of WBSPMG with DGCs dated: 25.04.2023	Rs. 50,000.00	BDO, Kalna - I	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI /4/2023 Dated: 29/04/2024

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11	Quarterly Ghat Pe Haat - Khandaghosh	Minutes of the 2 <sup>nd</sup> Review Meeting of WBSPMG with DGCs dated: 25.04.2023	Rs. 50,000.00	BDO, Khandaghosh	5870-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	Memo No: 102/DGC/X LI/4/2023 Dated: 18/06/2024
12	Additional Communication & Public Outreach Activities	5371-NGRBA/SPMG/IEC Activity-427/2017/P-III(2023) Dated: 08/01/2024	Rs. 79,500.00	DGC, Purba Bardhaman SDO, Kalna SDO, Katwa	5961-NGRBA/SPMG/IEC Drive - 679/2022 Dated: 30/07/2024	Fund Sub-allotted but UC yet to be received from concerned SDOs/ULBs /Blocks
13	World unity Day, 2024	5136/1(10) - NGRBA/SPMG/IE X-Activities-427/2017 Dated: 13/10/2023	Rs. 1,50,000.00	SDO, Katwa SDO, Burdwan Sadar (North) BDO, Purbasthali - II BDO, Burdwan - I BDO, Khandaghosh	5961-NGRBA/SPMG/IEC Drive - 679/2022 Dated: 30/07/2024	Fund Sub-allotted but UC yet to be received from concerned SDOs/ULBs /Blocks

Copy of the report is annexed herewith marked as "Annexure - J".

9. **Other Associated Activities undertaken by DGPC:**

No of awareness programme conducted as per approved Annual Action Plan for the month of January and February 2024 on Ghat Pe Haat 2024, Behavioural Change Communication, Public Outreach and Knowledge Based Events, Wall Painting and Slogan Competition on Ganga Pollution Abatement, all programme were organized at Kalna - I, Kalna - II, Purbasthali - II, Purbasthali - I, Katwa - II and Ketugram - II blocks respectively on different dates.

8. That it is submitted that the District Ganga Protection Committee, Purba Bardhaman District has taken all possible measures for implementing the programmes vis-à-vis work relating to Ganga Pollution Abatement as submitted herein above, which the Hon'ble Tribunal may graciously accept.

10. That the statements as contained in foregoing paragraph no. 1 to 7 are true to my knowledge and belief based on records as available in the office of the deponent and the rest are my humble submission before this Hon'ble Green Tribunal.



Advocate  
State of West Bengal

*Dejan*  
Deponent  
District Magistrate  
&  
Chairperson, DGC,  
Purba Bardhaman

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Purba Bardhaman on 10/08 Day of August, 2024.

Identified by me

Advocate  
State of West Bengal

Solemnly affirm before me  
by Sri/Smt. M.C. Mehta  
Identified by Sri. Mr. Bhattacharya  
Advocate  
this the 10/08 day of  
2024

Deponent

*Dejan*  
District Magistrate  
&  
Chairperson, DGC,  
Purba Bardhaman

*Dejan*  
Notary  
Purba Bardhaman, W.B.

10 AUG 2024

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ANNEXURE- H

I. Sewage											
Name of the District: Purba Bardhaman											
Sl. No	Name of Town	Sewage Generation per day (in MLD)	Quantity of Sewage treated per day (in MLD)	Status of existing Sewage Treatment Plant (STP)				Quality of discharged treated sewage from each STP, particularly for Faecal Coliform	Time bound plan to meet up the gap	Details of Hotels, Djarumshala, Ashram operating without proper consent and discharging untreated effluent	Water Quality in terms of Faecal Coliform (MPN/100 ml)
				Number of STP	Built up Capacity in MLD	Capacity Utilization in (%)	Mode of disposal in each town				
1	Katwa	11.25	2.36	1	4.36	54.10%	A) Treated Water is being re-used for different purposes as per policy prepared by UD&MA Deptt. (June, 2020) B) Balance treated water is being discharged in surface water body	a) Newly constructed STPs are compliant with the standard set by Hon'ble NOT in its order dated 30-04-2019 b) Old STPs are compliant with the standard set by MoEFF&CC in its notification dated 13-10-2017	a) 13.50 MLD capacity STP at (Katwa) is under process of sanction which will include augmentation of already existing STP. b) FSTP at Burdwan (50 KLD) is under Tendering stage.		Water Quality report including Faecal Coliform for the month of Feb 2024 is enclosed in Annexure-A. The report is received from WBPCB.
<b>Total</b>		11.25		1	4.36						

\* Sewage generation is based on the estimated population in Urban Areas as of 2022 taking 2011 Census as base and the same has been approved in the meeting of Technical Committee UD&MA Department held on 23.11.2023.

\*\* Utilization capacity is worked out on the basis of as on date design flow of each STP.



ATTESTED  
 RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

ATTESTED  
 RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Jharkhand  
 Bardhaman, Govt. of W.B.

NATIONAL MISSION FOR CLEAN GANGA

Important 118 River front Towns identified

S.No.	State	Class of Town	District	Town	Type	Census 2011 Population	
44	Bihar	IV	Meerut	Hastinapur	NP	26452	
45			Kanpur Nagar	Bithoor	NP	11300	
46			Budeun	Babrala	NP	18108	
47			Bhojpur	Arrah	M Corp.	261430	
48			Bhagalpur	Bhagalpur	M Corp.	252008	
49			Buxar	Buxar	NP	102861	
50			Saran	Chapra	NP	202352	
51			Vaishali	Hajipur	NP	147688	
52			Munger	Munger	M Corp.	213303	
53			Patna	Patna	M Corp. + OG	1684297	
54		Patna	Danapur (Dinapur Nizamat)	NP + CB	211152		
55		Begusarai	Begusarai	M Corp.	252008		
56		Kathar	Katihar	M Corp + OG	240838		
57		Munger	Jamalpur	NP	105434		
58		Nalanda	Bihar Sharif	M Corp	297268		
59		Patna	Mokameh	NP	60678		
60		Patna	Fatuah	NP	50961		
61		Patna	Barh	NP	61470		
62		Begusarai	Barauni	NP	71660		
63		Bhagalpur	Sultanganj	NP	52892		
64		Buxar	Dumraon	NP	53618		
65		Kaimur (Bhabua)	Bhabua	NP	50179		
66		Lakhisarai	Lakhisarai	NP	99979		
67		Patna	Phulwari Sharif	NP	81740		
68		Lakhisarai	Barahiya	NP	43032		
69		Bhagalpur	Kahelgaon (Colgong)	NP + CT	33700		
70		Patna	Bakhtiyarpur	NP	47897		
71		Bhagalpur	Naugachhia	NP	49069		
72		Saran	Sonepur	NP	37776		
73		Sahebganj	Sahebganj	NP	88214		
74		Sahebganj	Rajmahal	NP	22514		
75		Jharkhand	II	Kolkata	Kolkata	M Corp.	4496694
76		Maldah		English Bazaar	M	205521	
77		Murshidabad	Batrapur	M	195223		
78		Nadia	Santipur	M	151777		
79		Purba Medinipur	Haldia	M	200827		
80		Uttar Dinajpur	Raiganj	M	183612		
81		Nadia	Krishnanagar	M	153062		
82		Nadia	Nobedwip	M	125543		
83		North 24 Parganas	Barrackpore	M	152783		
84		Hugli	Uttarpara Kotrung	M	159147		
85		Hugli	Rishra	M	124577		
86		Hugli	Baidyabati	M	121110		
87		Hugli	Chandani	M	111251		
88		Hugli	Bhadreshwar	M	101477		
89		North 24 Parganas	Kamarhati	M	330211		
90		North 24 Parganas	Baranagar	M	245843		

10 AUG 2024

NOTARY  
 R. RUJ  
 BURDWAN DISTRICT  
 W.B.  
 Reg. No. - 21-32  
 Dt. Exp. - 18/01/2025  
 GOVT. OF W.B.

10 AUG 2024

NATIONAL MISSION FOR CLEAN GANGA							
Important 118 River front Towns Identified							
S.No.	State	Class of Town	District	Town	Type	Census 2011 Population	
1	Uttarakhand	I	Haridwar	Haridwar (including BHEL Rantpur)	NPP + OG + ITS	278286	
2		II	Dehradun	Rishikesh (including Tapovan)	NPP	73725	
3		III	Chamoli	Chamoli	Gopeshwar	NPP	21447
4				Tehri Garhwal	Tehri	NPP	24014
5				Garhwal	Srinagar	NPP	20115
6		IV	Chamoli	Chamoli	Joshimath	NPP	16709
7				Uttarkashi	Uttarkashi (Budkof)	NPP	17475
8				Tehri Garhwal	Muni ki Reti - Dhaluwala	NP + CT	28636
9		V	Chamoli	Chamoli	Gaucher	NP	8864
10				Chamoli	Karnaprayag	NP	8297
11				Rudraprayag	Rudraprayag	NPP	9313
12		VI	Garhwal	Garhwal	Kirtinagar	NP	1517
13				Chamoli	Nandprayag	NP	1641
14				Chamoli	Badrinath (puri)	NP	2438
15		Uttar Pradesh	I	Tehri Garhwal	Devprayag	NP	2152
16	Allahabad			Allahabad	M Corp. + OG + CB	1195329	
17	Farrukhabad			Farrukhabad	NPP	278581	
18	Ghazipur			Ghazipur	NPP + OG	121020	
19	Kanpur Nagar			Kanpur	M Corp. + OG + CB	2878591	
20	Mirzapur			Mirzapur	NPP	234871	
21	Varanasi			Varanasi	NPP	1198491	
22	Chandauli			Mughal Sarai	M Corp.	109850	
23	Moradabad			Moradabad (Ramganga)	M Corp.	867871	
24	Ballia			Ballia	NPP	104424	
25	Unnao			Unnao	NPP	177658	
26	Fatehpur			Fatehpur	NPP	193193	
27	Bijnor			Bijnor	NPP	93297	
28	Kannauj			Kannauj	NPP	84862	
29	Unneo			Gangaghat	NPP	84072	
30	Bijnor			Najibabad	NPP	88535	
31	Jyotiba Phule Nagar			Gajraula	NP	55048	
32	Bijnor			Nagina	NPP	95246	
33	Bijnor			Chandpur	NPP	83441	
34	Bijnor			Dhampur	NPP	50997	
35	Bulandshahr			Jahangirabad	NPP	59858	
36	Sant Ravidas Nagar			Bhadoli	NPP	94620	
37	Bulandshahr			Anupshahr	NPP	29087	
38	Mirzapur			Chunar	NPP	37185	
39	Ghazipur			Saidpur	NP	24338	
40	Ghaziabad			Garhmukhleshwar	NP	46077	
41	Varanasi			Ramnagar	NPP	49132	
42	Bulandshahr			Narora	NP	22775	
43	Kanshiram Nagar			Soron	NPP	27468	

NOTARY  
R. R. J.  
BURDWAN DISTRICT  
W.B.  
Reg. No. 25/2022  
Dt. Exp. - 10/3/2025  
GOVT. OF INDIA

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

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NATIONAL MISSION FOR CLEAN GANGA						
Important 118 River front Towns identified						
S.No.	State	Class of Town	District	Town	Type	Census 2011 Population
91	West Bengal	I	North 24 Parganas	Naihati	M	217900
92			North 24 Parganas	Kanchrapara	M + OG	129576
93			Hugli	Serampore	M	181842
94			Hugli	Hugli-Chinsurah	M + OG	179931
95			South 24 Parganas	Maheshitala	M	448317
96			North 24 Parganas	Panihati	M	377347
97			Haora	Bally	M	293373
98			Haora	Uluberia	M + OG	235345
99			North 24 Parganas	Khardah	M	108496
100			Haora	Howrah	M Corp	1077075
101			Hugli	Bansberia	M	103920
102			Hugli	Chandannagar	M Corp	166867
103			North 24 Parganas	Titagarh	M	116541
104			North 24 Parganas	Halishahar	M	124939
105			Nadia	Kalyani	M	100575
106			North 24 Parganas	Bhatpara	M + OG	386019
107			Murshidabad	Dhulia	M	95706
108			Murshidabad	Jangipur	M	88185
109			Nadia	Ranaghat	M	75365
110			Murshidabad	Jiaganj-Azimganj	M	51790
111			Bardhaman	Katwa	M	81615
112			Nadia	Chakdah	M	95203
113			Hugli	Konnagar	M	76172
114			South 24 Parganas	BudgeBudge	M	76837
115			Nadia	Gayespur	M	58998
116			North 24 Parganas	Garulia	M	85336
117			Murshidabad	Murshidabad	M	44019
118			South 24 Parganas	Diamond Harbour	M	41802

Abbreviations Used:  
 CB - Cantonment Board/Cantonment  
 M - Municipality  
 NPP - Nagar Palika Parishad  
 M. Corp - Municipal Corporation/Corporation  
 NP - Nagar Panchayat  
 CT - Census Town  
 OG - Out Growth  
 ITS - Industrial Township

Source: Census 2011; India - Water Resource Information System (India-WRIS) WebGIS portal by CWC



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 Bardhaman, Govt. of India

10 AUG 2024

# Treated Wastewater Re-use Policy of Urban West Bengal

June 2020

Prepared by

Urban Development & Municipal Affairs Department  
Government of West Bengal



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### Preface

Poor sanitation and wastewater management in developing countries leads to the contamination of fresh water sources and is a major cause of water borne diseases and also affect the health of eco-systems. Around 80% of all waste water is discharged into the surface water bodies without any treatment where it creates health, environmental and climate-related hazards. Urbanization further exacerbates this challenge with increasing wastewater generation, while at the same time using more of Earth's dwindling resources. Recycling and reuse of treated wastewater is an important part of the sanitation cycle and critical in an environment with decreasing freshwater availability and increasing costs for delivering desirable quality water, often from far distance. Recovering the water, energy, nutrients and other precious materials embedded in wastewater is a key opportunity to be seized. Target 6.3 of the Sustainable Development Goals (SGD) commits governments to halving the proportion of untreated wastewater and sustainability, increasing recycling and safe reuse by 2030.

This policy document gives substantial focus to the financial and economic benefits of wastewater recycling from the perspective of public spending. The policy presents possible strategies for city and state planners in view of the sanitation situation and the role of wastewater recycling in the cities in West Bengal, and focuses on recycling at the end of sewage systems with appropriate centralized or decentralized technology solution alongwith extensive public awareness activities.

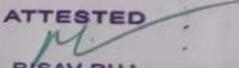


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# Overview



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## About Wastewater: At a Glance

### What is Wastewater:

Wastewater can have a number of definitions (UN-Water 2015). The approach taken in this policy is a very broad definition following that outlined in the UNEP/UN-Habitat document 'Sick Water?'. Thus, Wastewater is defined as "a combination of one or more of:

- domestic effluent consisting of blackwater (excreta, urine and faecal sludge) and grey- water (kitchen and bathing wastewater);
- water from commercial establishments and institutions, including hospitals;
- industrial effluent, storm water and other urban run-off;
- agricultural, horticultural and aquaculture effluent, either dissolved or as suspended matter

Although, using this definition, the term 'wastewater' clearly encompasses domestic, commercial, industrial, agricultural components and also fecal sludge, these are sometimes covered separately in order to clarify or highlight the importance of the individual components or wastewater streams. (UN-Water, 2015).

### Types of wastewater:

Wastewater comes in three main types namely Black water, Gray water and Yellow water.

#### Black water

This is wastewater that originates from toilet fixtures, dish washers, and food preparation sinks. It is made up of all the things that one can imagine going down the toilets, bath and sink drains. They include poop, urine, toilet paper and wipes; body cleaning liquids, anal cleansing water and so on. They are known to be highly contaminated with dissolved chemicals, particulate matter and is very pathogenic.

#### Gray water

This is wastewater that originates from non-toilet and food fixtures such as bathroom sinks, laundry machines, spas, bathtubs and so on. Technically it is sewage that does not contain poop or urine. Gray water is treated very differently from Black water and is usually suitable for re-use.

#### Yellow water

This is basically urine collected with specific channels and not contaminated with either black water or gray water.

### Sources of wastewater

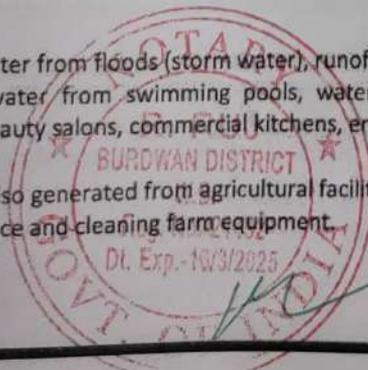
#### Domestic Sewage

This includes all wastewater generated by home dwellings, public restrooms, hotels, restaurants, motels, resorts, schools, places of worship, sports stadiums, hospitals and other health centres, apartments and the like. They all produce high volumes of wastewater.

#### Non-sewage

This includes water from floods (storm water), runoff (rainwater running through cracks in the ground and into gutters), water from swimming pools, water from car garages and cleaning centres including laundromats, beauty salons, commercial kitchens, energy generation plants, industries and so on.

Wastewater is also generated from agricultural facilities. Water used for cleaning in animal farms, washing harvested produce and cleaning farm equipment.



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## How is wastewater harmful?

In certain parts of the world, especially in developing countries, wastewater is pumped directly into the sea or into fresh water bodies without any form of treatment. In other parts of developed countries, lack of adequate wastewater treatment infrastructure, maintenance and outdated systems heavily compromise wastewater treatment efforts. The effects of this (either treated or partly treated) can be classified in the following:

### Water pollution:

Fresh water bodies and marine waters, into which wastewater is discharged may be polluted and rendered unsafe for human use. Depending on what is discharged, aquatic life may be harmed too.

### Water security:

There is water scarcity in many places in the world. Wastewater discharged on lands can leach into underground water tables and potentially contaminate aquifers and underground water. If discharged in freshwater bodies, it may render water sources unsuitable for use.

### Ecosystem services:

All ecosystems are connected and they all ultimately depend on water. Similarly, all water (surface and underground) is connected. This means careless wastewater discharge can have some serious ripple effect. One common effect of wastewater is the eutrophication of fresh water bodies and oceans. If one part of the ecosystem chain is destroyed, it can upset its entire food chain.

### Agriculture / Fisheries / Tourism:

Wastewater for irrigation may contain unsuitable chemicals and higher concentrations of nutrients needed for crops. This can result in delay and under yielding. Wastewater used for animal farming may also contain harmful things and chemicals dissolved in them. Animals may die, and there is a chance that humans that eat such animals may be harmed too. In some places, fecal sewage is discharged directly into the sea/river. The discharge contains pathogens and harmful dissolved chemicals which can affect fishing in that area. The smell and such behavior do not encourage tourism to that area.

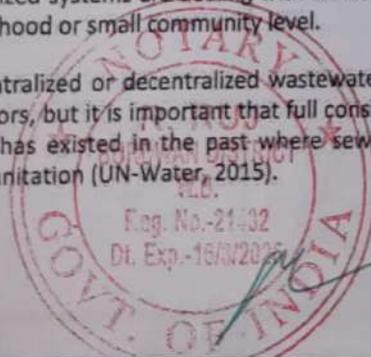
### Health of urban and rural populations:

Wastewater is a big health issue, as it carries and transports a myriad of diseases and illnesses. It is believed that about 2.2 million people die each year (globally) from diarrhoeal disease. (WHO). At least 1.8 million children under five years die every year due to water related disease, or one every 20 seconds (WHO, 2018).

## What is Waste water Management?

Wastewater management is the process of taking wastewater and treating/managing it in order to reduce the contaminants to acceptable levels so as to be safe for discharge into the environment. There are effectively two basic types of wastewater treatment: centralized and decentralized. Centralized systems are large-scale systems that gather wastewater from many users for treatment at one or a number of sites, whereas decentralized systems are dealing with wastewater from individual users, or small clusters of users, at the neighborhood or small community level.

The choice between centralized or decentralized wastewater management systems will depend upon a number of different factors, but it is important that full consideration be given to both the options rather than the situation that has existed in the past where sewerage was often considered to be the only 'proper' form of urban sanitation (UN-Water, 2015).



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## Availability of Water in West Bengal

- ❖ West Bengal possesses 7.5% of Water Resources of India.
- ❖ Annual Per capita availability of fresh Water:

Year	Water Availability (in m <sup>3</sup> )
1961	5177
2001	1869
2025	1341

- ❖ Availability of Surface Water is 13.29 Million hectare meters (M.ham), 40% of it is useable.
- ❖ Availability of Ground Water is 2.38 M.ham, totally useable.

## Requirement of Water in West Bengal in (M.ham)

Sector	2000	2011	2025
Agriculture	5.38	7.71	10.98
Domestic	0.26	0.28	0.38
Industry	0.26	0.38	0.59
Power (Thermal)	0.31	0.00	0.00
Inland Navigation	3.63	3.63	3.63
Forestry	0.01	0.01	0.01
Ecology, Environment and Others	1.00	1.00	1.00
Total (M.ham)	10.85	13.02	16.60

\* Source: State Irrigation Department

## Shortfall of Water in West Bengal

As the supply of water is naturally constrained and demand is increasing in leaps and bounds the GAP in between is extending with time.

GROWTH OF POPULATION AND DECLINING PER CAPITA WATER		
YEAR	POPULATION (in Crore)	PER CAPITA WATER (in cu.m)
1951	2.63	2574
1961	3.49	1940
1971	4.43	1528
1981	5.46	1240
1991	6.81	996
2001	8.02	844
2011	9.40	720

\* Source: State Irrigation Department



Water Requirement vs Supply		
YEAR	Water Requirement (M.ham)	Deficit
2001	10.85	38%
2011	13.02	48%
2025	16.60	59%

\* Source: State Irrigation Department

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## Main Features of Urban West Bengal

Area of West Bengal: 88752 sq. km.  
Total No. of Districts: 23 nos.

Area of Statutory Towns of West Bengal: 2742.21 sq. km. (3.09% of Total Area of WB)

- Total Towns:**
1. 125 Statutory Urban Local Bodies having 2938 Wards
    - 7 Municipal Corporations; 115 Municipalities; 3 Notified Area Authorities
  2. 782 Census Towns

**Three Industrial Township Authorities** – Nabadiganta Industrial Township Authority, Bantala Industrial Township Authority and Golden City Industrial Township Authority

**Development Authority** – 19 Nos.

- Urban Growth:**
- Density of Urban Population – 6798 per sq. km. (highest in India)
  - 30% of the total Urban Population live in Slum Areas
  - Population share in size classes of towns to total Urban Population (Census 2011):

Sl No	Category of Town	Population Range	No. of Towns	Total Population
1	Municipal Corporation		7	8591218
2	A	above 2,15,000	13	4013321
3	B	above 1,70,000 to 2,15,000	8	1548015
4	C	above 85,000 to 1,70,000	34	4010347
5	D	above 35,000 to 85,000	42	2321142
6	E	below 35,000	21	473658
	<b>TOTAL</b>		<b>125</b>	<b>20957701</b>

Sl No	Town Size Classes	No. of Towns	Total Population
1	I (> 1000000 population)	3 MC	6726212
2	I (> 500000 - 1000000 population)	3 MC	1698139
3	I (> 100000 - 500000 population)	1 MC & 47 Municipality	9040626
4	II (50000-99999 pop.)	33 Municipality	2334791
5	III (20000-49999 pop.)	29 Municipality & 1 Notified Area Authority	1036389
6	IV (10000-19999 pop.)	5 Municipality & 2 Notified Area Authority	112417
7	V (5000-9999 pop.)	1 Municipality	9127
	<b>TOTAL</b>	<b>125</b>	<b>20957701</b>

### Service Level Scenario of Piped Water Supply in Urban West Bengal

Piped Water Supply				
Sl No	Indicator	Service Level Benchmark	Present Status (Average)	Gap
1	Household level coverage (%)	100%	56%	44%
2	Per capita supply of water	135 lpcd	72 lpcd	63 lpcd



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## Comparative Urban Growth of India and West Bengal

Sl. No.	Years	India (In Million)	West Bengal (in Million)
1	1961	78.16	8.54
2	1971	107.82	10.97
3	1981	159.46	14.45
4	1991	217.61	18.71
5	2001	285.36	22.43
6	2011	377.11	29.1

Source: 1. Census of India

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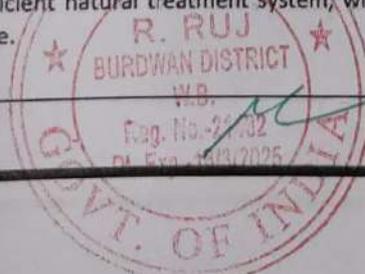
### Urbanization in West Bengal

Year	Total Population (in Million)	Urban Population (in Million)	% of Urban Population
1981	54.6	14.4	26.37%
1991	68.1	18.7	27.46%
2001	80.17	22.5	28.06%
2011	91.2	29.1	31.90%

### Some Statistic of Urban West Bengal

Sl. No.	Particulars	Generation/ Capacity (MLD) As on 2020
1.	Estimated Sewage Generation	2758.07
2.	Estimated Sewage Treatment Capacity exist	2039

In West Bengal, an Internationally recognized Energy Efficient natural Sewage Treatment System acting as carbon sink was established in East Kolkata Wet Land. Here 900 MLD domestic sewage are getting treated in a energy efficient natural treatment system, which is regularly being used in pisciculture.



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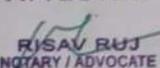
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## Water Demand with Projected view of next 50 years in West Bengal

Sl No	Municipality/ Corporation	Population in 2020	Rate of Growth per year	Population in 2070
1	West Bengal Urban Area	31,819,118	1.585%	69,850,157

		Ultimate Year 2070	Units	Remarks
Projected Population		69850157	Nos.	Based on population computed
Floating Population @	2.00%	1397003	Nos.	Assumed
Total Population		71247160	Nos.	
Population Served in LPCD @	135	9618366619	Lit/Day	CPHEEO Manual
Institutional & Industrial Demand @	8.00%	769469330	Lit/Day	Assumed
Fire Fighting @ $100000(\text{Popu}/1000)^{0.5}$		26692164	Lit/Day	CPHEEO Manual
UFW @	15%	1562179217	Lit/Day	CPHEEO Manual
Total Estimated Demand		11976707329	Lit/Day	
Total Estimated Demand		11976.71	MLD	
Required demand for next 50 years in KMA area		2635.00	MGD	


  
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## Capacity of STP in Towns beside Ganga River

Sl.No.	Town	District	Agency Responsible for Construction and/or O & M	Installed Capacity (MLD)
1	(a) Kolkata- (b) Cossipore Chitpore (c) Graden reach	Kolkata	KMC	122.50
2	(a) Howrah (b) Kona (c) Howrah STP (d) Anupara (e) North Howrah	Howrah	KMDA	127.00
3	Ulluberia		KMDA	18.90
4	Serampore		KMDA	22.70
5	Chandanagar		KMDA	7.60
6	Bhadreswar		KMDA	0.30
7	Champdani		KMDA	0.30
8	Bansberia		KMDA	6.00
9	Baidyabati		KMDA	
10	Konnagar		KMDA	
11	Rishra		KMDA	22.00
12	Uttarpara-Kotrung		KMDA	29.30
13	Hooghly-Chinsurah		KMDA	12.00
14	Panihati		KMDA	23.00
15	Titagarh		KMDA	61.00
16	Bhatpara		KMDA	40.00
17	Baranagar		KMDA	
18	Kamarhati		KMDA	7.90
19	Garulia	North 24 Parganas	KMDA	11.60
20	Naihati		KMDA	6.50
21	Halisahar		KMDA	24.00
22	Barrackpore		KMDA	3.00
23	Khurdah		KMDA	18.00
24	Kanchrapara		KMDA	26.00
25	Maheshtala	South 24 Parganas	KMDA	9.30
26	Budge Budge		KMDA	0.52
27	Diamond Harbour		KMDA	19.50
28	Nabadwip		KMDA	21.00
29	Kalyani		KMDA	8.33
30	Gayeshpur		KMDA	6.00
31	Santipur	Nadia	MED	
32	Krishnanagar		MED	
33	Chakdah		KMDA	11.80
34	Ranaghat		KMDA	10.45
35	Katwa	Burdwan	MED	
36	Haldia	Purba Mednipur	MED	
37	English Bazar	Malda	KMDA	11.96
38	Murshidabad		KMDA	8.00
39	Jaigunj-Ajimganj	Murshidabad	MED	
40	Dhullan		KMDA	13.00
41	Jangipur		KMDA	3.70
42	Behrampore	Uttar Dinajpur	MED	
43	Raiganj		KMDA	14.85
44	North Barrackpore	North 24 Parganas	KMDA	
			Total	728.01

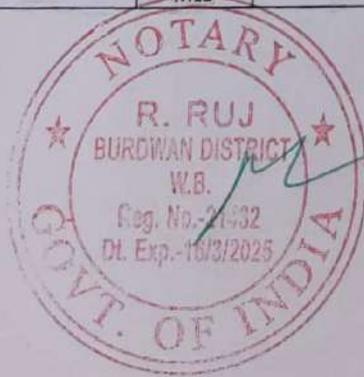
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Status of old STPs maintained

Sl. No.	Location of STP	Year of Commissioning	STP Capacity	Technology Adopted	Present Functional Status	Purpose of Use of Treated Water
1.	Baidyabati	2007	6.00 MLD	Oxidation Pond	Operational	Used in pisciculture purpose
2.	Champdani	2009	1.00 MLD	Aerated Lagoon	Non-operational	-
3.	Bhadreswar	2006	7.60 MLD	Aerated Lagoon	Operational	Used in pisciculture purpose
4.	Bansberia	2009	1.00 MLD	Waste Stabilization Pond	Non-operational	-
5.	Chandannagar	1993	22.70 MLD	Bio-filter and Waste Stabilization Pond	Operational	Used in pisciculture purpose and partially for agriculture
6.	Garulia	2004	7.90 MLD	Waste Stabilization Pond	Non-operational	-
7.	Titagarh	1989	23.00 MLD	WSP, ASP and Low Cost STP	Operational	Used for agricultural purpose
8.	Seerampore	1990	18.90 MLD	Trickling Filter	Non-operational	-
9.	Uttarpara - Kotrung, Konnagar and Rishra	2007	22.00 MLD	Low Cost STP	Operational	Used for pisciculture and for agricultural purpose
10.	Panihati	1993	12.00 MLD	Low Cost STP	Non-operational	-
11.	Naihati	2009	11.56 MLD	ASP	Operational	-



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### Status of new STP augmented / to be augmented

SL. No.	Location of STP	STP Capacity	Expected Date of Commissioning / Already Commissioned	Technology Being Adopted	Purpose of Use of Treated Water	Remarks
1.	Kalyani	21.00 MLD	2018	Trickling Filter and Waste Stabilization Pond	Being used for pisciculture and proposed for Agriculture and Industrial use	Already Commissioned
2.	Hooghly - Chinsurah	29.30 MLD	2022	SBR	-	Tendering Stage
3.	Mahestala	30.20 MLD	2022	SBR	-	
4.	Budge Budge	9.50 MLD	2020	SBR	-	Work in Progress
5.	Baranagar - Kamarhati	60.00 MLD	2022	Trickling Filter	-	LOA Awarded
6.	Hallsahar	16.00 MLD	2020	SBR	-	Work in Progress
7.	Bhatpara	60.50 MLD	2018	FBBS Technology	Partially used for pisciculture	Already Commissioned
8.	Barrackpore	24.00 MLD	2020	SBR	-	Work in Progress
9.	Kona	62.00 MLD	2022	SBR & WSP	-	LOA Awarded
10.	Arupara	65.00 MLD	2022	SBR	-	
11.	Kanchrapara	18.00 MLD	2022	Aerated Lagoon	-	In the process of finalization of tender



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### Industrial Waste Water Treatment

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Effluent Treatment Plants (ETPs) and/or Common Effluent Treatment Plants (CETPs) are integral part of industrial wastewater management systems. A CETP caters to a number of industrial units with same of closely similar industrial processes as only in such case the CETP can be designed in respect of the treatment chemistry. ETPs are the ultimate step of wastewater treatment by any industry before discharge to the environment. It is a compulsion for any water polluting industrial unit to have a suitable ETP treating the wastewater to the required discharge standard.

Depending on two wastewater components, (1) the volume of discharge and (2) the wastewater quality, "Grossly Polluting Industries (GPI)" has been identified in the state. Such GPIs are considered to be highly water polluting industries. At present West Bengal has 46 such Industries. An account of the quantum of wastewater discharge by these industrial units is provided in table below. The wastewater discharged by these industries will be identified in the first place for further treatment and reuse in (1) the same industry, or, (2) in industries or establishments nearby. As industrial wastewater, even after treated to the prescribed discharge standard, may contain substances unsuitable for certain uses, reuse of industrial wastewater requires a level of scrutiny before specific re-use.

An industrial unit will have to submit specific application to the State Pollution Control Board about the scheme of the re-use and can initiate such activity after specific approval by the State Board. The State Government shall actively consider incentive scheme(s) for the industries willing for initiating wastewater re-use schemes.



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## Industrial Waste Water Discharge

An account of wastewater discharge by Grossly Polluting Industries in West Bengal

INDUSTRY NAME	DISTRICT	WASTE WATER DISCHARGE QUANTITY (M3 / Day)
BALLAVPUR PAPER MFG. LTD		288
Bardhaman Dharmaraj Paper Mill Private Limited	Burdwan	8
Durgapur Steel Plant (DSP)	Burdwan	22390
EAST INDIA PHARMACEUTICAL WORKS LIMITED (DURGAPUR WORKS)	Burdwan	140
Krishna Tissues Private Limited		620
SAIL-IISCO Steel Plant	Burdwan	32700
The Durgapur Projects Limited	Burdwan	57500
Bengal Beverages Pvt. Ltd.	Burdwan	730
Berger Paints India Ltd. (BAICL Divn.)	Hooghly	80
Dankuni Coal Complex, S.E.C.L.	Hooghly	1000
Grasim Industries Limited (Unit - Aditya Birla Insulators)	Hooghly	208
ITC Limited, PSPD, Unit: Tribeni	Hooghly	14000
Kesoram Rayon - Unit of Cygnet Industries Ltd.	Hooghly	11670
Mother Dairy Calcutta	Hooghly	700
Nalco Water India Limited	Hooghly	33
PMC Rubber Chemicals India Pvt. Ltd.	Hooghly	244
BERGER PAINTS INDIA LIMITED	Howrah	72.2
PEPSICO INDIA HOLDINGS PVT. LTD. (FRITOLAY DIVISION)	Howrah	1312.4
Britannia Industries Limited	Kolkata	236
Diamond Beverages (P) Limited	Kolkata	213
Gun and Shell Factory	Kolkata	2278
Hindustan Unilever Limited	Kolkata	300
Adani Wilmar Limited	Medinipore(E)	107
Exide Industries Limited	Medinipore(E)	630
Haldia Petrochemicals Limited	Medinipore(E)	11470
Indian Oil Corporation Limited- Haldia Refinery	Medinipore(E)	6300
IVL Dhunseri Petrochem Industries Private Limited	Medinipore(E)	403
MCPI Private Limited	Medinipore(E)	30792
Ruchi Soya Industries Limited	Medinipore(E)	130
Shree Renuka Sugars Ltd	Medinipore(E)	740
Tata Chemicals Limited	Medinipore(E)	45
UPL Limited (United Phosphorus Limited)	Medinipore(E)	72
UNIGLOBAL PAPERS PVT. LTD	Medinipore(W)	210
UNITECH PAPERS MILLS PVT. LTD	Medinipore(W)	242
AB Mauri India Pvt. Ltd.	Nadia	225
Khaitan (India) Ltd.	Nadia	200
SUPREME PAPER MILLS LTD	Nadia	1230
EMAMI PAPER MILLS LTD. (UNIT-GULMOHAR)	North 24-Parganas	900
EXIDE INDUSTRIES LIMITED, SHYAMNAGAR UNIT	North 24-Parganas	1660
INDIAN PULP AND PAPER PRIVATE LIMITED	North 24-Parganas	241.25
METAL & STEEL FACTORY (ORDNANCE FACTORY, MINISTRY OF DEFENCE)	North 24-Parganas	4411
IFB AGRO INDUSTRIES LTD (Noorpur- 743368)	South 24-Parganas	1189
Kohinoor Paper & Newsprint Pvt. Ltd.	South 24-Parganas	12
UNITED BREWERIES LIMITED, KALYANI UNIT	Nadia	950
Krishna Tissues Private Limited	Burdwan	620
Nataraj Electro Casting	Burdwan	2
CETP of Bantala Leather Complex	South 24-Parganas	20000

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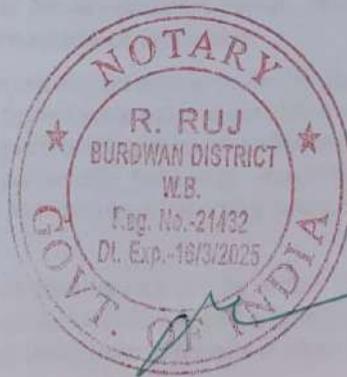
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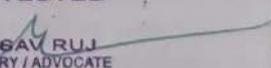
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# Policy Statement



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and that too concentrated mostly during the summer monsoons. Expanding urban population without a

proportional increase in civic amenities is already putting pressure on water resource management in urban areas. By 2050, half of India's population will live in urban areas and face issues around water. These bring more into focus on the institutional arrangements and delivery mechanisms of this scarce and non-substitutable resource.

West Bengal is the most densely populated state of India at 1000 persons per square km. Its average urban density is much higher at around 7500 persons per square km. West Bengal has liberal water availability as a natural resource that supports intensive rain-fed agriculture. However the pressure on urban water resources has been increasing over some years due to increasing population, low investment in supply augmentation and dilapidating state of existing systems. It is realized that current and future fresh water demand could be met by enhancing water use efficiency and demand management.

With rapid expansion of cities and domestic water supply, quantity of wastewater is increasing in the same proportion. As per CPHEEO estimates about 70-80% of total water supplied for domestic use gets generated as wastewater. The per capita wastewater generation by the class-I cities and class-II towns, representing 72% of urban population in India, has been estimated to be around 98 lpcd while that from the National Capital Territory-Delhi alone (discharging 3,663 mld of wastewaters, 61% of which is treated) is over 220 lpcd (CPCB, 1999). As per CPCB estimates, the total wastewater generation from Class I cities (498) and Class II (410) towns in the country is around 35,558 and 2,596 MLD respectively. While, the installed sewage treatment capacity is just 11,553 and 233 MLD, respectively, thereby leading to a gap of 26,468 MLD in sewage treatment capacity. Maharashtra, Delhi, Uttar Pradesh, West Bengal and Gujarat are the major contributors of wastewater (63%; CPCB, 2007a). Further, as per the UNESCO and WWAP (2006) estimates (Van-Rooijen *et al.*, 2008), the industrial water use productivity of India (TWP, in billion constant 1995 US\$ per m<sup>3</sup>) is the lowest (i.e. just 3.42) and about 1/30th of that for Japan and Republic of Korea. It is projected that by 2050, about 48.2 BCM (132 billion litres per day) of wastewaters (with a potential to meet 4.5% of the total irrigation water demand) would be generated thereby further widening this gap (Bhardwaj, 2005). Thus, overall analysis of water resources indicates that in coming years, there will be a twin edged problem to deal with reduced fresh water availability and increased wastewater generation due to increased population and industrialization.

Though wastewater reuse is endorsed in many policies and programmes, there is a lack of clear guidelines and frameworks to support the implementation of such projects. As a result, the reuse of reclaimed water for non-potable purposes continues to face challenges. The problem is further exacerbated by limited enforcement of the restriction to extract groundwater for non-potable purposes. More detailed policies and stronger enforcement is needed for wastewater reuse projects to be viable.

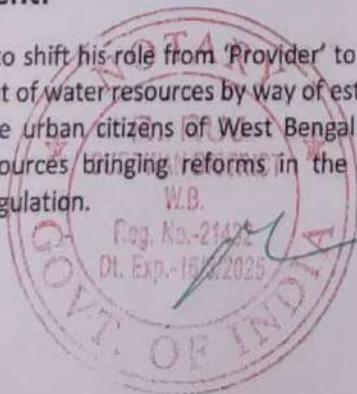
To address these issues in a coordinated and focused manner by the development actors, a need has been felt to articulate an uniform State Policy on treated waste water re-use with specific direction towards the reforms in planning, institutional framework, capacity building, research & development, legal & regulatory measures, financial arrangement, public-private partnership, technology upgradation, community participation and awareness. The UD & MA Department has formulated this Policy taking the note of the National Policy of Government of India.

This Policy is applicable to the interventions carried out by Urban Development & Municipal Affairs Department, Development Authorities, Urban Local Bodies and private organizations in urban areas. Other Departments and Institutions carrying out similar/related projects in urban areas are also requested to follow this Policy.

## 2. Statement of Intent:

The Government intends to shift his role from 'Provider' to 'Provider cum Facilitator cum Regulator' in sustainable management of water resources by way of establishing an effective system of re-use of treated wastewater by the urban citizens of West Bengal thereby reducing dependency on fresh ground/surface water resources bringing reforms in the areas of Planning, Institution, Finance, Technology and Legal & Regulation.

## 3. Objectives:



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### 3.1. Immediate Objective: (2 Years)

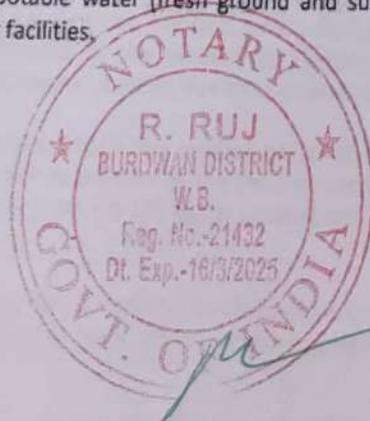
- To assess sources of generation of wastewater and quantity of wastewater production in urban West Bengal and to create a GIS enabled MIS
- To identify bulk users of water like Industrial Clusters, Metro rail, Indian Railways, Infrastructure Projects, Construction Sectors, Agriculture, Bus Depots and Public Works Department, and quantify their potential water demand as bulk user of water.
- To assess the existing centralized and decentralized plants of wastewater treatment especially the Sewage Treatment Plants (STPs), Effluent Treatment Plants (ETPs) & Common Effluent Treatment Plants (CETPs) and take appropriate measures for upgradation or expansion.
- To identify centralized and decentralized options of wastewater treatment and its application in appropriate places.
- To develop land bank for centralized wastewater treatment plants
- To develop an integrated approach in wastewater management bringing coordinated mission between several Government Departments and Private Sector.
- To develop several issue-based policies & actions and review the existing legal & regulatory measures to bring reforms in wastewater management and its re-use.
- To ensure employment opportunities in wastewater management and its re-use
- To attract investment in wastewater management with innovative financial mechanisms.
- To formulate a comprehensive plan on water resource management including wastewater management with active community participation in Urban Wastewater Treatment and its re-use in cost effective manner.

### 3.2. Medium Term Objective: (next 4 Years)

- To develop a comprehensive institutional arrangement in all levels either through new establishment of institution or re-orienting institutions responsible for proper planning, implementation, monitoring, conflict resolution and grievance redressal of wastewater treatment & its re-use with appropriate management system, and leveraging awareness about green habit and collective behavioural change amongst all citizens.
- To implement the comprehensive plan on water resource management including wastewater management in urban West Bengal in phased manner subject to availability of finance.
- To establish an appropriate system of operation and maintenance of the wastewater treatment infrastructure through active involvement of the citizens.

### 3.3. Long Term Objective: (next 4 Years)

- Planned wastewater treatment infrastructure and its re-use are fully functional and maintained in each city.
- Reduce pressure on potable water (fresh ground and surface water) vis a vis reduce pressure on wastewater treatment facilities.



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#### 4. Key issues:

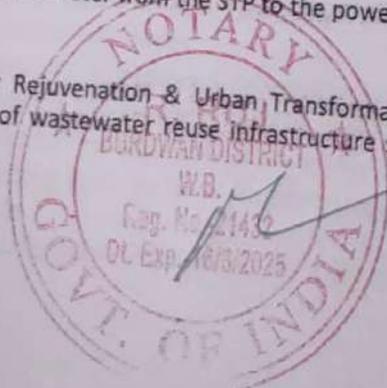
- Wastewater management happening in piecemeal manner.
- Lack of awareness among all stakeholders in treatment and disposal of wastewater: As a result, there is insufficient focus on ensuring adequate coverage of network sewerage, and connections to the same; or on decentralised options, where network sewerage may not be viable; and on the health hazards for use of untreated wastewater in agriculture.
- Viability of urban wastewater treatment facilities: Lack of revenue generation from sanitation services in urban centres and/or fiscal transfers for the same are inadequate to ensure operation and maintenance of wastewater treatment plants to required standards. Consequentially, secondarily treated wastewater often does not meet regulatory standards, and is unfit for reuse.
- Lack of clear guidelines and framework: While wastewater reuse finds mention in several policies and programmes, there is an absence of a clear framework to support implementation of projects in a manner that aligns stakeholder interests and priorities, and is operationally sustainable
- Institutional coordination: Water plays a significant role in several sectors, including urban, agriculture, industries and power. There is a need for a platform for interaction and coordination among sectoral departments and other concerned stakeholders to facilitate greater synergies and collaboration towards efficient resource use.

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#### 5. Alignment with International/ National Policies and Frameworks

Several policy and guideline documents in India recognized the concept of waste water re-use, and the need to include the same in water supply management programs. Specifically, this policy aligns with the following national and international agenda:

- UN Sustainable Development Goals: The Sustainable Development Goals (SDGs) are focused, among other areas, on environmental protection and prosperity creation. In particular, the policy aligns with the following SDGs: SDG 3: Good Health and Well-Being; SDG 6: Clean Water and Sanitation; SDG 8: Decent Work and Economic Growth; SDG 11: Sustainable Cities and Communities.
- National Water Policy 2012: The National Water Policy 2012 promotes and incentivizes the reuse of wastewater, including through Section 6.3: 'Recycling and reuse of water, including return flows, should be the general norm'; Section 7.3: 'Recycling and reuse of water, after treatment to specified standards, should also be incentivized through a properly planned tariff system'; and Section 11.7: 'Subsidies and incentives should be implemented to encourage ... and recycling / reuse, which are otherwise capital intensive.
- National Service Level Benchmarks; National Urban Sanitation Policy (NUSP): The National Service Level Benchmarks, instituted by the Ministry of Housing & Urban Affairs, Government of India, establish a 20% target for reuse of urban wastewater generated.
- Power Tariff Policy (revised, 2016): The revised power tariff policy mandates thermal power plants within 50 kms of a city STP to off-take all the treated wastewater from the STP. Charges incurred in conveyance of wastewater from the STP to the power plant are eligible for pass through in the power tariff.
- Atal Mission for Rejuvenation & Urban Transformation (AMRUT): Following the policy guidelines implementation of wastewater reuse infrastructure solutions in selected towns and cities has been taken up.



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## 6. Policy Actions:

### 6.1. Institutional Set up for Implementation, Monitoring and Management:

- State Level High Powered Committee should be constituted under the Chairmanship of the Chief Secretary to Government of West Bengal alongwith the other members – the Additional Chief Secretary/Principal Secretary/Secretary from the Departments of Health & Family Welfare, Environment, PHED, MSME, Water Investigation, Irrigation & Water Ways, UD & MA, P&RD and Commerce & Industry, for overall supervision, monitoring and policy advice.
- A State Level Steering Committee should be constituted under the chairmanship of Principal Secretary/Secretary, UD & MA Department alongwith the representatives of Health & Family Welfare, Environment, WBPCB, PHED, P&RD, MSME, Water Investigation, Irrigation & Water Ways, UD & MA and Commerce & Industry, for supervising the regular implementation and monitoring of wastewater treatment and its use.
- Urban Development & Municipal Affairs Department should act as Nodal Department for implementation of Treated Wastewater Re-use Policy and its action plan.
- State Urban Development Agency under UD & MA Department should act as Nodal Agency for implementation of Treated Wastewater Re-use Policy and its action plan.
- A State Level Waste Water Management Cell with sufficient experts should be established at SUDA for day to day monitoring and technical advisory.
- Technical support in implementation should be provided by Municipal Engineering Directorate. If required, professional technical agency may be engaged.
- The primary responsibility of Urban Local Body is to aware the citizen and industries towards treatment of wastewater and its reuse implementing all legal provisions, even imposition of fine for non treatment. In this connection, ULBs will get strong support from WBPCB.
- The Development Authorities/Unnayan Parishads should be responsible for implementation and O&M of large Sewage Treatment Plants, whereas the Urban Local Bodies should be responsible for implementation and O&M of small Sewage Treatment Plants and decentralized wastewater treatment plants.
- The Urban Local Bodies should promote establishment of decentralized wastewater treatment plants and rain water harvesting technologies encouraging the citizen through incentives.
- ULBs and Development Authorities should constitute Task Force for implementation and monitoring of treatment of wastewater & its use in their jurisdiction.
- Requirement of manpower resource gap in ULBs/Development Authorities should be addressed by way of filling up the vacant posts or engaging outsourced agency.

### 6.2. Development and Maintenance of Information Base and planning:

A Comprehensive Database Development and appropriate Management Information System utilizing GIS platform should be established for regular assessment of water demand, wastewater generation and reuse of treated wastewater in several sectors and mapping the requirement/location of centralized and decentralized treatment plants. For this following steps should be adopted:

- Develop coordination between UD & MA Department, Environment Department, PHED and Water Resource Investigation & Development Department
- Develop coordinated information sharing mechanism between water promotion departments like UD&MA, PHED and Water Resource Investigation & Development Department, and ULBs/Development Authorities
- Develop GIS enabled Management Information System for the cities.
  - i) Preparation of Geo-referenced City base Map
  - ii) Conducting Technical Surveys like Plane Table, Contour Survey
  - iii) Conducting Study on 'as is' situation of underground water, surface water, water lines, sewer lines etc.
  - iv) Conducting Socio-Economic Survey and Development of Management Information System

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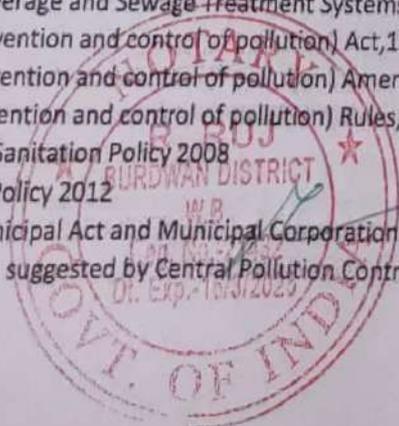
- v) Integration of Spatial Data with the information of abovementioned surveys/studies to create GIS enabled MIS.
- vi) Establishment of Central Data Monitoring Centre
- Develop coordination between UD & MA Department and Land & Land Reforms Department for updation of Land Records of the cities and development of Land Bank for plants.
  - Provision of manpower & development of physical infrastructure for maintaining database development & management system in the concerned Departments especially in UD & MA Department, Development Authorities, Unnayan Parishads, and Urban Local Bodies.
  - Preparation of Urban Water Resource Management Plan alongwith Wastewater Resource Management Plan by each ULB: Traditionally, water authorities have managed their water supply, sewerage and storm water drainage systems as separate entities. Integrated urban water resource planning is a structured planning process to evaluate concurrently the opportunities to improve the management of water, sewerage and drainage services within an urban area in ways which are consistent with broader catchment and river management objectives. Catchment management impacts directly and indirectly on all three components of the urban water cycle, having effects on drinking water quality, wastewater treatment and storm water management.
  - Each waste water treatment plant should have a physical and financial pre feasibility study alongwith environmental impact assessment
  - Planning for establishment of water testing laboratory in affordable location regionally should be developed.
  - Each ULB/implementing organization should develop a plan for commercialization/marketing of treated waste water involving citizen and private actors.
  - DPR of STP should include effective plan for reuse of treated water, long term operation & maintenance and commercialization i.e. pricing of treated water, and the DPR implementing agency should ensure that.
  - Management of STPs should be effectively planned involving user groups.
  - Management of ETPs/CETPs should be efficiently monitored by ULB/DA/WBPCB on regular interval and in planning of ETP/CEPT establishment by the industry, mandatory provisions should be there to include the purpose of use of treated water.
  - Local or regional storage facility of treated waste water and network plan for supply for reuse shall be developed through a systematic study.

### 6.3. Comprehensive Land Use Planning:

New Land Use Development and Control Plan for West Bengal specifically for the Statutory Towns, other Census Towns and upcoming Growth Centres are very much required for systematic planning of wastewater treatment plants both for centralized and decentralized plants.

### 6.4. Legislation and Guidance Documents to follow:

- Environment (Protection) Act, 1986
- The Environment (Protection) rules, 1986
- The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006
- Water Bodies Conservation Act
- The East Kolkata Wetlands (Conservation and Management) Act, 2006/2008
- The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005/2006
- Manual on Sewerage and Sewage Treatment Systems, 2013 of CPHEEO
- The water (Prevention and control of pollution) Act, 1974
- The water (Prevention and control of pollution) Amended rules, 2011
- The water (Prevention and control of pollution) Rules, 1975
- National Urban Sanitation Policy 2008
- National Water Policy 2012
- West Bengal Municipal Act and Municipal Corporation Acts
- Quality standards suggested by Central Pollution Control Board and West Bengal Pollution Control Board.



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- Standards set by Bureau of Indian Standards (BIS)
- Effluent Quality guidelines for health protection measures in aquaculture use of waste water
- Quality guidelines for health protection in using human wastes for aquaculture.
- Service Level Benchmarks Fixed By Ministry of Urban Development

#### 6.5. Legal Issues:

- Imposition of legal provision to the respective stakeholders for installation of STP/ETP/CETP.
- The legal rights over the sale and revenue issues of reclaimed water is an emerging issue and being addressed by the State Government separately.
- ULB/Industry should reuse, recycle, & resale the effluents, sewage, septage water to the end users within or outside the jurisdiction of the ULB.
- West Bengal Municipal and Municipal Corporations Acts should be amended incorporating the provision for treatment of waste water in centralized & decentralized manner and reuse of the same.
- Ground water extortion shall be mandatorily prohibited, especially for agriculture, industry & construction sectors, and instead of that use of surface water and treated waste water should be imposed.
- Mandatory provisions shall be made for bulk user of water like Fire Brigade, Industrial Clusters, Metro rail, Indian Railways, road wash, Infrastructure Projects, Construction Sectors, Agriculture & Agriculture Extension sectors, Bus Depots and Public Works Department to use treated waste water.
- Imposition of fine on the Industries for not establishing Effluent Treatment Plant/Common Effluent Treatment Plant and non reuse of that water.
- State level treated waste water specifications and standards shall be amended (to be encouraged to adopt as per IS and ISO standards) to include and ensure a safe reuse and to produce high economic return products.

#### 6.6. Technology Options for Wastewater Treatment:

The coverage of waste water treatment should be the application of appropriate waste water treatment technologies in both the centralized and decentralized models having low cost & user friendly to operate; both in capital and in operation & maintenance. The centralized models should have commercial value of cost recovery.

Technological options for waste water treatment plants should be based on treatment standard, quantum of sewage inflow, BOD level, location of plants or utilization of recycled waste water etc., details of the design considerations and operating requirements for a variety of technologies suitable under different conditions has been explained in Chapter 7 of part A of Manual on Sewerage and Sewage Treatment Systems (2013) of CPHEEO.

It shall be ensured that old STPs should be upgraded and new STPs conform to such standards so as to enable utilization of treated waste water directly by the users as far as possible.

Effluent Treatment Plants and Common Effluent Treatment Plants of Industries should conform to such standards so as to enable utilization of treated waste water directly by them or other users as far as possible.

Decentralized wastewater treatment models should be showcased before the citizen in several public places like parks etc. and should be promoted for bulk waste generators.

Accessible and affordable water quality testing arrangement should be in place locally or regionally.

The developers should use innovative/conventional/generic technologies developed by IITs/NEERI and other Institute of repute while implementing the projects.

The choice of technology should have low requirement of space, power and efficiency.

For each project, conducting environmental impact assessment and social impact assessment are mandatory, alongwith technical and financial feasibility analysis.



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### 6.7. Technology Reforms:

Government intends to propagate and extend new cost-effective, energy efficient and eco-friendly technologies. For this following issues should be considered.

- Promote Research & Development relating to alternate treatment technologies as well as energy conservation practices involving Technological Institutes/Universities/ Science & Technology Department of West Bengal
- Technological Institutes/Universities/ Science & Technology Department of West Bengal, shall be requested to develop economically viable wastewater treatment decentralized models.
- Technological Innovation shall be worked out for protecting flora & fauna and also human settlements from man-made and different kinds of natural & man-made disaster.
- Government would facilitate the creation of quality testing facilities for water across the State for ensuring quality control. The existing facilities in technological institutions would also be utilized.

### 6.8. R&D for Technology and its Commercialization:

A technology fund shall be set up under UD & MA Department in order to Research & Development (R&D) for appropriate cost effective and geographically suitable technologies for wastewater treatment. This shall also include identification and innovation of proper models. Products developed through this R&D will be commercialized through supermarket, retail outlet, mart, urban technology parks etc.

### 6.9. Reuse of Treated Water:

Wastewater is a huge resource that should be harnessed properly, it can bring a lot of health and economic benefits, increase food production, enhance fishing, tourism, rural and urban livelihoods. Following areas of reuse of treated water should be followed:

- Irrigation and Agriculture: Storm water, urban runoff and effluent from animal farms can be captured for irrigation and other farming needs. This kind of wastewater is usually high in nutrients (nitrogen, phosphorus, potassium, micronutrient and organic matter). It saves fertilizer cost and also preserves surface and underground water that they would have otherwise used. The sludge from treatment sites can be used in composting sites and sent to agricultural fields.
- Energy and Construction: The waste materials (sludge) collected from a treatment plant can be biodegraded in a controlled environment and then combusted (burnt at high temperatures) to release Methane (A gas similar to natural gas). This can be used in boilers at homes and in buildings, as well as for cooking and heating purposes. This digester kind of biodegrading can contain contaminants and so the process has to be done properly. The sludge from treatment plants can also be combusted to produce electricity.
- There are different types of sludge. Sludge could be fecal (from human and animal poop flushed down the drains) and regular sludge, from rubbish and garbage that get into drains and sewage systems. Fecal sludge is high in contaminants and must be treated well before discharge.
- Water used in the kitchen can be collected and used to gardens and lawns. A couple of gallons each day means a significant saving on water by the end of the year. Families can also reduce the amount of wastewater they produce by using of bathrooms.
- Community Latrines and Toilets washing, road cleaning, construction activities, pisciculture, Car Washing, maintenance of parks gardens & developing urban landscaping, rejuvenation of ponds, lakes, rivers, and emergency purpose for fire brigade
- Rainwater Harvesting: It should be mandatory to reuse the rain water in sanitary activities and groundwater recharging.
- Industries should reuse their treated water and sludge and minerals to be sold out for appropriate use. Further industries within 30 km of a Sewage Treatment Plant should use treated water in place of fresh surface/ground water.
- Bulk users of water like Fire Brigade, Industrial Clusters, Metro rail, Indian Railways, road wash, Infrastructure Projects, Construction Sectors, Agriculture & Agriculture Extension sectors, Bus Depots and Public Works Department should use treated waste water.
- The excess amount of treated waste water may be used for ground water recharging.

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In spite of these, Government intends the following:

- Commerce & Industry Department should make a voluntary target for treated wastewater to comprise 20% of the total state-wide industrial water use by 2020
- In compliance with the Government of India's recently revised Power Tariff Policy (2016), Department of Power, Government of West Bengal should coordinate partnerships of thermal power plants with urban centres within 50 km radius for off-take of all Wastewater treatment available; and facilitate operational sustainability of wastewater treatment plants

#### 6.10. Awareness Generation:

Government intends to promote awareness among all the stakeholders for achieving the goal of 'Re-use of treated wastewater'. For the said purpose, Government is directing the development actors to promote the awareness considering the following issues.

- Awareness should be generated regarding different Government Programmes to reach & sustain the benefit upto the end beneficiary.
- Awareness should be generated regarding several Policies, Acts and Laws related to Water resource and wastewater management & reuse.
- Awareness should be generated regarding Environment Protection.
- Awareness should be generated widely on good quality and cost effective centralized & decentralized technologies of wastewater management systems.
- Awareness should be generated for providing service charges, user fee and fine
- Awareness should be generated regarding maintenance of created assets and also for developing environment friendly & hygienic city
- Multiple channels like media (social, print, broad cast etc.), advertising, flyers, brochures, booklets, road shows, rallies, public addressing, etc. should be used.
- Techniques for Community Mobilization to be adopted
  - i) Involving community in their own development process
  - ii) Growing interest of Community through Cultural & Healthy Recreational facility
  - iii) Educating community on Human Rights
  - iv) Preparing IEC materials according to community need
  - v) Display Programme, Activity & Achievement Charter
  - vi) Display success story in different places
  - vii) Disseminating/ Displaying Literal & Visual Documentation
  - viii) Fair
  - ix) Involving Media.
- A system of incentives and penalties should be devised to encourage greater participation among residents, compliance by service providers and better performance of ULBs.
- Reward system may be developed for high performing ULBs/citizens.
- Government shall issue appropriate guideline for community mobilization and awareness generation.

#### 6.11. Capacity Building and Training:

Capacity building is crucial in achieving and sustaining wastewater management and its use. Focus on capacity building, exposure visit and training of concerned staffs of State/Regional/District level agencies/departments, ULB level officials and elected representatives, Community based organizations and other stakeholders shall be made.

- i) Capacity building of the personnel should be coordinated by ILGUS involving the State Training Agencies, Institutes of Private & Public Bodies and Technology Universities.
- ii) Specialist institutions shall also be involved so that the knowledge development on newer approaches and technologies is quickly made available.

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- iii) The State Agencies/ULBs/Private Actors shall take assistance from National and State level resource organizations in consolidating and applying the existing and new knowledge in a 'learning by doing' framework and building capacities of a range of personnel from different kind of backgrounds.
- iv) State shall give an effort to create new posts and fill up the vacant posts for the promotion of these activities.
- v) State shall give an effort to develop institutional infrastructure of all the related State / District / Regional / Sub-Division / ULB level Departments / Agencies / Resource Centres to promote wastewater treatment and its reuse.

#### Capacity building will comprise:

- Bulk training/workshop/exposure visit for a range of municipal and other stakeholder personnel - right from start of the campaign in the ULB.
- Differentiated and specialized training on a demand-basis to personnel over the period of the Plan implementation.
- For Technical assistance, the State shall arrange for bulk and specialised training of State/Regional/District/ULB level personnel, assisting State Agencies/ULBs by procuring and deploying/ managing service providers (study consultants and NGOs, technical resource agencies), and providing coordination support to city-wide communications, planning and implementation management.

#### 6.12. Monitoring and Evaluation:

- To establish the strong monitoring and evaluation system involving community, State shall endeavour to engage Independent/ external Monitoring & Evaluation Agency for Third Party Quality Monitoring and time to time evaluation of the projects/progress parallel with the abovementioned monitoring mechanism.
- West Bengal Pollution Control Board shall monitor the water quality of the treated plants (centralized or decentralized) to ensure compliance with quality standards required for different reuse categories.
- An effective Grievance Redressal mechanism should be developed at State/ULB and Development Authority level.
- State shall also institutionalize Social Audit System to involve community in monitoring & evaluation system.

#### 6.13. Welfare Measures:

At the time of implementing this policy, large financial investment will be observed, which will create large employment opportunity for different classes of people and will provide sufficient water to all sections of the society. Realizing the fact Government intends to imply the welfare measures particularly for the poor. They will get an opportunity of getting employment in this sector. To provide benefit to the poor Government shall take the following measures.

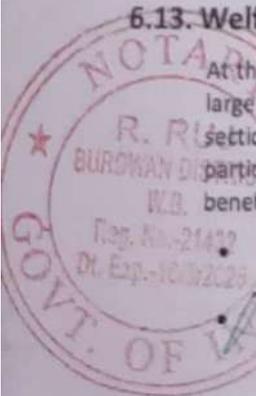
- Training infrastructure shall be developed for skill development of the workers to be engaged in this Sector.
- With increasing growth in urban sector, different kinds of employment opportunities will come up for the poor (for both male and female) that should be promoted with the help of several livelihood promotion departments and private agencies. Their skills shall be developed providing training to them (after market assessment on soft skill, security guard, computer operation, repair etc.) and loans shall be provided from different Government Programmes for entrepreneurship development.
- National Skill Development Mission should be dovetailed for skill development in this sector.
- Several welfare measures for them like support for house construction, education for their children, provident fund, coverage under Health & Life Insurance, social security schemes etc. shall be implemented converging development programme of several departments.

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**6.14. Involvement of NGO/Private Sector:**

Government shall encourage the development actors to engage NGO/Private Agency in the following areas for promotion of waste water treatment and its reuse

- Capacity Strengthening of ULB & Community Level Staffs
- Planning
- Research & Development
- Piloting innovative projects
- Community Mobilization
- Mapping Job Potentiality
- Private Public Partnership Projects
- Operation & Maintenance
- Facilitating in Social Audit
- Quality Assurance
- Evaluation

**6.15. Source of Funding:**

In this rapid urbanization stage, to reuse of treated waste water in Urban West Bengal, Government wants to develop some innovative financial instruments to meet up the demand for investment. Financing should be arranged in following ways.

- Central and State Finance Commission Funds
- State Budget for this purpose
- Available Programme funds
- Leveraging similar fund of several Departments
- Pooled Fund of West Bengal Municipal Development Fund Trust as loan
- Externally Aided Funds
- Provide incentives to the financial institutions, Micro finance institutions, mutual funds, corporate sectors, trusts and foreign institutional investors for investing in treatment of wastewater.
- Promoting well designated Public-Private Partnership
- Inviting Corporate Social Responsibility
- Inviting Foreign Direct Investment developing a mechanism for direct investment from Non Resident Indians and Persons of Indian Origin.
- Imposing service charge on wastewater treatment
- Imposing penalty on ULB/Industry for non treatment of waste water and not developing provision for reuse of that water
- Imposing user charge on treated wastewater use and also commercializing the use of treated water i.e. revenue generation from selling of treated water.

**6.16. Targeted Timeline:**

- To reach 50% coverage of collection of sewage and its treatment as per prescribed standards in all ULBs by 2023
- To reach 75% coverage of collection of sewage and its treatment as per prescribed standards in all ULBs by 2026
- To reach 100% coverage of collection of sewage and its treatment as per prescribed standards in all ULBs by 2029
- To reuse 25% of treated wastewater within 2022 for non potable/other purpose
- To reuse 50% of treated wastewater within 2025 for non potable/other purpose
- To reuse 80% of treated wastewater within 2030 for non potable/other purpose

**6.17. Expected outcome of this Policy:**

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

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- New social and economic opportunities and avenues emerge where wastewater is recycled and reused based on cost recovery and profit generating business models.
- Augmented capacities across institutions (State & ULB level) that could possibly be replicated in other sectors.

#### 6.18. Interpretation and Amendment:

- Any issue or doubt regarding this policy shall be referred to Department of UD & MA, GoWB whose decision will be final and binding on all concerned.
- Department of UD & MA, GoWB may from time to time amend the provisions as contained in this policy as considered necessary.
- Department of UD & MA, GoWB shall have the power to issue guidelines and instructions from time to time to operationalise this policy.

10 AUG 2024



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Bardhaman, Govt. of India

10 AUG 2024

Annexure - A

38357  
42 AA



## KALNA MUNICIPALITY

DangaPara, Kalna, Purba Bardhaman, Pin-713409

e-Mail: [ckm.kalna@gmail.com](mailto:ckm.kalna@gmail.com)

Memo No. 0085/KM/c

Date: 18.01.2024

To  
The District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman  
2<sup>nd</sup> Floor, New Administrative Building,  
Kachari Road, Purba Bardhaman 713101

Sub: Providing information for complying with the directions given by Hon'ble NGT.

Ref: Your memo no Nil & dated Nil.

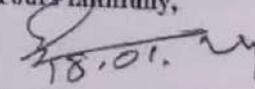
Sir,

In response to afore said subject and memo submitting here with point wise desired report as per order vide OA No 200/2014 dated 25/09/2023 and 24/11/2023 in respect of Kalna Municipality as below.

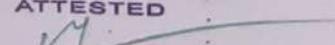
Para

- 7.1) Sewage is not discharged directly into River.
- 7.2) No industry present in this Municipality.
- 7.3) Near kheya ghat ward no-05 & 10.
- 7.4) NA.
- 7.5) Solid waste collected by door to door in separate manner & disposal in dump yard.
- 7.6) NA.
- 7.7) No agricultural land.
- 7.8) Collected through agency from hospital.
- 7.9) Not present in this area.
- 7.10) Not present in this area.

Yours faithfully,

  
18.01.24  
Chairman/Executive Officer  
Kalna Municipality  
Executive Officer  
Kalna Municipality

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



10 AUG 2024



## GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(Municipal Affairs Section, Purba Bardhaman)2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 71301

bdmsection@gmail.com

purbabardhaman.gov.in

Memo No. /DGC/XLI-7/NGT/2023

Dated, Purba Bardhaman, the /January/2024

From: District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

To,  
1-3) The Chairman,  
Kalna/Katwa/ Damhat Municipality  
Purba Bardhaman

4-5) The Sub-Divisional Officer  
Kalna/ Katwa Sub-Division  
Purba Bardhaman

6-11) The Block Development Officer  
Kalna-III/ Kalna-II/ Purbasthali-I/ Purbasthali-II/ Katwa-II/  
Ketugram-II Development Block  
Purba Bardhaman

Subject: Request for providing information for complying with the directions given by Hon'ble NGT

Reference: Copy of Order, vide DA No: 200/2014 Dated: 25/09/2023 and 24/11/2023

In reference to the above, you are requested to kindly go through Order vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023 and submit the point wise desired report of point no 7.1 to 7.10 of section Key Issues of the hearing order vide dated 25/09/2023 and the point no I to III of section Key Issues of the hearing order vide dated 24/11/2023, to the undersigned within 18/01/2024 positively. I repeat submit the report within 18/01/2024.

The matter should be treated as extremely urgent as it is related to Hon'ble Green Tribunal.

Encls: As stated.

District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

Memo No. /1(5)/DGC/XLI-7/NGT/2023

Dated, Purba Bardhaman, the /January/2024

Copy forwarded to

1. The Additional Secretary to the Government of West Bengal, UD & MA Department, NAGARAYAN, DF - 8, Sector - I, Salt Lake, Kolkata - 700 064, WB for kind perusal.
2. The Director, State Urban Development Agency, HB-305, A.B. Road, H.C Block, Sector-III, Bidhannagar, Kolkata, West Bengal, 700106 for kind perusal.
3. The PA to the District Magistrate & Chairperson, DGC, Purba Bardhaman for information.
4. The PA to the Additional District Magistrate (Municipal Affairs), Purba Bardhaman for information.
5. Office Copy.

District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India





# OFFICE OF THE COUNCILLORS KATWA MUNICIPALITY

P.O. - Katwa, Dist.- Purba Bardhaman, Pin - 713130

From :

*Samir Kumar Saha*

Chairman  
Katwa Municipality

Memo No. 1048/Engg



FAX NO - 03453 - 258160  
Kat : (03453) 255-160 Chamber  
Kat : (03453) 255-005 Office

Dated, Katwa, the 29/01/2024.

To

The District Magistrate & Chairperson  
District Ganga Committee  
Purba Bardhaman

10 AUG 2024

Sub: Regarding the request for complying with the directions given by Hon'ble NGT  
Your Office Memo No: 18/DGC/XLI-7/NGT/2023 Dated- 19/01/2024

Sir / Madam ,

In reference to the above noted subject & Memo under this is to inform you that, this ULB is considered as a Ganga Town as river Ganga flows across the town. However some issues are mentioned by Hon'ble NGT regarding Ganga pollution made by the Ganga Towns against application no.-200/2014 Dated -24/11/2023 in point wise. For compliance of the direction of said issues are described below which indicate the present scenario of this ULB-

1. I. SEWAGE :-

- a) Per day generation of sewage in Katwa town is 7.7 MLD.
- b) Quantity of sewage treated per day in this Town is 2.3 MLD.
- c) There are one number of sewage treatment plant of 4.89 MLD capacity.
- d) Quantity of discharged treated sewage from the said STP is 2.3MLD But there are no fecal coliform exist.
- e) A DPR was submitted to the concerned Deptt under the agies of KMDA to meet up the gap under Amrut -2 project and awaiting for its approval.
- f) It is a very small town & there are no such kind of big hotels, Dharamashala & Ashram where generates large quantity of untreated effluent .
- g) No data have regarding water quality in Ganga river and its tributes in the office record.

ii) Municipal solid waste disposal:-

- a) Per day generation of solid waste in this ULB is 40.94MT.
- b) There are no treatment Plant for solid waste under this ULB. A vested land of 15.379 acre area Identified & Proposal have been sent to the concerned deptt by this ULB to set up the treatment plant after IDT of the land
- c) The gap in treatment of solid waste is 40.94 MT/per day (i.e.no treatment is happened atall).
- d) An amount of 26,902.591MT legacy waste is in the Dumpsite & an agency named "Rohini Fire Pvt. Ltd." Was nominated earlier by SUDA for Bio-mining & Bio- remediation of the said legacy waste & reclamation of the land which needs sometimes for that.
- e) The manner of utilization matter is laid upon the nominated agency as they are directly nominated by the SUDA.
- f) The said amount of legacy waste was dumped in Dumpsite at Beltala ,ward no-20 ,under this ULB ,as the agency don't start the operation of Bio-mining &Bio-remediation till now.

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

• Guest House Srabani : Kat 255-135 • Polyclinic : Kat 259-612 • Water  
email : katwa.municipality@gmail.com • Website : www.katwa.com



OFFICE OF THE COUNCILLORS  
**KATWA MUNICIPALITY**

P.O. - Katwa, Dist. - Purba Bardhaman, Pin - 713130

From :

*Samir Kumar Saha*

Chairman  
Katwa Municipality

FAX NO - 03453 - 258160  
Kat : (03453) 255-160 Chamber  
Kat : (03453) 255-005 Office

Memo No 1048/Engg

10 AUG 2024

Dated, Katwa, the 29.01.2024

III) construction & Demolition waste :-

- Total per day generation of C&D waste within this ULB is 0.41MT.
- There are no such plant established for treatment of C&D waste under this ULB.

IV) Industrial effluents discharge :-

- e) There are no such kind of industrials to discharge polluted effluents to the river Ganga. So there are no matter of its treatment & disposal.

V) Regulation of Flood Plain Zone :-

- Neither the flood plain zone nor the extent of encroachment on the flood plain zone in this ULB has been demarcated.
- There are no direct discharge of pollutants by the encroachers by the side of the river Ganga as this office collected solid waste from each household regularly & a special surveillance was built up to the encroachment area of river Ganga to arrest pollutants in a regular intervals by this ULB.

VI) Bio-medical waste :-

- There are no data have in this office record regarding per day total generation of bio medical waste as this office don't collect any biomedical waste from any body specially from any commercial establishment.
- As total biomedical waste from different pathological centres, nursing homes, hospitals is being treated and disposed after collection by a third party agency named "Medicare Environmental Management Pt Ltd" of Durgapur, west Bengal, it is quite difficult to say the manner of its treatment along with disposal system from this end.

VII) Mining :-

There are no data have in this office record regarding Sand Mining.

- There are no hydro project set up on river Ganga and its tributaries under this ULB.

Considering the gravity of the matter this ULB is very eager to comply each direction of Hon'ble NGT to protect the environment along with river Ganga.

Thanking you.

ATTESTED

*RISAV RUJ*  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

Yours faithfully

10 AUG 2024



Government of West Bengal  
Office of the Block Land & Land Reforms Officer  
Ketugram-II \* Gangatikuri \* Purba Bardhaman  
Phone No. 03453-270343/ email id: bllroketugramii@gmail.com

Memo No. 53 /BL & LRO/Ketugram-II/24 Dated, 19.01.2024

To  
The Block Development Officer,  
Ketugram-II.

Sub - Information regarding for making compliance report with direction given by Hon'ble NGT..

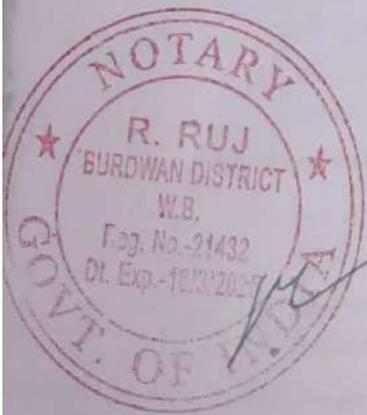
Ref - Your memo.no. 178/Exh Dated, 18.01.2024

Madam

In reference to the above, I would like to inform you that no cases were registered with a year against illegal mines in the bed or flood plains of river Ganga and its tributaries as there is only one sand mining that in the jurisdiction of B.L. & L.R.O, Ketugram-II which is closed for two years

This is for favour of your kind perusal.

*[Signature]*  
19/1/24  
Block Land & Land Reforms Officer  
Ketugram-II  
Gangatikuri : Purba Bardhaman.  
Block Land & Land Reforms Officer  
Ketugram-II, Gangatikuri, Purba Bardhaman



ATTESTED  
*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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## COMPLIANCE REPORT WITH DIRECTION GIVEN BY HON'BLE NGT

Date of Hearing – 24.11.2023

Name of the District: Purba Bardhaman

Name of the Block : Ketugram-II

Name of Ganga Bordering Gram Panchayats : 1) Sitahati 2) Mougram

The following information are available under this block

### I. Sewage

- Per day generation of sewage in each city/town within the Block :** There is no big city/town or industry in this block which can generate sewage, though households , offices , institutions generate negligible amount of sewage in open.
- Quantity of sewage treated per day, city/town wise :** As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town:** As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- Quantity of discharged treated sewage from each STP, particularly for fecal coliform :** As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.

**Time bound plan to meet the gap, if any, in generation and treatment of sewage:** As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.

**Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them:** There are no such big hotels / dharmashala / Ashram that emits sewage in large quantity.

- Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml) :** below danger level

### II. Municipal Solid Waste disposal:

- Per day generation of Solid waste in each city/town within the District :** Not Applicable
- Quantity of solid waste treated per day, in each city/town of the District:** Not Applicable
- The gap in treatment of solid waste.** Not Applicable
- Legacy waste and the time bound plan to treat legacy waste.** Not Applicable
- The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.** Not Applicable
- Current status of dumping of solid waste with reference to location.** Not Applicable

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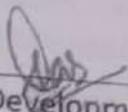
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Dist. Judges' Court  
Bardhaman, Govt. of India

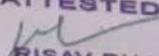


10 AUG 2024

- III. **Construction and Demolition waste:**
- Total per day generation of C & D Waste within the Block. : 10 Qtl.
  - The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization. : **Centralised plant**
- IV. **Industrial Effluent discharge**
- Number of industrial unit discharging their effluent treated/untreated in river Ganga and its tributaries and details of defaulting industrial units. - NIL
  - Total daily generation of such industrial waste within the District. - N/A
  - The manner of treatment of the industrial waste so generated. - N/A
  - The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet. - N/A
  - The per day generation of industrial solid waste and manner of its treatment and disposal in the District. - N/A
- V. **Regulation of Flood Plain Zone:**
- if the flood plain zone has been demarcated and the extent of encroachment on the flood plain zone in the District. : **Yes, There is no encroachment on the flood plain zone.**
- VI. The details of direct discharge of pollutants by the encroachers by the side of the river Ganga and its tributaries in the District. **N/A**
- VII. **Bio medical Waste:**
- The per day total generation of bio medical waste in the District. - 30 Kgs.
  - The manner of its treatment and disposal: **Bio medical wastes generated from Ketugram BPHC and sub-centres are taken away by the contractors (RVD, Burdwan) at regular interval.**
- VIII. **Mining**
- Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries and details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016. - **NIL**



  
 Block Development Officer  
 Ketugram-II Dev. Block

**ATTESTED**  
  
 RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

16 AUG 2024

**COMPLIANCE REPORT WITH DIRECTION GIVEN BY HON'BLE NGT****Date of Hearing – 25.09.2023**

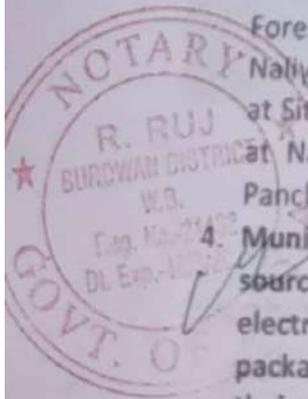
Name of the District: Purba Bardhaman

Name of the Block : Ketugram-II

Name of Ganga Borderign Gram Panchayats : 1) Sitahati 2) Mougram

Key Points and the present status under this block

1. **Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries.** - Black and Yellow water from households, educational institutions and public & private offices are being managed by soakpits. Grey water is being managed with leach pits , soakpit with tubewell platform etc.
2. **Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains.** Being rural area, there is no major industry in this area.
3. **Encroachment of floodplains and erosion of embankments/river banks :** to minimize erosion of embankments / river banks , schemes have been taken by Forest Department for afforestation by Roadside of NABARD Road from Naliyapur Village upto Keuguri Village. Some afforestation work has been done at Sitahati Village under MGNREGS Scheme. Land Identified for afforestation at Nainati Masir-Sanko. To minimize encroachment of floodplains, Gram Panchayat does not entertain any construction by the river side.
4. **Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc.** This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River : Solid Waste Management Unit have been built at Naliyapur IMIS village of Sitahati Gram Panchayat and Sujapur IMIS Village of Mougram Gram Panchayat which are fully operational. In addition to that temporary collection centres are present at river sides for collection of plastics and bio degradable wastes. Presently, plastics are collected and sent to the PWM Unit at Nimdaha of Purbasthali-II Dev. Block at regular interval.



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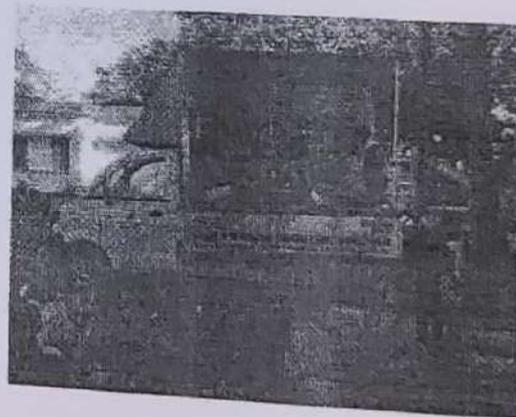
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NOTARY-ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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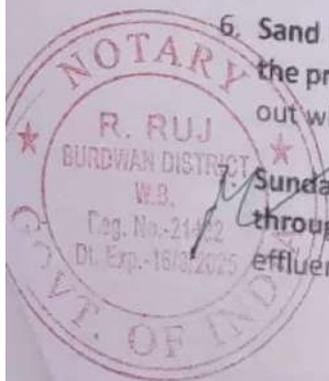
**Agricultural Run-off** : Awareness campaign and meeting are regularly arranged with a focus to use organic manure to minimize chemical fertilizers and the pollution caused by it.



5. **Bio-medical waste** : Bio medical wastes generated from Ketugram BPHC and sub-centres are taken away by the contracts (RVD, Burdwan) at regular interval.

6. **Sand mining** – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling. : Frequent raids are carried out with BL&LRO & Ketugram Police at Sand lifting point of River Ajay.

**Sundarbans pollution** due to sewerage and industrial effluents discharged through Hooghly river and its tributaries." : Very little sewerage and industrial effluents are discharged from this block's jurisdiction area.



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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

*Singh*  
Block Development Officer  
Ketugram-II Dev. Block

10 AUG 2024



# Government of West Bengal

Office of the Block Development Officer  
Purbasthal-II Development Block  
Patuli, Purba Bardhaman

E-mail: miscell.purba2@gmail.com. Phone: 03453-248 496/812

Memo No: 321

Date: 12/08/2024

To  
The District Magistrate & Chairman  
District Ganga Committee  
Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,  
With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No 200/2014 dated 25/09/2023

Point No	Key Issue	Reply
7.1	sewage — discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage are being managed by the use of
7.2	Industrial effluent discharge (including hazardous waste) — polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find heir way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial unit is found in this in
7.3	Encroachment of floodplains and erosion of embankments river banks	No such threats.
7.4	Municipal Solid waste and legacy waste disposal — here are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	N/A
7.7	Agricultural Run-off	No agricultural run-off is drained to the river
7.8	Bio-medical waste	No bio-medical wastes are mixed in river.
7.9	Sand mining — Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	No such activity found and immediate action to be taken by the authority if found such type of incident
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	N/A

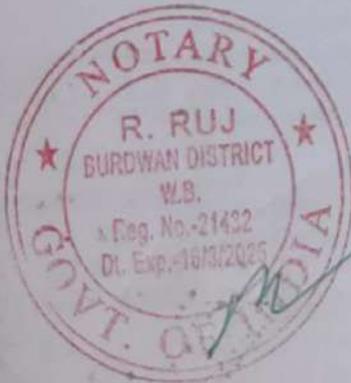


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RISAV RUJ  
NOTARY/ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Hon'ble NGT Order vide OA No 200/2014 dated 24/11/2023

<p>I</p>	<p>Sewage Per day generation of sewage in each city/town within the District. Quantity of sewage treated per day, city/town wise. The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town. Quantity of discharged treated sewage from each STP, particularly for fecal coliform. Time bound plan to meet the gap, if any, in generation and treatment of sewage. Details of Hotels, Dharamshala and Ashram Operating without proper consent and discharging untreated effluent and the action taken against them. Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>0.2 MT 0.1 MT Sewage are being managed by the use of 0.0 MT N/A No hotels beside Ganga N/A</p>
<p>II</p>	<p>Municipal Solid Waste disposal: er day generation of Solid waste in each city/town within the District. Quantity of solid waste treated per day, in each city/town of the District. The gap in treatment of solid waste. Legacy waste and the time bound plan to treat legacy waste. The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste. Current status of dumping of solid waste with</p>	<p>The waste are being managed by the</p>
<p>III</p>	<p>Construction and Demolition waste: Total per day generation of C &amp; D waste within the District The detail of plant established for the treatment of C &amp; D waste including the existing capacity and capacity utilization.</p>	<p>N/A</p>



Your Office  
Block Development  
Purbasthali-II Des  
Block Development  
Purbasthali-II Des  
Purbasthali-II Des

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



**Government of West Bengal**  
Office of the Block Development Officer  
Purbasthali-I Development Block  
Srirampur, Purba Bardhaman

Memo No : 230

Dated : 19/07/2024

To  
The District Magistrate & Chairperson  
District Ganga Committee  
Purba Bardhaman

*Sub:- Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.*

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage — discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are managed through leach pits maintained by the Gram Panchayat.
	Industrial effluent discharge (including hazardous waste) — polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixed industrial sewage in the river does not take place.
	Encroachment of floodplains and erosion of embankments/river banks	Encroachment of floodplains and erosion of embankments do not pose any threats.
7.5	Principal Solid waste and legacy waste disposal — there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats	Not applicable for this Block as it situates at rural area



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Bardhaman, Govt. of India

	(especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off being drained to the river as it will damage the ecosystem and soil fertility.
7.8	Bio-medical waste	Bio-medical wastes are not dumped into the river under Purbasthali Block jurisdiction
7.9	Sand mining — Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining under Purbasthali Block jurisdiction has been stopped. Stringent actions have been taken against illegal sand mining by lodging complaints, consequent arrest of the culprits.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Purbasthali Block

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

	<p>Sewage</p> <p>Per day generation of sewage in each city/town within the District.</p> <p>Quantity of sewage treated per day, city/town wise.</p> <p>The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>Water quality in river and its tributaries in adjoining districts /towns in terms of fecal coliform (MPN/100ml)</p> <p>Municipal Solid Waste disposal:</p> <p>Per day generation of Solid waste in each city/town within the District.</p> <p>Quantity of solid waste treated per day, in each city/town of the District.</p> <p>The gap in treatment of solid waste.</p> <p>Legacy waste and the time bound plan to treat legacy waste.</p> <p>The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>Current status of dumping of solid waste with</p>	<p>0.21 MT</p> <p>0.1 MT</p> <p>Sewage are being treated through pit community basis</p> <p>0 MT</p> <p>NA</p> <p>No such hotel near the river</p> <p>Not available at this end</p> <p>Municipal solid waste is being managed by the Gram Panchayat</p>
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**NOTARY**  
**P. RUJ**  
 BARDHAMAN DISTRICT  
 W.B.  
 Reg. No.-21432  
 Dt. Exp.-12/3/2024  
 GOVT. OF INDIA

**ATTESTED**  
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 Dist. Judges' Court  
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iii.	Construction and Demolition waste; Total per day generation of C & D Waste within the District. The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.	Such data not available at this end
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This is for your kind information and taking necessary action

Yours faithfully.

  
 Block Development Officer  
 Purbasthali-I Development  
 Srirampur, Purba Bardhaman

MS: 19/01/2024

MEMO - 230/1(2)  
Copy forwarded for kind perusal to -

The Additional District Magistrate (MA), Purba Bardhaman.  
The Sub-Divisional Officer, Kalna, Purba Bardhaman.

  
 Block Development Officer  
 Purbasthali-I Development  
 Srirampur, Purba Bardhaman

10 AUG 2024



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 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

পঞ্চায়েত সমিতির কার্যালয়



কাটোয়া-১ পঞ্চায়েত সমিতি  
গ্রাম - ডাকঘর - নীচহাট থানা কাটোয়া,  
জেলা - পূর্ব বর্ধমান, পিন - ৭১৩৫০৯

বৈদ্যুতিক ঠিক - bdokatwatwe@gmail.com

OFFICE OF THE EXECUTIVE MEMBER

KATWA-II PANCHAYAT

VILL + P.O. - DAINHAT, P.S. - KATWA  
DIST - PURBA BARDHAMAN

Email: bdokatwatwe@gmail.com

Memo No. 66/PS

To  
The District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

Dated: 18-08-2024

Sub: Providing information for complying with the directions given by Hon'ble NGT  
Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with the directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point	Key Issues	Reply
7.1	Sewage - discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households, educational institutions are being managed through septic tank/chamber etc maintained by the concerned authority.
7.2	Industrial effluent discharge (including hazardous waste) - polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains, encroachment of floodplains and erosion of embankments/river banks	No such industrial units are located in the area. The mixing of industrial sewage into the river is not allowed. Encroachment of floodplains and erosion of embankments do not pose any threat to the environment.
7.5	Municipal Solid waste and legacy waste disposal - there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy sites or find their way into the rivers (through sewerage drains/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	Municipal wastes are being managed by the concerned Municipality.
7.7	Agricultural Run-off	Farmers are made aware of the run-off being drained to the river and its impact on the ecosystem and soil fertility.
7.8	Bio-medical waste	Bio-medical wastes are not disposed in the river. It Block jurisdiction.
7.9	Sand mining - Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining is not practiced in the area.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Katwa-II



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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

38373

58

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.35 MT</p> <p>b) 0.1 MT</p> <p>c) Sewage are being treated through pit community basis</p> <p>d) 0 MT</p> <p>e) NA</p> <p>f) No such hotel near the river</p> <p>g) Not available at this end</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	<p>Municipal solid wastes are being treated by the Municipality.</p>
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C &amp; D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C &amp; D Waste including the existing capacity and capacity utilization.</p>	<p>Such data not available at this end.</p>



Yours faithfully,

Block Development Officer  
Katwa-II, Purba Bardhaman

Dated: 18-01-2024

Memo No. 66/12/PS

Copy forwarded for kind perusal to -

1. The Additional District Magistrate(MA), Purba Bardhaman
2. The Sub-Divisional Officer, Katwa, Purba Bardhaman.

Block Development Officer  
Katwa-II, Purba Bardhaman

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



Government of West Bengal  
Office of the Block Development Officer  
Kalna-I Development Block  
Lichutala :: Kalna :: PurbaBardhaman  
Email :bdokalna1@gmail.com

Memo No. 174

Dated. 18-01-2024

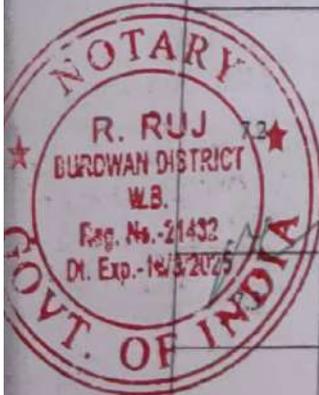
To  
The District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT vide  
Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with  
directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from household and community institutions are being managed through leach pit etc maintained by the Gram Panchayats.
	Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.
	Encroachment of floodplains and erosion of embankments/river banks	Encroachment of floodplains and erosion of embankments do not pose any threats.
7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats	Municipal wastes are being managed by the Municipality.



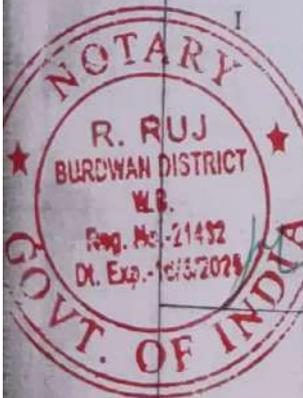
ATTESTED

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

	(especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off and drained to the river as it will damage the ecosystem and soil fertility.
7.8	Bio-medical waste	Bio-medical wastes are not dumped into the river under Kalna-I block jurisdiction
7.9	Sand mining - Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining under Kalna-I block has been stopped already. Strict actions have been taken against illegal sand mining by lodging FIR and consequent arrest of the culprits.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Kalna-I

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage.</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.35 MT</p> <p>b) 0.1 MT</p> <p>c) Sewage are being treated through leach pit community basis</p> <p>d) 0 MT</p> <p>e) NA</p> <p>f) No such hotel near the river</p> <p>g) Not available at this end</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	<p>Municipal solid wastes are managed by the Municipality</p>



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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

III	Construction and Demolition waste: a) Total per day generation of C & D Waste within the District, b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.	Such data not available at this
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Yours faithfully

Block Development Officer  
Kalna-I, Purba Bardhaman

Dated, 18-07-2024

Memo No. 174/1(2)

Copy forwarded for kind perusal to -

1. The Additional District Magistrate(MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Kalna, Purba Bardhaman.

Block Development Officer  
Kalna-I, Purba Bardhaman



ATTESTED  
 RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

10 AUG 2024



Government of West Bengal  
Office of the Block Development Officer  
Kalna-II Development Block  
Singerkone :: Kalna :: Purba Bardhaman  
Email : [bdokalna2@gmail.com](mailto:bdokalna2@gmail.com)

Memo No. 159/k-II

Dated: 18.01.2024

To  
The District Magistrate  
& Chairperson  
District Ganga Committee  
Purba Bardhaman

Sub:-Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.  
Thanking you

Encls. As stated

Yours faithfully

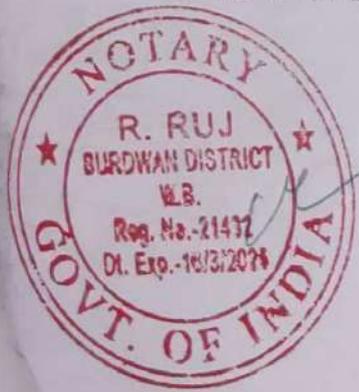
Block Development Officer  
Kalna-II, Purba Bardhaman  
Dated 18.01.2024

Memo No. 159/(12)/k-II

Copy forwarded for kind perusal to -

1. The Additional District Magistrate (MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Kalna, Purba Bardhaman

Block Development Officer  
Kalna-II, Purba Bardhaman



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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Application no.200/2014  
(C.W.P No. 3727/1985)  
(I.A. No. 340/2022)

M.C.Meheta Vs Union of India & Others, before the lordship of The NGT, Principal Bench, New Delhi

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	No sewage has been discharged into the rivers. Mostly it is managed by local pit maintained by GP
7.2	Industrial effluent discharge (including hazardous waste) - polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial unit are located near the bank of river into our jurisdiction.
7.3	Encroachment of floodplains and erosion of embankments/river banks	No encroachment found.
7.5	Municipal Solid waste and legacy waste disposal there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	Municipal waste are managed by Municipality itself.
7.7	Agricultural Run-off	Sensitization programme are conducted with stakeholders through Block and GP for restrain from such habits
7.8	Bio-medical waste	These are transported to the dedicated place by the selected agency through BMOH, Kalna 2 Block and thrown into the river
	sand mining - Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	No such cases occurred till now.
	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	NA



*[Signature]*  
Block Development Officer  
Kalna-II Part a Bardhaman

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

Application no.200/2014

(C.W.P No. 3727/1985)

(I.A. No. 340/2022)

M.C.Meheta Vs Union of India &amp; Others, before the lordship of The NGT, Principal Bench, New Delhi

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023		
Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in adjoining districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.08 Ml</p> <p>b) NA</p> <p>c) Sewage are being treated through lens (4</p> <p>d) Nil</p> <p>e) NA</p> <p>f) No such Hotel, Dharamshala have been situated in our jurisdiction as on date.</p> <p>g) No such information available.</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p> <p>Construction and Demolition waste:</p> <p>a) Total per day generation of C &amp; D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C &amp; D Waste including the existing capacity and capacity utilization.</p>	<p>Municipal waste are managed by Municipality itself.</p> <p>NA</p>



12/01/24  
Block Development Officer  
Kalna-II, Pusa Bardhaman

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

## WEST BENGAL POLLUTION CONTROL BOARD

Water Quality of Polluted River stretches of 17 rivers in West Bengal  
during June 2024

Priority	River	Stations	pH(Unit)	(DO)(mg/l)	BOD(mg/l)	Total Coliform(MPN/100ml)	Fecal Coliform (MPN/100ml)	Fecal Streptococci (MPN/100ml)
I	Mahananda	Siliguri (Upstream)	7.1	5.4	2.5	110000	23000	70
	Mahananda	Ramghat(Downstream)	7.05	3.3	18	220000	50000	4900
II	Vidyadhari	Haraa bridge (upstream)	7.41	2.07	10.36	94000	40000	790
	Vidyadhari	Malancha (downstream)	7.1	1.48	4.47	63000	27000	580
II	Churni	Downstream of Ranaghat town	7.93	3.5	2.4	70000	22000	1700
	Churni	Majhdia	7.85	2.2	3.57	22000	9200	790
III	Matha bhanga	Gobindapur	7.82	1.7	3.86	170000	92000	2800
IV	Ganga	Farakka	7.58	6.7	2.6	790	330	33
	Ganga	Farakka	7.19	6.4	2.8	1100	490	33
	Ganga	Khagra	7.66	6.3	1.95	2200	790	70
	Ganga	Khagra	7.16	6	2.4	2200	1300	49
	Ganga	Baharampore	7.5	6.3	1.8	13000	3500	460
	Ganga	Baharampore	7.29	6	2.5	13000	3500	790
	Ganga	Gorabazar	7.54	6.1	2.1	9400	2400	490
	Ganga	Gorabazar	7.21	5.9	2.6	11000	2200	330
	Ganga	Nabadip	7.68	7.3	2.6	2200	1100	70
	Ganga	Nabadip	7.68	6.5	2.5	3500	1100	63
	Ganga	Tribeni	7.65	7.6	2.8	3500	1400	63
	Ganga	Tribeni	7.31	7	2.8	3500	1300	94
	Ganga	Palta Shitalatala	7.5	6.2	2.6	7000	2400	460
	Ganga	Palta Shitalatala	7.2	6.8	2.7	9400	2400	230
	Ganga	Palta	7.39	6	2.4	11000	3500	330
	Ganga	Palta	7.26	7.2	2.8	14000	5400	310
	Ganga	Serampore	7.46	6.3	2.3	33000	11000	490
	Ganga	Serampore	7.32	6.6	2.8	23000	7900	790
	Ganga	Dakshmineswar	7.22	5.78	2.69	130000	63000	1200
	Ganga	Dakshmineswar	7.2	5.65	2.7	110000	33000	1100
	Ganga	Garden reach	7.24	5.4	2.82	170000	84000	1100
	Ganga	Garden reach	7.24	5.46	2.81	140000	79000	1300
	Ganga	Howrah-shivpur	7.19	5.5	2.72	110000	49000	940
	Ganga	Howrah-shivpur	7.17	5.36	2.86	94000	39000	840
	Ganga	Uluberia,	7.04	5.6	2.77	32000	14000	490
	Ganga	Uluberia,	7.39	5.59	2.77	27000	11000	340
	Ganga	Durgachak near Pathikhali,	8.4	5.1	1.35	22000	11000	460
	Ganga	Durgachak near Pathikhali,	8.4	5.9	1.4	14000	7900	330
	Ganga	Diamond harbour,	7.66	5.93	2.66	4700	2400	170
	Ganga	Diamond harbour,	7.16	5.85	2.7	2600	1300	110



ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

1 AUG 2024

38381

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Water Quality of Polluted River stretches of 17 rivers in West Bengal during June 2024

Priority	River	Stations	pH(Unit)	(DO) (mg/l)	BOD (mg/l)	Total Coliform (MPN /100ml)	Fecal Coliform (MPN /100ml)	Fecal Streptococci (MPN/100ml)
IV	KANSI	Downstream at Midnapore	8.4	7	1.5	7900	4900	230
IV	JALANGL	Downstream of Krishna nagar	7.59	5.1	2.9	7900	3500	330
V	Damodar	Dishergarh	7.94	7.8	2.15	1700	1100	21
	Damodar	IISCO near Dhenna Village,	7.8	7.8	2.05	2100	1700	26
	Damodar	Narainpur	7.7	7.7	2.05	2600	2200	17
	Damodar	Near Mujher Mana Village	7.75	6.8	2.7	2200	1400	21
	Damodar	Andal D/s	7.7	7.8	2.1	2600	2100	14
	Damodar	Andal U/s	7.56	7.7	2.7	2100	1400	17
	Damodar	Asansol U/s	7.85	7.9	2.05	3300	1700	26
	Damodar	Durgapur U/s	7.65	7.7	2.15	2700	1700	17
	Damodar	Raniganj D/s	7.6	7.8	2.15	3200	1700	21
	Damodar	Water intake point for Burdwan Town	8.35	7.9	2.2	2600	2100	14
V	Dwarka	Upstream of Tarapith at Sadhak Bamdeh ghat	7.3	7	2.7	4000	2600	21
	Dwarka,	Downstream of Tarapith Satighat	7.44	6.8	2.75	4600	3300	17
V	Barakar	Asansol	7.89	7.8	2.25	2700	2100	17
V	Rupnarayan	Geonkhali	7.7	5.5	1.4	17000	9400	390
	Rupnarayan	Kolaghat (Down Stream)	8.2	5.3	1.55	9400	4900	140
V	Dwarakeswar	Bankura town	7.67	7.8	2.05	2700	2100	22
	Teesta	At Jalpesh	7.36	6.4	1.7	14000	5000	79
	Teesta	At Sevoke	6.8	8.3	2.5	5000	2200	34

WEST BENGAL POLLUTION CONTROL BOARD

The following four rivers have been removed from this list of polluted River stretches based on improvement in water quality in 2022 compared to 2018

Delisted	River	Stations	pH(Unit)	(DO) (mg/l)	BOD (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)	Fecal streptococci (MPN/100ml)
Delisted	Silabati	Ghatal (Downstream)	8.37	8	1.55	6300	3300	110
	Mayurakshi	Suri Town	7.93	9.1	1.55	2600	1700	14
	Kaljani	Downstream of Alipurduar	7.48	7.5	1.5	17000	8000	94
	Karola	Downstream of Jalpaiguri	7.13	8.2	2	17000	8000	94
Primary Water quality Criteria for bathing water			6.5-8.5	≥5	≤3		<2500	500

Note: Implementation of Polluted River Stretches Action Plan, presently the above four Rivers i.e., Silabati, Mayurakshi, Kaljani, Karola have been improved and is removed from the list. Therefore, Polluted River Stretches in West Bengal stands with 13 rivers.

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India.



# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 25 सितम्बर, 2000

सा. का. नि. 742(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1996 (1996 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1996 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्—

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2000 है।
- (2) इस अधिसूचना में अन्यथा जैसा उपबंधित है उसके सिवाय, वे राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में,—

अनुसूची 1 में पटाखों के लिए शोर मानकों से संबंधित क्रम संख्याक 89 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्याक और उनसे संबंधित प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात् :—

“90. कोयला खानों के लिए मानक

### 1. वायु क्वालिटी मानक

निम्नलिखित धूल उत्पादक स्रोतों से 500 मीटर की दूरी पर प्रबल हवा की दशा पर विचार करते हुए नीचे की ओर हवा की दिशा में निर्लंबित कणिकीय पदार्थ (एस. पी. एम.), अन्तः श्वसनोय कणिकीय पदार्थ (आर. पी. एम.), सल्फर डाईआक्साइड (एस. ओ.) और नाइट्रोजन आक्साइड (एन. ओ.) का संकेन्द्रण नीचे दी गई मारपी-1, और II, और III में विनिर्दिष्ट मानकों से अधिक नहीं होगा।

### धूल उत्पादन के स्रोत

लड़ाई या उतराई, कर्षण मड़क, कोयला परिवहन मड़क, कोयला हथालने का संयंत्र (मी. एच. बी.) रेल सरकवां, विस्फोट, छंदन, अधिक ऊंचे ढेर या कोई अन्य धूल उत्पादन के बाहरी स्रोत जैसे कोक भट्टी (कठोर तथा मुलायम), इष्टिका उद्योग, पास की मड़क आदि।

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

- टिप्पण :— 1. जहां उपचारित बहिस्त्राव ऐसे नगर सीवर में डाला जाता है जो अंतिम उपचार संयंत्र में जाता है, वहां जैव-रसायन आक्सीजन मांग (बी ओ डी) को 100 मि.ग्रा./लि. तक और रसायन आक्सीजन मांग (सी ओ डी) को 400 मि.ग्रा./लि. तक चूट दी जा सकेगी।
2. बहिस्त्राव की क्वालिटी (एक लिटर प्रति किलोग्राम उत्पाद) संयुक्त मूलों वल्ल उद्योग संयुक्त ऊनी वल्ल उद्योग और टेक्सटाइल प्रसंस्करण उद्योग में क्रमशः 100, 250 और 80 होगी।

### 93. स्नान-जल के लिए प्राथमिक जल क्वालिटी मानदंड

जलाशय या उसके भाग में के जल का कई प्रकार से उपयोग किया जाता है। जल के उपयोगों और क्रियाकलापों के प्रकार पर निर्भर रहते हुए जल क्वालिटी को कसौटी किसी विशिष्ट प्रयोजन के लिए उसकी उपयुक्तता अवधारित करने के लिए विनिर्दिष्ट कर दी गई है। विभिन्न प्रकार के उपयोगों में एक उपयोग यह भी है जो जल के उच्चतर स्तर की क्वालिटी या शुद्धता की मांग करता है और उस जलाशय के विस्तार में उसे "अभिहित सर्वोत्तम उपयोग" के रूप में जाना जाता है। इस पर आधारित प्राथमिक जल क्वालिटी की कसौटी के निबंधनों के अनुसार विभिन्न उपयोगों के लिए जल क्वालिटी अपेक्षाएं विनिर्दिष्ट की गई हैं। सारणी 1 में स्नान-जल के लिए प्राथमिक जल क्वालिटी की तर्कयुक्त कसौटी विनिर्दिष्ट की गई है।

#### सारणी 1

#### स्नान-जल के लिए प्राथमिक जल क्वालिटी मानदंड

(संगठित बाह्य स्नान के लिए प्रयुक्त जल)

मानदंड	तर्कआधार	
1. फिकल कोली फॉर्म एन. पी. एन./100 मि.लि.	500 (वांछनीय) 2500 (अधिकतम अनुज्ञेय)	निम्न मल जल संदूषण सुनिश्चित करने के लिए, फिकल कोलोफॉर्म और फिकल स्ट्रेप्टोकोक्की के बारे में यह माना गया है कि वे जीवाणु रोगोत्पादकता को दर्शित करते हैं। वांछनीय और अनुज्ञेय मामलों पर्यावरणिक दशाओं में उतार-चढ़ाव
2. फिकल स्ट्रेप्टोकोक्की एन. पी. एन./100 मि.लि.	100 (वांछनीय) 500 (अधिकतम अनुज्ञेय)	को अनुज्ञात करने के लिए मुझाव देती हैं जैसे कि मौसमी परिवर्तन, बहाव की दशाओं में परिवर्तन आदि।
2. पी. एस. 6.5 से 8.5 के बीच	6.5 से 8.5 के बीच	यह रेंज त्वचा और आँख, नाक, कान आदि जैसे कोमल अंगों को संरक्षण प्रदान करती है जो बाह्य स्नान के दौरान सीधे प्रभावित होते हैं।
4. जैव-रसायन आक्सीजन मांग (बी ओ डी) (27° से. पर 3 दिन)	5 मि.ग्रा./लि. के न्यूनतम धुली हुई आक्सीजन संकेन्द्रण ठीक ऊपरीधारा में आर्गनिक प्रदूषण युक्त आक्सीजन लेने से युक्तियुक्त मुक्ति सुनिश्चित करते हैं जो तलछट से अनाइरोबिक गैसों (आयनोक्सायस गैसों) के उत्पादन को निवारित करने के लिए आवश्यक है।	3 मि.ग्रा./लि. या इससे कम जल की जैव रसायन आक्सीजन मांग आक्सीजन डिमांडिंग प्रदूषकों से युक्तियुक्त मुक्ति सुनिश्चित करती है और आबनाक्सायस गैसों के उत्पादन को रोकता है।'

- (2) अनुसूची 6 के शोर मान दंडों से संबंधित भाग ड में, मोटरगाड़ियों के लिए शोर सीमा से संबंधित भाग क के पश्चात् निम्नलिखित अन्तः  
स्थापित किया जाएगा :—

"कक. 1 जनवरी, 2003 से मोटर यानों के लिए शोर सीमा

मोटर यानों के लिए निम्नलिखित शोर सीमा 1 जनवरी, 2003 से लागू होगी। अनुसरण किए जाने वाली परीक्षण पद्धति भा. मा.

ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

## MINISTRY OF ENVIRONMENT AND FORESTS

## NOTIFICATION

New Delhi, the 25th September, 2000

G.S.R. 742(E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely.

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2000.
- (2) Save as otherwise provided in this notification, they shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986,—
  - (1) In Schedule I, after serial number 89 relating to Noise standards for fire crackers and the entries relating thereto, the following serial numbers and entries shall be inserted, namely:—

## “90. Standards for coal mines

## 1. Air Quality Standards

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO<sub>2</sub>) and Oxides of Nitrogen (NO<sub>x</sub>) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the Tables I, II and III given below:

## Dust Generating Sources

Loading or unloading, Haul road, coal transportation road, Coal handling plant (CHP), Railway siding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.



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Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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## 93. Primary Water Quality Criteria for Bathing Waters.

In a water body or its part, water is subjected to several types of uses. Depending on the types of uses and activities, water quality criteria have been specified to determine its suitability for a particular purpose. Among the various types of uses there is one use that demands highest level of water quality or purity and that is termed as "Designated Best Use" in that stretch of water body. Based on this, water quality requirements have been specified for different uses in terms of primary water quality criteria. The primary water quality criteria for bathing water are specified along with the rationale in table 1.

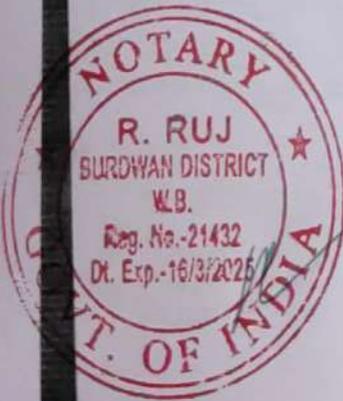
Table 1.

**PRIMARY WATER QUALITY CRITERIA FOR BATHING WATER**  
(Water used for organised outdoor bathing)

CRITERIA		RATIONALE
1. Fecal Coliform MPN/100 ml:	500 (desirable) 2500 (Maximum Permissible)	To ensure low sewage contamination. Fecal coliform and fecal streptococci are considered as they reflect the bacterial pathogenicity.
2. Fecal Streptococci MPN/100 ml:	100 (desirable) 500 (Maximum Permissible)	The desirable and permissible limits are suggested to allow for fluctuation in environmental conditions such as seasonal change, changes in flow conditions etc.
2. pH:	Between 6.5-8.5	The range provides protection to the skin and delicate organs like eyes, nose, ears etc. which are directly exposed during outdoor bathing.
3. Dissolved Oxygen:	5 mg/l or more	The minimum dissolved oxygen concentration of 5 mg/l ensures reasonable freedom from oxygen consuming organic pollution immediately upstream which is necessary for preventing production of anaerobic gases (obnoxious gases) from sediment.
4. Biochemical Oxygen demand 3 day, 27°C:	3 mg/l or less	The Biochemical Oxygen Demand of 3 mg/l or less of the water ensures reasonable freedom from oxygen demanding pollutants and prevent production of obnoxious gases";

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



16 AUG 2024

Item No. 04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1069/2018  
(M.A. No. 1792/2018, M.A. No. 1793/2018, I.A. No. 150/2019 & I.A.  
No. 151/2019)

Nitin Shankar Deshpande

Applicant(s)

Versus

Union of India &amp;Ors.

Respondent(s)

Date of hearing: 30.04.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Ms. Ekta Sikri and Ms. K. Gayatri, Advocates

For Respondent (s): Mr. Rajkumar, Advocate for CPCB  
Mr. Gigi C. George, Advocate for MoEF&CC  
Mr. Dhruv Mehta, Sr. Advocate with Mr. Ashish  
Wad and Mr. Sidharth Mahajan, Advocates

**ORDER**

1. The issue for consideration is effluent discharge standards for STPs as laid down vide Notification dated 13.10.2017 by way of Environment (Protection) Amendment Rules, 2017 against Serial No. 105 of Schedule-I to the Environment (Protection) Rules, 1986.
2. Vide order dated 21.12.2018, this Tribunal noted that untreated or partially treated sewage is a major source of pollution in the country.

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



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The Hon'ble Supreme Court in the case of *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*<sup>1</sup> directed taking of steps so that huge gap in sewage generated and treated is bridged.

3. The Tribunal also noted that the proposed standards as per Draft Notification dated 24.11.2015 issued by Ministry of Environment, Forest & Climate Change (MoEF & CC) are sought to be diluted by the impugned Notification as follows:

Sr. No.	Parameters	Old Norms 1986	Draft Norms Nov., 15	MoEF& CC Notification October 2017
1.	Biochemical Oxygen Demand (BOD) (mg/l)	<30	<10	<30 and <20 (metro cities)
2.	Chemical Oxygen Demand (COD) (mg/l)	<250	50	No limit
3.	Total Suspended Solids (TSS) (mg/l)	<100	<20	<100 and <50 (metro cities)
4.	Total Nitrogen (mg/l)	<100	<10	No limit
5.	Ammonical Nitrogen (mg/l)	<50	<5	No limit
6.	Total Phosphorus (mg/l)	No limit	No limit	No limit
7.	Fecal Coliform MPN/100 ml	No limit	<100	<1000



4. The Tribunal also noted that the relaxed standards will deteriorate the water quality and degrade the environment and be a retrograde

<sup>1</sup>(2017) 5 SCC 326

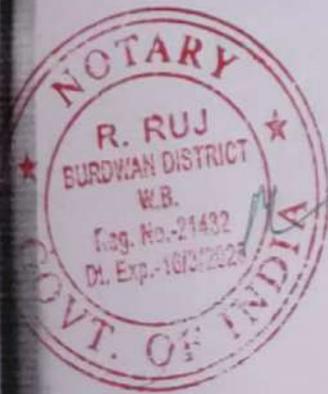
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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

'10 AUG 2024

step. The dilution will also affect the human life and the water quality of the rivers.

5. Accordingly, the Tribunal constituted an Expert Committee comprising the nominees from IIT Kanpur, IIT Roorkee, NEERI and CPCB which was to give its report after examining the best available technologies and best practices and after referring to the Experts study on the subject particularly CPCB Report on "River Stretches for Restoration of Water Quality, 2014-15" and the order of this Tribunal on the subject of polluted river stretches dated 20.09.2018 in Original Application No. 673/2018 in the matter of News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB". The Tribunal also directed stay of operation of the impugned Notification and application of pre-revised standards till further orders.
6. Accordingly, report has been received from CPCB vide e-mail dated 30.04.2019 forwarding the Expert Committee report. The report noted the current status of water quality of rivers which flows in India and the fact that 351 river stretches out of 323 rivers were polluted. There was need for revised standards for BOD and COD with a view to protect the water quality of the rivers/streams. There was also a need for revised standards for TSS, for Nitrogen (Ammonia & Nitrates) and Phosphorus and for Fecal Coliform.



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7. The Committee while discussing the need for revised the Standards for BOD and COD observed that:

*"Inclusion of COD in sewage discharge certainly offers advantages in terms of early diagnosis on functioning of STPs and thus helps in resorting immediate measures/corrective actions. This is because analysis of COD is completed within 5 Hours as against 5 days at 20°C or 3 days at 27°C for BOD (Sawyer & McCarty, V. Edition). Moreover, if Government wishes to regulate STPs across the county through online monitoring system in future, inclusion of COD in Discharge Standards will prove beneficial for the reason that COD sensors are quite reliable and readily available in Indian market, however the same is not the case with BOD sensors. Thus, from regulatory point of view also, COD is an important parameter and needs to be included in sewage Discharge Standards."*

While discussing the need for revised standards for TSS the Committee has observed that:

*"The Microbial quality of wastewater could be linked with the TSS concentration. The larger the Suspended solids, the larger shall be the presence of bacteria, protozoa and viruses. High TSS wastewater cannot be easily disinfected, as the suspended particles "hide" these microorganisms and also react with chemical disinfectants."*

Further the committee observed:

*"A well designed and operated conventional sewage treatment system such as activated sludge process can meet 20 mg/L effluent TSS discharge standards. Many STPs bases on secondary wastewater treatment all over the globe are able to achieve 10-20mg/L. TSS without any tertiary treatment."*



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Dist. Judges' Court  
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Further with regard to the need for revised standard for Nitrogen (Ammonia & Nitrates) and Phosphorus it has been elaborated by Committee that:

*"Nitrogen and phosphorus in all forms are major rate limiting elements essential for the growth of algae and other vegetation in water bodies leading to a state called eutrophication. The greenish color water with large vegetation growth is common sight for not only lakes and ponds but also slow moving rivers.*

*Eutrophication arises from the oversupply of nutrients (N & P), which leads to overgrowth of plants and algae. Degradation of dead algae and plants by microbes consumes dissolved oxygen in the water, thereby creating the state of hypoxia.*

*Eutrophication leads to many problems related to water quality:*

- *Large Dissolved oxygen variation leads to fish kills*
- *Filling the water body with dead algae and other vegetation.*
- *Decomposition of dead algae and vegetation at the bottom causing oxygen depletion and further release of nutrient.*
- *Release of algal toxins and odors causing substances make the water unsuitable for human and animal consumption."*

The Committee has also observed that:

*Due to the absence of dilution and worsening of our rivers and lakes, it is necessary to move towards nutrients (nitrogen and phosphorus) regulations in water bodies.*



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The Committee while discussing the revised standards for Fecal Coliforms observed:

"As per "Houses and Household Amenities, Latrine Facility, Census of India - 2011, Registrar General and Commissioner, India" available at [http://censusindia.gov.in/2011census/hlo/Data sheet/ India / Latrine. Pdf](http://censusindia.gov.in/2011census/hlo/Data%20sheet/India/Latrine.Pdf); Out of 7.9 Crores Urban Households (UHH), nearly 1.7 Crores UHH (i.e. 20 %) lacks adequate sanitation. At the same time more than 5 lakhs villages in the country are now open defecation free (ODF) ([https:// sbm.gov.in/sbmdashboard / ODF.aspx](https://sbm.gov.in/sbmdashboard/ODF.aspx)). Although rural parts are covered through sanitary toilets, effluent from septic tanks from newly built 9.2 crores toilets across the country is unavoidable. This may pose very high health risk owing to the fact that "Sanitation" including collection, conveyance and treatment is either absent or inadequate in such areas. Relaxing FC pose risk to downstream cities/town/villages that rely on drinking water source on same water body in case of rivers. It appears quite reasonable to say that FC Standards be prescribed to 100 MPN/100 ml. considering its impact on human health in general and readiness of Indian wastewater sector to handle the same (Recommended value of FC in CPHEEO Manual, 2013 is MPS230/100 mL). (emphasis added)

Hence, CPHEEO 2013 recommended the following guidelines for treated sewage discharge into surface water which after some travel may join a drinking water source to be used as source of supply for drinking water as given in following Table 5.20

Table 5.20 Recommended Guidelines for Treated Sewage if Discharged into Surface Water to be used as source of Drinking Water.



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Parameter	MoEF Standards (A)	Recommended Values
BOD, mg/L	30	Less than 10
SS, mg/L	100	Less than 10
TN, mg/L	100	Less than 10
Dissolved P, mg/L	5	Less than 2
Faecal Coliforms, MPN/100 mL	Not specified	Less than 230

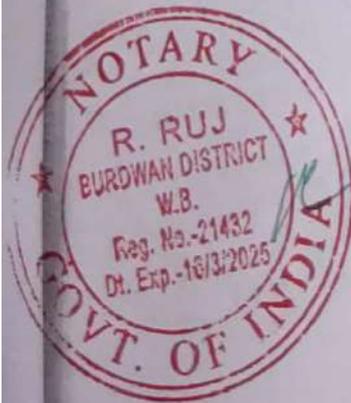
(A) General Standards, Environmental Protection Rule, 1986 & as authorized by PCB

• In order to achieve the above values, the treatment process would need to be designed for nutrient removal in addition to the conventional BOD and SS removal. It has also been reported that if the nutrients were removed to the levels mentioned in Table 3.20, then the amount of chlorine required for disinfection would be less at about 5 mg/l.

Considering aforementioned analysis, the Chairman CPCB directed all State Pollution Control Boards to make it mandatory for local bodies to set up sewerage systems for treatment and disposal of sewage to meet the prescribed standards ie., pH 6.5-9, BOD (mg/L): Not more than 10, COD (mg/L): Not more than 50, TSS (mg/L): Not more than 20, NH<sub>4</sub>-N (mg/L): Not more than 5, N-total (mg/L) Not more than 10, Faecal Coliforms (MPN/100 ml) Less than 230. The details are provided in Annexure 1.\*

8. The report further mentions that the stringent standards in terms of Draft Notification dated 24.11.2015 are not only economically viable

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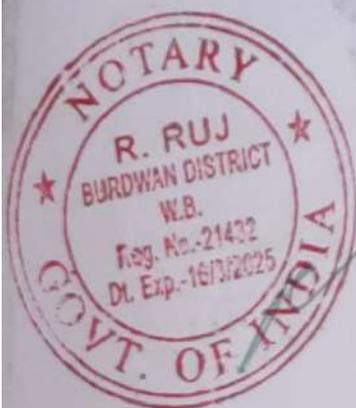


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and technically feasible, the cost will not be significantly high. In this regard, it was observed:

**\*7.0 ECONOMIC VIABILITY & RESOURCE POSITION**

1. For Nitrification (Conversion of ammonia to nitrate), 20-30% larger aeration tanks are required with additional 40-50 % aeration demand. The Total capital and O&M cost of the system increases by 10-20 & 5-10 % respectively.
2. For further removal of nitrate from wastewater, denitrification (conversion of nitrate to Nitrogen gas) is needed by additional anoxic tank in the system. The capital cost further increases by 5-10 %. Nevertheless, denitrification gives 25% oxygen credit which reduces 25 % aeration requirement.
3. Finally, overall capital and operational cost implications for achieving standards for metropolitan and class-I cities shall be 20-30 %.
4. Typical total unit costs for wastewater treatment based on experience gained in Western Europe and the USA is presented in Figure XX (WHO/ UNEP 1997), The total unit cost for secondary treatment (BOD < 20-30 mg/L, & TSS < 50-100 mg/L) varies between 1.5-2.0 US\$/m<sup>3</sup>, while for tertiary treatment (BOD, TSS & TN < 10 mg/L) it is 2.0-2.5 US\$/m<sup>3</sup>. The additional burden is approximately 25-33 % which matches with Indian experience as well.
5. In recent years, many STPs are constructed based on effluent BOD, TSS & TN < 10 mg/L) and all the well operated and maintained STPs are providing the desired effluent quality. Some of these STPs are monitored by IIT Roorkee in recent years under several research projects and NGT reports. The performance evaluation results for 20 MGD Nilothi STP, 20 MLD Pappan Kalan STP, 15 MLD Delhi Gate STP and 5 MGD Kapashera STP of Delhi submitted to NGT alongwith 3.0 MID



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STP, Rishikesh, 1 MGD STP, Delhi, 27 MGD STP, Haridwar etc., monitored under various research projects is attached as Annexure 3.

6. CPCB has also conducted study on technological achievability of proposed standards. Delhi Jal Board has installed and commissioned 04 STPs on advanced treatment technology along with coliform reduction facilities.

7. In addition, the following STPs all over India are producing the desired quality: 1.5 MLD STP, Cubbon Park, Bangalore, 2.0 MLD STP, Pahalgam, 3.5 MLD STP, Tapovan, Rishikesh, 4.0 MLD STP, IIT Madras, 12.5 MLD STP, Tonca, Goa, 15.0 MLD STP, Gorakhpur, 17.3 MLD STP, Zirakpur, Punjab, 18 MLD STP, Sarai, Haridwar, 20.0 MLD STP, Hyderabad, 20.0 MLD STP, Sangli, Pune, 30 MLD STP, Hyderabad, 37.5 MLD STP, UP Housing Board, Lucknow, 40.0 MLD Kharadi, Pune, 40.0 MLD STP, Hubballi, Karnataka, 45 MLD STP, Mundhwa, Pune, 50 MLD STP Kalamboli, Navi Mumbai, 54 MLD STP, Noida, 55.0 MLD, Singanpure, Surat, 56 MLD STP, Indirapuram, Ghaziabad, 68.0 MLD STP, Dehradun, 100 MLD STP, Vashi Navi Mumbai, 130 MLD STP, Nagpur, 137 MLD STP, Greater Noida, 245 MLD STP Indore, etc.

8. In practical experience with actual tendered cost, the experience has been quite differing. Many tenders based on old and less stringent quality standards have been awarded at much higher per MLD cost as compared to STPs having more stringent standards. Plus on a long term basis, new technologies have lower life cycle costs. Other factors which are encouraging most corporations and contractors to adopt new technologies are more compact designs, less land requirement, less construction time, better material of construction, less maintenance cost, automation and less dependency on expensive trained manpower to operate plants in remote locations.\*



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9. Accordingly, the Committee further observed that:

- The new stringent standards are devised considering the deterioration condition of water bodies and unavailability of adequate dilution water in our water bodies. If not stringent quality standards are not implemented then in the coming future with more population burden on rivers, situation will further deteriorate.
- The greatest benefit of these standards is to achieve all purpose non-portable reuse quality effluent. Each STP is to be treated as a source of water for reuse and recycling, helping in mitigating drought/ climate change in the country. It will also reduce exploitation of groundwater reserves and dependency on rainfall which has become quite unpredictable in the past few years. Climate change is a reality that should be addressed and adopted for in the coming future. It will go a long way in reducing agricultural dependency on bore well water.
- If treatment of wastewater is not carried out with intention of reuse and recycle expenditure on conveyance/long distance transport of water/sewage will be much higher. Even as on toady in many cities cost of conveyance of water is much higher than the treatment of sewage to make it fit for most uses including domestic uses. For example the cost of transporting water from Narmada to fulfil water supply needs of Indore city (approximately @ Rs. 20/cum) is much higher than the cost of treating sewage to tertiary level."

In view of above and severity of depletion of aquatic resources vis-a-vis the financial aspects related to conveyance and treatment of water/sewage the committee recommended that the effluent discharge for STPs to be as follows:

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Sl. No.	Industry	Parameters	Standards (Applicable to all mode of disposal)			
			Mega and Metropolitan Cities	Class I Cities	Others	Deep Marine Outfall
1	Sewage Treatment Plants (STPs)	pH	5.5-9.0	5.5-9.0	5.5-9.0	5.5-9.0
		Bio-Chemical Oxygen Demand (BOD)	10	20	30	30
		Total Suspended Solids (TSS)	20	30	50	50
		Chemical Oxygen Demand (COD)	50	100	150	150
		Nitrogen-Total	10	15	-	-
		Phosphorus-Total/ For Discharge into Ponds, Lakes)	1.0	1.0	1.0	-
		Fecal Coliform (FC) (Most Probable)	Desireable-100 Permissible-	Desireable-230 Permissi	Desireable-1000 Permissi	Desireable-1000 Permissibl



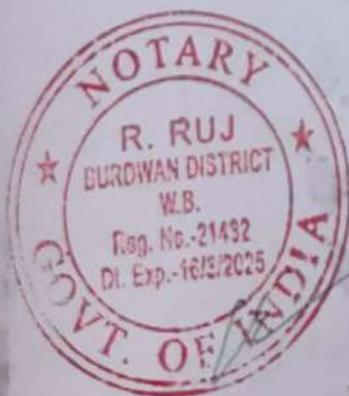
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	Number per 100 milliliter, MPN/100 ml	230	ble-1000	10,000	e-10,000

Note:

- (i) Mega-Metropolitan Cities have population more than 1 crore, Metropolitan Cities-Population more than 10 Lakhs and Class-I Population more than 1 Lakh.
- (ii) All value in mg/l except for pH and Fecal Coliform.
- (iii) These standards will be applicable for discharge into water bodies as well as for land disposal/applications.
- (iv) These Standards shall apply to all new STPs for which construction is yet to be initiated.
- (v) The existing/under construction STPs shall achieve these standards within 07 years from the date of notification.
- (vi) In case where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100m away from discharge point, then norms for deep sea marine discharge shall be applied.
- (vii) Reuse/Recycling of treated effluent shall be encouraged.
- (viii) State Pollution Control Boards/Pollution Control Committees may make these norms more stringent taking into account the local conditions.



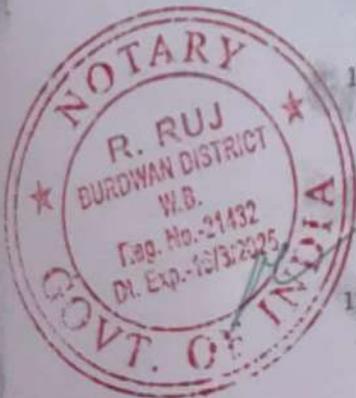
10. We have heard Learned Counsel for the parties.

11. Learned Counsel for the applicant submits that while the Expert Committee is fully justified in suggesting parameters as per its report for Mega-Metropolitan Cities, there is no justification for different and diluted standards for Class-I cities, Other cities or Deep Marine Outfall and to that extent the report of the Expert Committee fall short of the required scientific logic and database. While

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recommending the diluted standards for Class-I cities, Other cities or Deep Marine Outfall the Committee has not given any explanation with regard to the existing pollution load in these areas, the available systems in place, the efficacy of the systems in terms of meeting of norms, the population impacted by deteriorating water quality and likely consequences on health of people if these diluted norms are permitted. There is no scientific justification offered for diluting the norms for these areas in which the majority of country's population resides. Also such standards we feel must apply not only to new STPs but also to the existing ones. Further, there is no justification for non-application of such standards for seven years for existing STPs.



12. Learned Counsel for CPCB and interveners are unable to justify dilution of standards for areas other than Mega Metropolitan Cities or for existing STPs.
13. We find that there is no justification for diluted standards for areas other than Mega and Metropolitan Cities. The water quality standards are required to be same for the population of major cities or other cities. No justification has been shown for different standards for persons living in cities other than Mega and Metropolitan Cities. Major population of this country will be affected by diluted standards and only persons in Mega and Metropolitan Cities will have comparatively better standards without any valid reason or distinction. We may note that filters, UV filters etc. are facilities

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mainly available in major cities and not in smaller cities or villages where the standards are proposed to be diluted.

14. Accordingly, we accept the report of the Expert Committee with the modification that the standards recommended for Mega and Metropolitan Cities will also apply to rest of the country. We also direct that the standards will apply not only for new STPs but also for existing/under construction STPs without any delay and giving of seven years time stands disapproved.

MoEF & CC may issue an appropriate Notification in the matter within one month from today.

The Application is disposed of.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

April 30, 2019  
Original Application No. 1069/2018  
SN



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Annexure - C

1 0 AUG 2024



Ganga Taven Report for NGT

Sl. No.	District	U.L.B.	Per-day generation of Solid Waste in each city / town within the limits of the District	Quantity of solid waste treated per day, in each city/town of the District.	The gap in treatment of solid waste.	Municipal Solid Waste		Legacy Waste and the time bound plan to treat legacy waste.	Current status of dumping of solid waste with reference to location	Total per day generation of C&D waste within the District (TPD)	The treat of the solid waste established for the treatment of C&D waste including the capacity and utilization	Remarks
						Number of locations	Capacity of Dumpsite					
41	BURDWAN	Katwa	47.09	47.09		In first phase 3,885 MT of legacy waste has been bio remediated. There is further accumulation of legacy waste 45,478 MT. Conditioner in garden, liner, low land filling and base course filling in road tender to be floated within September, 2024. Expected timeline within which Blinding and construction of quantity is to be done within October, 2025.	Stadium page No. 42, Katwa rail line, Near Label Crossing	3,91	0	Segregated fractions are being sold and reused and it is planned that remaining to be processed in Cluster mode. Identification of land for the plant is under process.		
42	BURDWAN	Haldia	169	80	89	Not applicable as there is no dumpsite				11	3	Segregated fractions are being sold and reused and it is planned that remaining to be processed in Cluster mode. Identification of land for the plant is under process.
43	SOUTH 24-PGS	Budge Budge	30	28.54	1.46	In first phase 20,721 MT of legacy waste, has been bio remediated. There is accumulation of 10000 MT of legacy waste conditioner in garden, liner, low land filling and base course filling in road tender to be floated within September, 2025. Expected date of completion September, 2025.	Subhas Udyan	22,47,351/ 88,18,878E	4.19	0	Segregated fractions are being sold and reused and it is planned that remaining to be processed in Cluster mode. Identification of land for the plant is under process.	

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ANNEXURE - C



Legacy Waste Processing Status of Ganga Towns

Sl. No.	District	ULB	No. of Dump sites	Area (In Acre)	Estimated Quantity of Legacy Waste (In MT)	Status/Time of completion	Legacy Waste Processed	Acre reclaimed	Mode of utilization of treated waste
42	NORTH 24-PARGANAS	Barnasathi	1	5	72.4166	Completed	72846.00	5.00	As per the report of the quantity of legacy waste which has been turned from hazardous to non-hazardous for the period of 111 days of legacy waste processing. It is expected that the quantity of legacy waste will be further reduced after the completion of the work.
43	TOTAL		14	76.9760378	1743897	0	1487557.6	57.3975	
44	SOUTH 24-PARGANAS	Budge Budge	1	3.48	20,721	Completed	20721	3.48	As per the report of the quantity of legacy waste which has been turned from hazardous to non-hazardous for the period of 111 days of legacy waste processing. It is expected that the quantity of legacy waste will be further reduced after the completion of the work.
45	SOUTH 24-PARGANAS	Diamond Harbour	1	2.00	9350	Completed	9350	2	As per the report of the quantity of legacy waste which has been turned from hazardous to non-hazardous for the period of 111 days of legacy waste processing. It is expected that the quantity of legacy waste will be further reduced after the completion of the work.
46	SOUTH 24-PARGANAS	Maheshiala	1	19.61	2,30,517	Completed	230622	19.61	As per the report of the quantity of legacy waste which has been turned from hazardous to non-hazardous for the period of 111 days of legacy waste processing. It is expected that the quantity of legacy waste will be further reduced after the completion of the work.
47	TOTAL		3	25.09	260588		260693	25.09	
48	PURBA BARDHAMAN	Katwa	1	2.00	3885	Completed	3	2	As per the report of the quantity of legacy waste which has been turned from hazardous to non-hazardous for the period of 111 days of legacy waste processing. It is expected that the quantity of legacy waste will be further reduced after the completion of the work.
49	TOTAL		42	339.92	8225944		4153854.51	175	

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Bardhaman, Govt. of W.B.

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Annexure - D

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WEST BENGAL POLLUTION CONTROL BOARD  
(Department of Environment, Govt. of West Bengal)  
Durgapur Regional Office, Shahid Khudiram Sarani,  
City Centre, Durgapur- 713216, Paschim Bardhaman.  
Telefax No. : (0343) 2544915; Tel No. : (0343) 2546708.  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in)

Memo No. 77-2/WPBD-OC(163)/22

Date: 18/01/2024.

To,  
The Municipal Affairs Section,  
Office of the District Magistrate,  
Purba Bardhaman,  
PIN-713101.

Sub: Submission of information for complying with the directions of the Hon'ble National Green Tribunal.  
Ref: Information sought in WhatsApp group of Namami Gange dated 28.12.2023.

Sir,

In connection with the message in the WhatsApp Group of Namami Gange, dated 28<sup>th</sup> December, 2023, related to O.A. No. 200/2014 of the Hon'ble National Green Tribunal, the following information is provided for your kind information:

1. Industrial Effluent Discharge
  - a) Number of industrial unit discharging their effluent in River Ganga and its tributaries : 50  
Details of defaulting units: i) M/s. Kalna Rice Mills Pvt. Ltd. located at Japatpara, P.O. & P.S. Kalna, Dist. Purba Bardhaman, PIN-713409  
ii) M/s. Umananda Rice Mill Pvt. Ltd., located at Niralgachi, P.O. Dhatrigram, P.S. Kalna, Dist. Purba Bardhaman, PIN-713405.  
iii) M/s. R.K. Industries, located at Lichutala, P.O. & P.S. Kalna, Dist. Purba Bardhaman, PIN-713409.  
iv) M/s. Maa Laxmi Modern Mini Rice Mill, located at Vill. & P.O. Bhatar, P.S. Bhatar, Dist. Purba Bardhaman, PIN-713125  
v) M/s. Tarama Rice Mill Pvt. Ltd., Located at Vill. & P.O. Amarun, P.S. Bhatar, Dist. Purba Bardhaman, PIN-713125.  
For all the above defaulting units, Direction has been issued by the State Board, copies of which are enclosed herewith.
  - b) Total daily generation of such industrial waste within the District: 1144.07 KL/day
  - c) The manner of treatment of the Industrial waste so generated: Effluent Treatment Plant
  - d) The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet: Effluent monitoring has been conducted by the State Board at M/s. Singh Bhawani Paper Mills Pvt. Ltd., M/s. Krishna Tissues Pvt. Ltd. and M/s. Debnath Kagoj Udyog (P) Ltd.. Copies of the latest effluent analysis reports are enclosed herewith.



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e) The per day generation of industrial solid waste and manner of its treatment and disposal in the District: 1768.652 MT/month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and Processed Pulp).  
Method of disposal-Land Filling.

Thanking you,  
Yours faithfully,

*[Signature]*  
18/11/2024

Environmental Engineer & In-charge  
Durgapur Regional Office.



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*[Signature]*  
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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

1 0 AUG 2024

Analysis Report of Waste Water/Solid Samples

Inspection Id:  
Identification Code:

U00500000130314110423243  
2 9 0 3 2 0 2 3 3 5 3 0

Analysis Done At:

WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Sardar, JEE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container)

Date=> 29/03/2023

Office Code=>

0000011

Name of Unit / Source: M/s. Singh Bhawani Paper Mills Pvt. Ltd. (formerly Suniti Papers Pvt. Ltd.)

Address:

5050 Sahebgung Road P.O.- Orgram P.S.- Bhatar Dist.- Burdwan Pin Code- 713167

Sl.	Sampling Details(Collection/Discharge)	TW/UN	Collection Time
		T	1130
1	ETP outlet → Recycled		

\*Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	38.00
COD	94.24
pH (Unit)	7.10
	23.81

\*All Parameters expressed in mg/l excepting pH



Remarks: Treatment facility exists.

11/04/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

*[Signature]* 11/04/2023  
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
- 2. Chief Scientist, WBPCB
- 3. Durgapur Regional Office, WBPCB
- 4. Industry

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*[Signature]*  
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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Analysis Report of Waste Water/Solid Samples Inspection Id: U00500000130314220623451  
Identification Code: 1 9 0 6 2 0 2 3 3 5 7 8

Analysis Done At: WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216



Mr. C. Dawn, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container) Date=> 19/06/2023 Office Code=> 00000011

Name of Unit Source: M/s. Singh Bhawani Paper Mills (P) Ltd.  
Address: 5050 Sahebgung Road P.O.- Orgram P.S.- Bhatar Dist.- Burdwan(E) Pin Code- 713167

Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time
1	ETP Outlet / Storage tank for recycling	T	1630

\*Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	16.00
COD	27.64
pH (Unit)	6.85
DO	Not Done

\*All Parameters expressed in mg/l excepting pH

Below Detectable Limit, NT : Not Traceable, NE ; Not Exerted, N.A. : Not Applicable

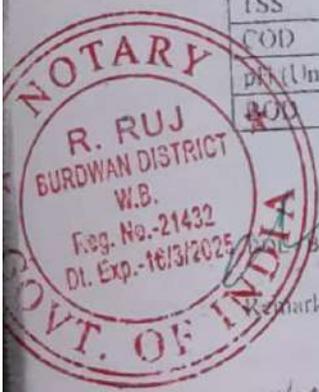
Remarks: Treatment facility available.

27/06/2023  
Date of Reporting

*[Signature]*  
Signature of (J/S/SS)

*[Signature]* 27/06/2023  
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
- 2. Chief Scientist, WBPCB
- 3. Durgapur Regional Office, WBPCB
- 4. Industry



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Bardhaman, Govt. of India

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Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860040423194  
1 7 0 3 2 0 2 3 3 5 4 1

Analysis Done At:

WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216



Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container) Date=> 17/03/2023 Office Code=> 00000011

Name of Unit / Source: M/s. Krishna Tissues Pvt. Ltd.  
Address: BHATAR, DIST.: BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.-  
Bhatar Dist.- Burdwan Pin Code- 713125

Sl.	Sampling Details (Collection/Discharge)	TH/UH	Collection Time
1	ETP inlet into ETP	U	1415
2	ETP outlet to River Khari	T	1445

\*Treated / Untreated

Parameters	Sample Serial Number	
	1	2
TSS	876.00	22.00
COD	6138.74	11.38
pH (Unit)	5.99	6.90
BOD	4512.50	Not Done
TOC	< 1.00	< 1.00

\*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility exists.

06/04/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

*[Signature]* 06/04/2023  
Signature of In-Charge

- Copy to :
1. Chief Engineer, Operation & Execution, WBPCB
  2. Chief Scientist, WBPCB
  3. Durgapur Regional Office, WBPCB
  4. Industry

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10 AUG 2024

Report of Waste Water/Solid samples

Inspection Id:  
Identification Code:

U00500000168860040423194  
1170320233541

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container) Date=> 17/03/2023 Office Code=> 0000011

Name of Unit / Source: M/s. Krishna Tissues Pvt. Ltd.  
Address: BHATAR, DIST.:BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.-  
Bhatar Dist.- Burdwan Pin Code- 713125

Sl.	Sampling Details (Collection/Discharge)	TH/UH	Collection Time
1	ETP inlet into ETP	U	1415
2	ETP outlet to River Khari	T	1445

Parameters	Sample Serial Number	
	1	2
	876.00	22.00
	6138.74	11.38
	5.99	6.90
	4512.50	Not Done
	< 1.00	< 1.00

\*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility exists.

06/04/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

06/04/2023  
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB  
2. Chief Scientist, WBPCB  
3. Durgapur Regional Office, WBPCB  
4. Industry

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

11 0 AUG 2024

Report of Waste Water/Solid Samples Inspection Id:  
Identification Code:

U00500000150952040423193  
1 7 0 3 2 0 2 3 3 5 4 0

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=> 17/03/2023	Office Code=> 00000011	
Name of Unit / Source:	M/s. Debnath Kagoj Udyog Pvt. Ltd.		
Address:	7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan Dist.- Burdwan Pin Code- 713101		
Sl.	Sampling Details(Collection/Discharge)	T#U# T	Collection Time 1230
1	ETP outlet → Recycled		

\*Treated / Untreated

Parameters	Sample Serial Number
TSS	10.00
COD	29.22
pH (Unit)	7.84
BOD	Not Done
	< 1.00

\*All Parameters expressed in mg/l excepting pH

Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.



06/04/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

*[Signature]* 06/04/2023  
Signature of In-Charge

- Copy to :
1. Chief Engineer - Operation & Execution, WBPCB
  2. Chief Scientist, WBPCB
  3. Durgapur Regional Office, WBPCB
  4. Industry

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Analysis Report of Waste Water/Solid Samples

Inspection Id:  
Identification Code:

U00500000150952220623449  
1 9 0 6 2 0 2 3 3 5 7 6

Analysis Done At:



**WEST BENGAL POLLUTION CONTROL BOARD**  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. C Dawn, AEE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container)

Date=> 19/06/2023

Office Code=> 00000011

Name of Unit / Source: M/s. Debnath Kagoj Udyog (P) Ltd.

Address:

7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan  
Dist.- Burdwan Pin Code- 713101

Sl.

Sampling Details (Collection/Discharge)

T#/U#

Collection Time

1 ETP Outlet / Recycling Tank

T

1100

\*Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	12.00
COD	12.73
BOD (Unit)	7.85
BOD	Not Done

\*All Parameters expressed in mg/l excepting pH



Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Removal Treatment facility available.

27/06/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

*[Signature]* 27/06/2023  
Signature of In-Charge

- Copy to:
1. Chief Engineer, Operation & Execution, WBPCB
  2. Chief Scientist, WBPCB
  3. Durgapur Regional Office, WBPCB
  4. Industry

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

95  
97

Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860220623450  
1 9 0 6 2 0 2 3 3 5 7 7

Identification Code:

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. C. Dawn, AEE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container)

Date=> 19/06/2023

Office Code=>

00000011

Name of Unit / Source: M/s. Krishna Tissues Pvt. Ltd.

Address:

BHATAR, DIST.: BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.-  
Bhatar Dist.- Burdwan Pin Code- 713125

Sl.	Sampling Details (Collection/Discharge)	TH/U#	Collection Time
1	Outlet of ETP / Khari River	T	1300

\*Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	16.00
Total Chromium	BDL
COD	21.45
Zinc	BDL
Phosphate-P	0.010
pH (Unit)	6.95
Copper	BDL
BOD	Not Done
Iron	BDL
O&G	< 1.00
TDS	408.00



\*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit. NT : Not Traceable . NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.

05/07/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

05/07/2023  
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
- 2. Chief Scientist, WBPCB
- 3. Durgapur Regional Office, WBPCB
- 4. Industry

ATTESTED  
*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Analysis Report of Waste Water/Solid Samples Inspection Id: U00500000150952140923714  
Identification Code: 0 8 0 9 2 0 2 3 3 6 0 7

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container) Date=> 08/09/2023 Office Code=> 00000011

Name of Unit / Source: M/s. Debnath Kagoj Udyog (P) Ltd.  
Address: 7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan  
Dist.- Burdwan Pin Code- 713101

Sl.	Sampling Details (Collection/Discharge)	TH/U#	Collection Time
1	Outlet of the ETP → Recycled	T	1145
2	ETP inlet into ETP	U	1150

\*Treated / Untreated



Parameters	Sample Serial Number	
	1	2
TSS	60.00	926.00
COD	23.05	9706.10
TP (Unit)	7.83	5.50
BOD	Not Done	5547.62
D&G	< 1.00	< 1.00

\*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Nil.

18/09/2023.  
Date of Reporting

*[Signature]*  
Signature of (IS/S/SS)

*[Signature]* 18/09/2023  
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
- 2. Chief Scientist, WBPCB
- 3. Durgapur Regional Office, WBPCB
- 4. Industry

ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860150923717

Identification Code:

0 8 0 9 2 0 2 3 3 6 0 8

Analysis Done At:



**WEST BENGAL POLLUTION CONTROL BOARD**  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container) Date=> 08/09/2023 Office Code=> 0000011

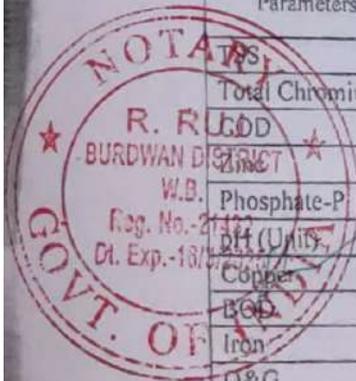
Name of Unit / Source: M/s. Krishna Tissues Pvt. Ltd.

Address: BHATAR, DIST.:BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.-  
Bhatar Dist.- Burdwan Pin Code- 713125

Sl.	Sampling Details (Collection/Discharge)	TH/U#	Collection Time
1	Outlet of ETP → River Khari	T	1400

#Treated / Untreated

Parameters	Sample Serial Number
	1
Total Chromium	76.00
CDD	BDL
CDD	35.45
Phosphate-P	BDL
pH (Units)	6.48
Copper	BDL
BOD	6.25
Iron	BDL
O&G	< 1.00
TDS	316.00



\*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: ETP exists.

10/10/2023  
Date of Reporting

*[Signature]*  
Signature of (JS/S/SS)

10/10/2023  
Signature of In-Charge

- Copy to :
1. Chief Engineer, Operation & Execution, WBPCB
  2. Chief Scientist, WBPCB
  3. Durgapur Regional Office, WBPCB
  4. Industry

**ATTESTED**  
*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

100

Analysis Report of Waste Water/Solid samples

Inspection Id: U00500000150952100124022  
Identification Code: 2612202333644

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD  
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. K. Modak, JLE

Sample Collected by (First name only in short)  
(As indicate in the label affixed to the sample container)

Date=> 26/12/2023 Office Code=> 00000011

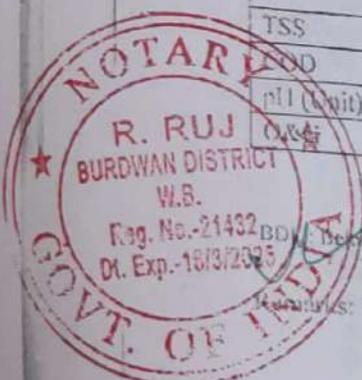
Name of Unit/Source: M/s. Debnath Kagoj Udyog Pvt. Ltd.

Address: 7,8,3,3,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan  
Dist.- Burdwan Pin Code- 713101

Sl.	Sampling Details (Collection/Discharge)	TR/U#	Collection Time
1	Outlet of ETP / Recycled	T	1620

\*Treated / Untreated

Parameters	Sample Serial Number
TSS	1
BOD	18.00
pH (unit)	28.43
Oil	7.58
...	< 1.00



\*All Parameters expressed in mg/l excepting pH  
Below Detectable Limit, NT: Not Traceable, NE: Not Executed, N.A.: Not Applicable

Remarks: ETP exists.

11.01.2024  
Date of Reporting

Signature of JS/S/SS

Signature of In-Charge

- Copy to: 1. OSD - Operation & Execution, WBPCB
- 2. Chief Scientist, WBPCB
- 3. Durgapur Regional Office, WBPCB
- 4. Industry

ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No.

-7/WPBD-Cont(173)/03

Date: /03/2023

DIRECTION

WHEREAS, M/s. Kalna Rice Mills Pvt. Ltd. (hereinafter referred to as the industry) located at Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was not in operation. Another unit namely M/s. Shree Mahabir Rice Mill is located within the same premises having a common entrance gate.

AND WHEREAS, M/s. Kalna Rice Mills Pvt. Ltd. has 2 nos. husk fired boilers of capacity 3 Ton/hr. and 4 Ton/hr. respectively which are connected to individual cyclone separator, ID Fan and common stack as air pollution control device (APCD). But the APCD attached to the boilers was found in defunct condition during inspection. The APCD was found not to be connected to the chimney due to damaged duct line. The unit has not installed ladder and sampling platform for the stack of the boiler.

AND WHEREAS, the unit has no effluent treatment plant (ETP) and the unit discharges its waste water directly to drain without any treatment. The unit has just started civil work for construction of a common ETP for M/s. Kalna Rice Mills Pvt. Ltd. and M/s. Shree Mahabir Rice Mill. Earthwork in excavation for foundation of ETP was going on during inspection. The unit has 1 no. old (phased out) DG set of capacity 125 KVA.

AND WHEREAS, the Consent to Operate of the unit was valid upto 31.12.2010.

AND WHEREAS, later, it was confirmed by the Durgapur regional office that the unit has applied online for renewal of Consent to Operate.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that rectification work for its APCD and duct line has been completed and installation of ETP is in progress. He also submitted that they have paid consent fees to the State Board (valid upto 31.08.2023) and requested to issue CFO in favour of them. He mentioned that they are going to install a new DG set and dismantle the old DG set.

NOW THEREFORE, considering the above, M/s. Kalna Rice Mills Pvt. Ltd. located at Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is hereby directed as follows:

1. That, the unit shall not operate without obtaining Consent to Operate from the State Board and without completing the installation work of pollution control systems.
2. That, the unit shall immediately dismantle the old DG set of capacity 125 KVA and inform the State Board accordingly.
3. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

Page 1 of 2

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

The Officer-in-Charge, Kalna Police Station is requested to immediately confiscate the black DG set of the above mentioned unit and send a compliance report to the State Board at the earliest.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Date: 26/03/2023

Memo No. 235(9)-7/WPBD-Cont(173)/03

Copy forwarded for information and necessary action to:

1. M/s. Kalna Rice Mills Pvt. Ltd., Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Kalna Police Station, Station Road, Kalna, Dist. - Purba Bardhaman, Pin-713409
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB - for circulation through float file
11. Guard file of O & E Cell

*Sd/-*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board



ATTESTED

*R. RUJ*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No.

-dr-co-o/09/0165

Date: /03/2023

**DIRECTION**

WHEREAS, M/s. Umananda Rice Mill Pvt. Ltd. (hereinafter referred to as the unit) located at Niralgachi, P.O.- Dhatrigram, P.S.- Kalna, Dist.- Purba Bardhaman, Pin - 713405 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was in operation. The unit has a husk fired boiler of capacity 4 Ton/hr. which is connected to cyclone separator, ID Fan and a stack as air pollution control device (APCD). But the APCD attached to the boiler was found in defunct condition during inspection. The unit has not installed ladder and sampling platform for the stack of the boiler. The unit has an effluent treatment plant, but the same was found in totally defunct condition. The unit has no biological treatment facility.

AND WHEREAS, the Consent to Operate of the unit is valid upto 31.10.2023.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that the unit was closed for a long period and on the day of inspection the unit was being run on a trial basis to determine the repairing work of all the facilities and machines. He also submitted repairing work for its APCD and installation of ladder and sampling platform for the boiler have been completed. He mentioned that renovation work for ETP is in progress and it will be expected to be completed within two months.

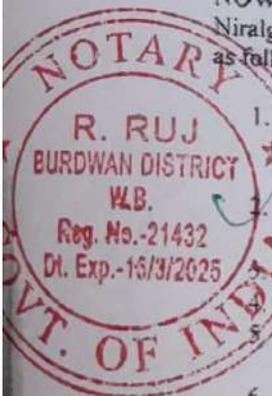
NOW THEREFORE, considering the above, M/s. Umananda Rice Mill Pvt. Ltd. located at Niralgachi, P.O.- Dhatrigram, P.S.- Kalna, Dist.- Purba Bardhaman, Pin - 713405 is hereby directed as follows:

1. That, the industry shall immediately make the effluent treatment plant fully functional and will also operate the same on a regular basis. Air pollution control system attached to the boiler should always be made functional.
2. That, under any circumstances, the unit shall not discharge its untreated effluent outside the factory premises.
3. That, the unit shall install biological treatment facility at the earliest.
4. That, the unit shall always operate with efficient functioning of pollution control system.
5. That, the unit shall strictly comply with the prescribed standards in respect of emission and effluent discharge.
6. That, the unit shall dispose the fly ash in an environment friendly manner so that the agricultural land is not affected by dumping of such fly ash by the unit.
7. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

Page 1 of 2

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



10 AUG 2024

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Memo No. 234(8) -dr-co-o/09/0165

Date: 20/03/2023

Copy forwarded for information and necessary action to:

1. M/s. Umananda Rice Mill Pvt. Ltd., Niralgachi, P.O.- Dhatrigram, P.S.- Kalna, Dist.- Purba Bardhaman, Pin - 713405
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell



*[Signature]*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

11 0 AUG 2024



West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Date: /03/2023

Memo No.

-dr-co-o/10/0673

**DIRECTION**

WHEREAS, M/s. R.K. Industries (hereinafter referred to as the unit) located at Lichutala, P.O. & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was not in operation. The unit has 2 nos. husk fired boilers of capacity 3 Ton/hr. and 4 Ton/hr. which are connected to individual cyclone separator, ID Fan and common stack as air pollution control device (APCD). But the APCD attached to the boilers was found in defunct condition during inspection. The unit has not installed ladder and sampling platform for the stack of the boiler.

AND WHEREAS, the unit has an effluent treatment plant, but the same was found in totally defunct condition. The unit has no biological treatment facility. The unit has 2 nos. old (phased out) DG sets of capacity 250 KVA each.

AND WHEREAS, the Consent to Operate of the unit is valid upto 28.02.2026.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and submitted that rectification work of APCD as well as ETP have been completed and claimed that presently the pollution control systems are functioning properly. The unit was directed to submit all supporting documents regarding rectification work of ETP & APCD, but they have not submitted the same till date.

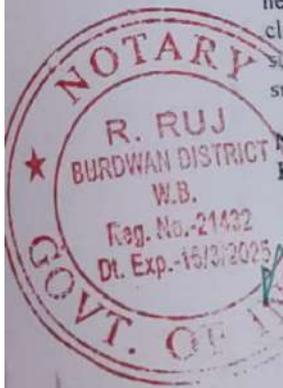
NOW THEREFORE, considering the above, M/s. R.K. Industries located at Lichutala, P.O. & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is hereby directed as follows:

1. That, the industry shall immediately install ladder, sampling platform for the stack of its husk fired boiler and the air pollution control system attached to the boiler shall always be made functional.
2. That, the unit shall immediately take necessary steps to make the effluent treatment plant fully functional and will also operate the same on a regular basis.
3. That, under any circumstances, the unit shall not discharge its untreated effluent outside the factory premises.
4. That, the unit shall install biological treatment facility at the earliest.
5. That, the unit shall strictly comply with the prescribed standards in respect of emission and effluent discharge.
6. That, the unit shall dispose the fly ash in an environment friendly manner so that the agricultural land is not affected by dumping of such fly ash by the unit.
7. That, the unit shall immediately dismantle the black DG sets and install green DG set. In this regard, an action taken report will have to be submitted by them to the State Board.
8. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

Page 1 of 2

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



10 AUG 2024

The Officer-in-Charge, Kalna Police Station is requested to immediately confiscate the black DG sets of the above mentioned unit and send a compliance report to the State Board at the earliest.

The Environmental Engineer & In-charge, Durgapur-Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Memo No. 233(9) -dr-co-o/10/0673

Date: 20/03/2023

Copy forwarded for information and necessary action to:

1. M/s. R.K. Industries, Lichutala, P.O. & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713409
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Kalna Police Station, Station Road, Kalna, Dist. - Purba Bardhaman, Pin-713409
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB - for circulation through float file
11. Guard file of O & E Cell



*Ruj*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

ATTESTED  
*Ruj*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

1 AUG 2024

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**LIFE**  
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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - I.A, Sector III, Bidhannagar  
Kolkata - 700 106. Ph.: 2335-9088/8861/7428, Fax : 2335-3813  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-7/WPBD-Cont(3966)/08

Date: 10/7/2023

**DIRECTION**

WHEREAS, M/s. Maa Laxmi Modern Mini Rice Mill (hereinafter referred to as the unit) located at Vill.- & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 10.03.2023. The unit was in operation and the following observations were made by the inspecting official:

- The unit has 1X3 Ton/hr. husk fired boiler which is provided with cyclone separator and mechanical dust collector as air pollution control device (APCD). The stack of the boiler is provided with ladder and sampling platform.
- Although the parboiling division and the boiler were in operation during inspection, but the APCD for the boiler was found in defunct condition. Significant stack emission was observed during inspection.
- The unit has an effluent treatment facility which was also found in defunct condition. Untreated effluent was found directly discharged outside the unit without any treatment.
- The unit has no biological treatment facility.
- Husk ash was found to be stored adjacent to the boiler.
- The unit has one no. old 82.5 KVA black diesel generator set.

AND WHEREAS, the Consent to Operate of the unit is valid up to 30.11.2027.

AND WHEREAS, the unit was called for a hearing on 18.07.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and submitted that they would install bag filter as adequate pollution control system for its husk fired boiler within six months. He also submitted that they have renovated the ETP.

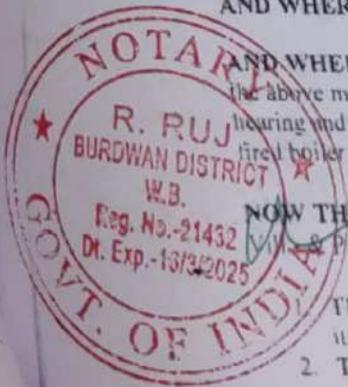
NOW THEREFORE, considering the above, M/s. Maa Laxmi Modern Mini Rice Mill located at Vill.- & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is hereby directed as follows:

1. That, the unit is allowed a time period upto 31<sup>st</sup> December, 2023 for installation of bag filter for its 3 Ton husk fired boiler for compliance of environmental norms.
2. That, the unit shall make the effluent treatment plant fully functional and the same will be operated on a regular basis.
3. That, the unit shall not discharge any untreated effluent outside the unit premises under any circumstances.
4. That, the unit shall install biological treatment facility.
5. That, the unit shall dispose off the husk fly ash in an environment friendly manner.
6. That, the unit shall immediately dismantle its 82.5 KVA black diesel generator set and inform the State Board accordingly.

Page 1 of 2

ATTESTED

*RISAVRUJ*  
RISAVRUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



10 AUG 2024

7. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms as well as Board's direction

The Officer-in-Charge, Bhatar Police Station is requested to confiscate the 82.5 KVA black type DG set situated at the unit premises and submit a compliance report to the State Board within 7(seven) days from hereof.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to conduct a fresh inspection of the industry after December, 2023 to judge the efficacy of the pollution abatement system. If the unit is found to be non-complying, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order.

Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Date: 21/07/2023

No. (g) -7/WPBU-Cont(3966)/08

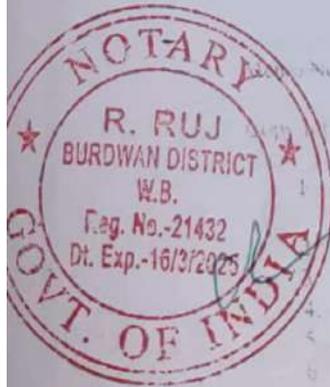
Forwarded for information and necessary action to:

1. Mrs. Maa Laxmi Modern Mini Rice Mill, VIII & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The EAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Bhatar Police Station, Bardhaman Katwa Road, Palar, Dist.-Purba Bardhaman, Pin-713125
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB - for circulation through float file
11. Attach file of O & I Cell

*Sanku*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

ATTESTED

*Risav*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



17 0 AUG 2024



**LIFE**  
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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax: 2335-2813  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wbzd@ngl.gov.in](mailto:net.wbpcb-wbzd@ngl.gov.in)

Mem. No.

-7/WPBD-Cont(772)/01

Date: /07/2023

**DIRECTION**

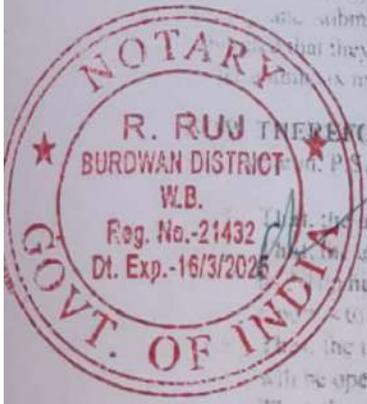
WHEREAS, M/s. Tarama Rice Mill Pvt. Ltd. (hereinafter referred to as the unit) located at Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is a parboiled rice mill.

AND WHEREAS, the unit was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 10.03.2023. During inspection the unit was not in compliance. The following observations were made by the inspecting official:

- The purifying division and the boiler were not in operation.
- The unit has 1x5 Ton/hr. husk fired boiler which is provided with cyclone separator and ID Fan as air pollution control device (APCD). But the APCD was found in defunct condition.
- The stack of the boiler is provided with ladder and sampling platform.
- The unit has no effluent treatment plant. The unit discharges raw effluent directly to drain with no any treatment.
- Husk ash was found to be stored adjacent to the boiler.
- The unit has 1 no. old 75 KVA black diesel generator set.

AND WHEREAS, the Consent to Operate of the unit expired on 30.04.2023.

AND WHEREAS, the unit was called for a hearing on 18.07.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that they have applied online for renewal of Consent to Operate. He also stated that they would install bag filter as adequate pollution control system for its 3 Ton husk fired boiler within six months. He stated that they have installed an ETP to treat its waste water.



THEREFORE, considering the above, M/s. Tarama Rice Mill Pvt. Ltd. located at Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is hereby directed as follows:

- 1. That, the unit shall immediately obtain Consent to Operate from the State Board.
- 2. That, the unit is allowed a time period upto 31<sup>st</sup> December, 2023 for installation of bag filter for its 3 Ton husk fired boiler for compliance of environmental norms. In this regard, an action taken report to be submitted by the unit accordingly.
- 3. That, the unit shall install and make the effluent treatment plant fully functional and the same shall be operated on a regular basis.
- 4. That, the unit shall install biological treatment facility.
- 5. That, the unit shall dispose off the husk fly ash in an environment friendly manner.
- 6. That, the unit shall immediately dismantle its 75 KVA black diesel generator set and inform the State Board accordingly.
- 7. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms as well as Board's direction.

ATTESTED

Page 1 of 2

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

The Officer-in-Charge, Bhatar Police Station is requested to confiscate the 75 KVA black type DG set located at the unit premises and submit a compliance report to the State Board within 7(seven) days.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to conduct a fresh inspection of the industry after December,2023 to judge the efficacy of the pollution control system. If the unit is found to be non-complying, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1986 and the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer

Operation & Execution Cell

West Bengal Pollution Control Board

WPBD-Cont(772)/01

Date: 21/07/2023

For information and necessary action to:

M/s. Turama Rice Mill Pvt. Ltd., Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125

The Chief Engineer, Planning & EIM Cell, WBPCB

The Senior Law Officer, WBPCB

The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB

The CAM, WBPCB

To the Member Secretary, WBPCB

To the Chairman, WBPCB

The Officer-in-Charge, Bhatar Police Station, Bardhaman Katwa Road, Palar, Dist.-Purba Bardhaman, Pin-713125

Technical Cell, WBPCB for updating the website

Communication Officer-Communication, WBPCB - for circulation through float file

D & I Cell



Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

Page 2 of 2

10 AUG 2024

Annexure - E

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**Roshni Sen, IAS**  
Additional Chief Secretary



Environment Department  
Government of West Bengal  
PRANI SAMPAD BHAWAN, 5th Floor,  
LB-2, Sector III, Salt Lake, Kolkata - 700 106  
Ph.: (033) 2335 2742 (O), Fax : (033) 2335 0271  
E-mail : acsenvwb@gmail.com

To  
The Secretary,  
Ministry of Jal Shakti,  
Department of Water Resources &  
River Development & Ganga Rejuvenation,  
Government of India

Date: 16/07/2024

Sub: Issues related to Flood Plain Zone in West Bengal

Ref: Letter from ACS, Environment Department, Govt. of W.B. dated 28<sup>th</sup> July, 2022

Sir,

Your kind attention is drawn to the fact that the Hon'ble National Green Tribunal (NGT) has from time to time, passed orders on floodplains, their identification and demarcation by the State concerned. The issue of demarcation of flood plain zone has been dealt with by the Hon'ble Principal Bench in O.A.200/2014 (M.C. Mehta -vs- Union of India & Ors.)

In this connection, a letter has been issued by this Department vide Memo No. EN/1653/3C-24/2021 dated 28<sup>th</sup> July, 2022 (copy enclosed) mentioning details of the issues and seeking your guidance in the matter as to how to address the multiple issues related to floodplain demarcation and management in West Bengal due to its unique geographical features.

It is once again requested to kindly offer your guidance in the matter as to how West Bengal should address the multiple issues mentioned above related to floodplain demarcation and management.

Yours faithfully,

*Roshni Sen*  
Additional Chief Secretary to  
the Government of West Bengal

Encl: as stated



ATTESTED

*Risav RuJ*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

11 0 AUG 2024



Government of West Bengal  
Department of Environment

Prani Sampad Bhawan, 5<sup>th</sup> Floor, I.B-2, Sec-III, Saltlake City, Kolkata-106

No. EN/1653 /3C-24/2021

July 28, 2022

From :: Vivek Kumar  
Additional Chief Secretary to the  
Government of West Bengal

To :: The Secretary  
Ministry of Jal Shakti  
Department of Water Resources &  
River Development & Ganga Rejuvenation  
Government of India

Sub: Issues related to Floodplain Management in West Bengal

Ref: Orders of Hon'ble National Green Tribunal passed in  
O.A.200/2014 and O.A. 65(THC) of 2016/EZ

Your kind attention is drawn to the fact that Hon'ble National Green Tribunal (NGT) has, from time to time, passed Orders on floodplains, their identification and demarcation by the States concerned.

2. An Expert Committee under the leadership of Dr. Sunando Bandhopadhyay, Department of Geography, University of Calcutta was constituted to demarcate floodplain zones in Ganga and Bhagirathi- Hooghly river basin of West Bengal. A copy of the said report is enclosed for ready reference. The findings of the Expert Committee are summarised below:

- i. The plains drained by the Ganga and its principal distributary, the Bhagirathi-Hooghly measures 42,371 sq.km in the State of West Bengal.
- ii. Considering five highest magnitude flood events of 1995-2020 period for five overlapping zones, it was found that 33% area of the region is subject to inundation by flood.
- iii. The inundated area spreads over 226 CD blocks of 14 districts.
- iv. Estimated population (2021) residing in this area is 76,250,487 and the average population density is 1629/sq.km.

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

v. Some of the most densely populated blocks including some major urban pockets, located close to the principal rivers are susceptible to flooding.

3. The Irrigation & Waterways Department was requested to examine the report of the Expert Committee and give their observations. The observations of Irrigation & Waterways Department are stated as follows:

3.1 It is worthwhile to mention that the Hon'ble NGT in its order dated 29/05/2019, stated that such identified floodplain will have to be declared as "No Construction" Zone. It has also been mentioned in the report that the identified floodplain is a densely populated area, having an average population density of 1629/square K.M and 35% being urban areas.

3.2 Considering above, it is suggested that only the full river path while ruling at the Highest Flood Level (H.F.L) of last 25 years (1995-2000), is identified and declared as floodplain for the purpose of imposing restriction on construction activities with the following understanding:-

3.2.1 Such identification will be applicable for all the river stretches of main Ganga-Padma River, Bhagirathi- Hooghly River and all its tributaries.

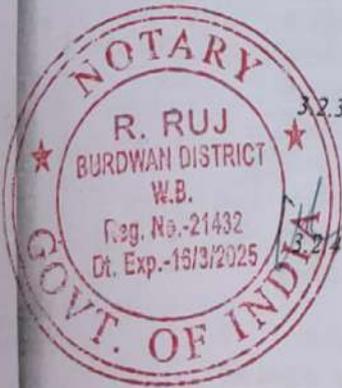
3.2.2 In case of no embankment on either side of the river, the extreme points of the banks considering the meandering of the river in last 25 years, will be considered for the demarcation of floodplain.

3.2.3 In case of no embankments on both sides, the distance between the top of two embankments will be considered for the demarcation of floodplain.

3.2.4 In case of embankment only at one side of the river, the width of the river between the top of embankment on one side and the extreme point of the bank on the other side considering meandering in last 25 years, will be considered for the demarcation of floodplain.

3.2.5 Considering very high level flood discharge through the river Ganga in case of Malda and Murshidabad districts, an additional strip of land along the river bank or embankment on both side of the river, beyond the provisions, stated at (3.2.2), (3.2.3) & (3.2.4) above will also be demarcated as floodplain to provide additional space for the river, the width of which will be fixed on case to case basis on further study.

3.3 It is pertinent to mention the definition in 'Floodplain' embodied in the draft "Flood Plain Zoning" bill, sent by Ministry of Jal Shakti, Government of India in 2021, includes any river channel and the adjacent low land susceptible to natural flood inundation during period of maximum discharge due to overtopping or beach of river embankment or natural bank or due to unfavourable outfall condition like existence of high tide level. So considering above, it is suggested



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 RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

10 AUG 2024

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that demarcation of floodplain is re-assessed based on the assumptions and analogy stated above.

4. On 08.07.2022, a meeting was chaired by the Chief Secretary, Government of West Bengal with the stakeholder Departments to discuss implementation of NGT's Orders on floodplain, the Report of the Expert Committee and the respective observations of the Departments concerned. After a thread-bare discussion, the following decision was taken:

4.1 "It was agreed that unlike upper riparian States, the deltaic West Bengal, having a wide expanse, is extremely fertile, densely populated with sizeable urban pockets and ecologically productive. While the Ganga and its tributaries in the upper catchment is enclosed by valley walls, the Bengal delta is absolutely flat. The Hon'ble Tribunal has clarified that 'the distance for no construction zone is to be measured from highest flood line at least in the last 25 years.' In West Bengal, the HFL went beyond Indo-Bangladesh border during 1998 and 2000 floods.

4.2 Accordingly, it was felt that the unique geographical characteristics of West Bengal make floodplain zoning difficult in the framework stipulated by Hon'ble National Green Tribunal and the Ministry of Jal Shakti, since going by the available flood data, a very large part of the State of West Bengal's geographical area would fall within the floodplains of the Ganga river systems and its tributaries. The House agreed that dealing with the issue of floodplains in lower riparian States falling in Ganga delta, requires a region-specific approach. It was decided that a representation would be sent to Ministry of Jal Shakti highlighting the impracticability/difficulty in implementing the current guidelines in respect of West Bengal, and seeking their advice on how to proceed further in the matter." (Copy of the minutes of the meeting is enclosed).

5. In the light of the above facts, you are requested to kindly offer your guidance in the matter as to how West Bengal should address the multiple issues mentioned above related to floodplain demarcation and management.

Yours faithfully,

  
Additional Chief Secretary to the  
Government of West Bengal

Encl: as stated

ATTESTED

  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

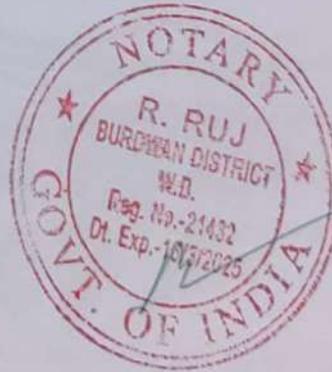
Amxwll - F

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## Report on Bio-medical Waste Management in identified Ganga District

Sl. No.	Name of the District	Number of Health Care Units	Bio-medical Waste Generation (Kg/day)	Bio-medical Waste Treatment and disposal (Kg/day) in Common Bio-medical Waste Treatment Facilities
1.	PurbaBardhaman	534	3481.89	3481.89

10 AUG 2024



ATTESTED

RISAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

10 AUG 2024

Annexure - F

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NOC NO 164537

SPEED POST

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan  
10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 105



Memo No. 157-2N-05/2019 (E)

Dated 23/02/2021

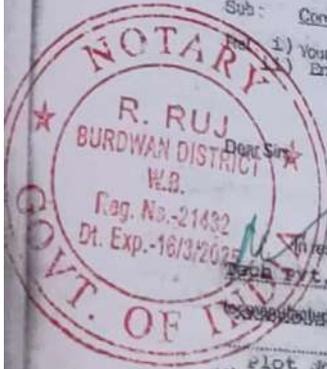
From:  
Member Secretary,  
West Bengal Pollution Control Board

To: M/s. RVD Waste Tech Private Ltd.,  
Shyam Vatika, 297/1/1, Dakshinapada Road, Sreebhumi, 3rd Floor,  
Flat No. B/3, Kolkata - 700 049.

Sub: Consent to Establish (NOC) from Environmental Point of View

1) Your letter No. RVD/20-21/19 Dated 02.02.2021  
Env. Clearance issued by S.P.A. vide letter No. 42/EN/T-II-1/107/  
2018 dttd. 08.01.2021.

WEST BENGAL



In response to the application for Consent to Establish (NOC) for proposed Unit of M/s RVD Waste Tech Pvt. Ltd. Common Bio-Medical Waste Treatment Facility

Plot No. 125 & 126, South Chitram, Block - Yongaloke, Sub-Division - Katwa, Dist. - Purba Bardhaman, West Bengal.

This is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed:

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
4. All emission from your factory shall conform to the standards as laid down by this Board.
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

Sr. Environmental Engineer  
W. B. Pollution Control Board  
Dept. of Environment, GoWB

ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

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1 0 AUG 2024

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan  
10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106  
DOO13703



BMW Authorisation No. : .....

Memo No. 13-2S(BM)-10/2022

FORM - III

Date 21-03-2022

## AUTHORIZATION

(Authorization for operating a facility for generation, Collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016)

M/s RVD Waste Tech Pvt. Ltd. an occupier or operator of the facility located at Plot/Dag No.125/128, JL No.128, Local Body-Kshirogram Gram Panchayat, P.O.-Kalachar, PS-Mongalkote, Dist.-Purba Bardhaman-713143. is hereby granted an Authorization for:

Activity (Please Tick)

- Generation, segregation
- Collection
- Storage
- Reception
- Transportation
- Treatment or processing or conversion
- Recycling
- Disposal or Destruction
- Use
- Offering for Sale/ Transfer
- Any other form of Handling

# WEST BENGAL

of biomedical waste as per the capacity given below:

- (i) Number of beds of HCF: N.A.
- (ii) Number of health care facilities covered by CBMWTF: 1085
- (iii) Installed treatment and disposal capacity: Incinerator-250 Kg per hr., Autoclave-640 lit./batch, shredder-250KG/hr.
- (iv) Area or distance covered by CBMWTF: \*
- (v) Quantity of Biomedical waste handled, treated or disposed: 6000 Kg per day

Type of Waste Category

- Yellow
- Red
- White (Translucent)
- Blue

Quantity permitted for Handling

-
-
-
-

- 3. This authorization shall be in force for a period up to 28.02.2027 from the date of issue.
- 4. This authorization is subject to the conditions stated overleaf and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act., 1986.

*[Signature]*  
Authorized Signatory of the Control Board  
West Bengal Pollution Control Board

ATTESTED

RISAV RAJ  
NOTARY ADVOCATE  
Dist. Bardhaman, West Bengal

2 101

10 AUG 2024

# WEST BENGAL POLLUTION CONTROL BOARD

'Parishesh Bhawan'  
Bldg. No. - 10A, Block - LA, Sector-III  
Salt Lake City, Kolkata-700 098  
CO128812



Consent Letter Number : .....

Memo Number : 11-2S/CON(BM)-08/2022

Date : 21.03.2022

## Consent to Operate under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and  
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to

**RVD Waste Tech Pvt. Ltd.**

(Address of Regd. office/Head/Office/City Office)

Plot No. & Dag No. 125 & 128, J.L. No. 128,

Local Body - Kshirogram Gram Panchayat, P.O.-Kojhar, P.S.- Mongalkote,

Dist. - Purba Bardhaman, PIN Code - 713143.

(Detailed address of the manufacturing unit)

No to 28.02.2027



to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises and of the industrial unit in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any time the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board  
*[Signature]*  
Chief Engineer  
West Bengal Pollution Control Board  
(Member Secretary/Chief Engr / Sr. Engr / Env. Engr / Asst. Env. Engr.)



ATTESTED  
*[Signature]*  
RISAV RUI  
NOTARY ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



Government of West Bengal  
Office of the District Land & Land Reforms Officer  
P.O-Rajbati, District- Purba Bardhaman  
Pin-713104

10 AUG 2024

Phone No. 0342-2530641 / Fax No. 0342-2533348

E-Mail: [dltropurbabardhaman@gmail.com](mailto:dltropurbabardhaman@gmail.com)

Date: 20.04.2024

Memo No: 792/Law Cell/NGT/2024

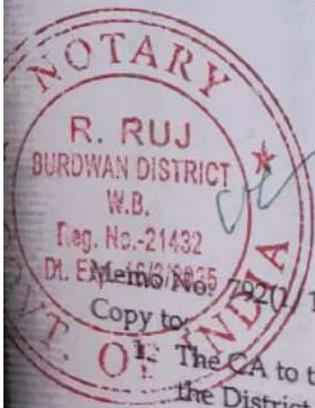
To  
The Additional District Magistrate (MA)  
Purba Bardhaman

Sub: Regarding Information for compliance with the direction given by Hon'ble NGT Principal Bench, New Delhi in OA No: 200/2014 dated 24.11.2023.

Ref: Memo No: 73/DGC/XLI-7/NGT/2023 dated 19.04.2024.

In compliance with the order passed by Hon'ble NGT Principal Bench in OA No: 200/2024 dated 24.11.2023 the desired report in reference to Point No: 1(VII) of the order have been tabulated below:

Number of Cases registered within a Year(2023) against illegal mining in the bed or floodplains of river Ganga and its tributaries	1. Information regarding number of cases registered is lying at the end of District Police Administration. So necessary communication may be made to the District Police Administration.
Details of enforcement of Mining Policy of state and Enforcement and Monitoring Guidelines for Sand Mining(EMGSM 2020) and Sustainable Sand Management Guidelines 2016	1.Number of FIR lodged for illegal mining(2023) in the riverbed of Ganga and its tributaries: 14(Fourteen) 2.Number of Enforcement Programme to curb illegal Mining: 246(Two Hundred Forty Six)



*[Signature]*  
20/04/24  
Additional District Magistrate  
And  
District Land and Land Reforms Officer  
Purba Bardhaman.  
Date: 20.04.2024

*[Signature]*  
20/04/24  
Additional District Magistrate  
And  
District Land and Land Reforms Officer  
Purba Bardhaman.

ATTESTED  
*[Signature]*  
RISAV RUJ  
NOTARY/ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

Copy to: The CA to the District Magistrate and Collector, Purba Bardhaman for kind appraisal of the District Magistrate and Collector,

Anure - H  
120

38433  
118

10 AUG 2024

# WB Rural Sanitation Monitoring System

Dept. of P & RD, Govt. of West Bengal

Download

## Block wise GWM Nanami Ganga GPs (Cumulative) Report under PURBA BARDHAMAN District

01/04/2007 - 07/08/2024  
Report generated on :- 07-Aug-2024 04:21 pm

SL No	Block	No. of Block	No. of GP	No of Villages	DPR Cost (SBMG)	No. of tender	No. of work order	No of project completed
1	KALNA-II	1	1	10	17,99,891	38	38	28
2	KALNA-I	1	4	38	1,46,97,259	14	7	122
3	KATWA-II	1	2	15	22,77,102	63	60	820
4	KETUGRAM-II	1	2	19	1,23,51,131	227	178	164
5	PURBASTHALI-I	1	3	35	1,19,06,412	189	264	172
6	PURBASTHALI-II	1	7	53	1,04,06,061	178	138	136
<b>Total</b>		<b>6</b>	<b>19</b>	<b>170</b>	<b>5,34,37,856</b>	<b>709</b>	<b>685</b>	<b>1442</b>



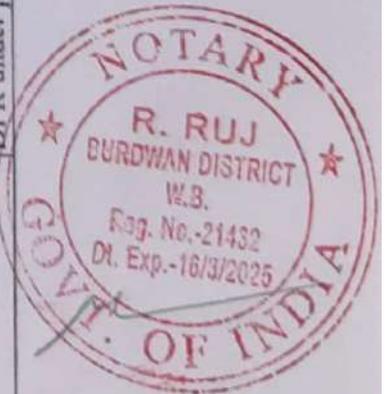
*[Signature]*  
Secretary,  
Purba Bardhaman Zilla Parishad

ATTESTED  
*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India.

10 AUG 2024

Purba Bardhaman Zilla Parishad  
SWM project of Ganga bordering GP  
As on 07.08.2024

Sr. No.	Name of Panchayat Samiti	GP Name	Present SWM Status
1	Kalna-I	DHATRIGRAM	Functional
2		ELATKALNA	Functional
3		KRISHINADEVPUR	On going
4		NANDAI	On going
5		SATGACHHI	Functional
6	Kalna-II	JAHANNAGAR	Functional
7		NASRATPUR	Functional
8		SAMUDRAGARH	DPR under preparation
9		JHAUDANGA	Functional
10	Purbasthali-I	MAJDIA	On going
11		MERTALA	Functional
12		NIMDAHA	Functional
13		PATULI	Functional
14		PILLA	Merged with Pilla GP
15		PURBASTHALI	Functional
16		AGRADWIP	Functional
17	Katwa -II	GAZIPUR	Functional
18		MAUGRAM	Functional
19		SITAIHATI	Functional
Total		Complete	15
		On going	3
		DPR under process	1

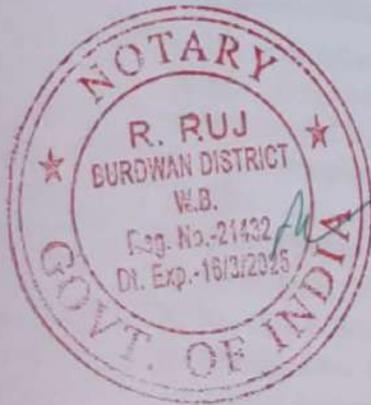


ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

Secretary,  
Purba Bardhaman Zilla Parishad

10 AUG 2024

ANNEXURE- H1				
Action taken against 03 nos CPCB identified drains in Purba-Bardhaman District.				
SL NO	CODE	NAME OF DRAIN	DIST	Action Taken
1	R3	Sakhai Para Ghat Drain, katwa	Purba Bardhaman	Will be tapped under Katwa STP,DPR already submitted to NMCG
2	R4	Drain near Kasiganj, Katwa	Purba Bardhaman	Will be tapped under Katwa STP,DPR already submitted to NMCG
3	RS	Sukanta Palli High Drain, katwa	Purba Bardhaman	Will be tapped under Katwa STP,DPR already submitted to NMCG



ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Annexure - I

121



West Bengal State NGRBA Program Management Group (WBSPMG)  
Urban Development & Municipal Affairs Department,  
Government of West Bengal

123

Memo No.: 5052-NGRBA/SPMG/DPR-178/2015

Dated: 22-09-2023

To,

**Director (Tech-III),**

National Mission for Clean Ganga.

Ministry of Jal Shakti

(Department of Water Resources, River Development & Ganga Rejuvenation),  
Government of India.1st Floor, Major Dhyan Chand National Stadium,  
India Gate, New Delhi-110002.

Sub: Detailed Project Report (Revision-2) for Sewerage Project (I&D with STP) at  
Katwa Municipal Town, Dist - East Bardhaman, West Bengal.

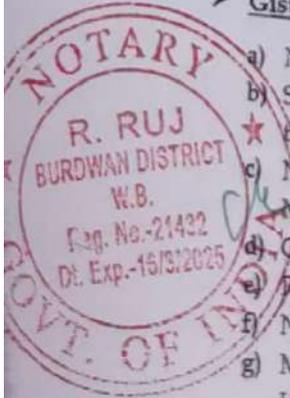
Sir,

Regarding the subject under caption, I would like to intimate that KMDA revised the previous DPR as per suggestion of Prof. Kazimi, IIT-Roorkee, TPA and submitted the same after concurrence of the Technical Appraisal Committee (TAC), KMDA. WBSPMG has gone through the revised document and as directed by Program Director, WBSPMG the same is now placed before NMCG for kind perusal and further action towards sanction please.

- > The estimated project cost comes to Rs.136.98 Crore – consisting of CAPEX = Rs.62.06 Crore and 15 years' OPEX = Rs.74.92 Crore, including GST @ 18%, Centage @ 1% wherever applicable.

> Gist of the Project–

- a) No. of outfall to be intercepted and diverted towards the STP - 16.
- b) STP - Proposed - 1 No. of capacity 13.5 MLD [SBR-Type with provision for co-treatment of 10.5 KLD Septage].
- c) No. of Pumping Stations: i) LS - 3 (of capacity 2.46 MLD, 7 MLD & 0.22 MLD). ii) MPS - 1.
- d) Gravity Sewer: 3780 M (RCC NP-3 = 1975 M & DWC Pipe = 1805 M)
- e) Rising Main (DI): 2465 M (1965 M + 500 M)
- f) No. of I&D Structure: 14.
- g) Miscellaneous Work - Boundary wall, Land Development, Deep Tube Well, Internal Pathways and Drains.
- h) Procurement of Cesspool: 2 (of capacity 2000 Litre each).
- i) Utility Shifting - Rs.1.80 Crore (lump sum).
- j) Power Connection Charge payable WBSEDCL - Rs.1.53 Crore (lump sum).
- k) O&M considered - 15 years.



Unnayan Bhawan, 3rd Floor, DJ-11, Sector-II, Salt Lake City, Kolkata - 700 091  
Phone : +91-33-2321-7370, E-mail : spmg.programdirector@gmail.com

ATTESTED

R/SAY RUJ  
NOTARY / ADVOCATE  
Dist. Judges Court  
Bardhaman, Govt. of India



1 0 AUG 2024

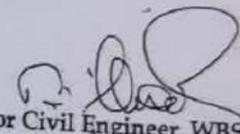
West Bengal State NGRBA Program Management Group (WBSPMG)  
Urban Development & Municipal Affairs Department,  
Government of West Bengal

The requisite land to set up STP/SPS (LS or MPS) is already under possession of the ULB; hence all the sites are readily accessible. WBSPMG looked into only the main components of the project, without taking into consideration of the Centage and ESAMP components which are left at the discretion of NMCG.

The instant DPR is submitted herewith for your valued opinion and suggestion, if there be any, for compliance through KMDA before sanction at the next EC to be held on 12.10.2023.

Thanking you.

Yours truly,

  
Senior Civil Engineer, WBSPMG  
22/09/2023

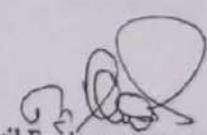
Dated: 22-09-2023

Memo No.: 5052/1(10)-NGRBA/SPMG/DPR-178/2015

Copy forwarded for kind information to:

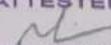
- 1) Principal Secretary, UD&MA and Executive Chairperson, WBSPMG.
- 2) Chief Executive Officer, KMDA
- 3) Program Director, WBSPMG
- 4) Executive Director (Projects), NMCG
- 5) Executive Director (Technical), NMCG
- 6) Assistant Project Director, WBSPMG
- 7) Director General - Gap Sector, KMDA.
- 8) Chief Engineer - GAP Sector, KMDA
- 9) Chief Engineer - E&M Sector, KMDA
- 10) Engineering Wings, WBSPMG.



  
Senior Civil Engineer, WBSPMG  
22/09/2023

Unnayan Bhawan, 3rd Floor, DJ-11, Sector-II, Salt Lake City, Kolkata - 700 091  
Phone : +91-33-2321-7370, E-mail : spmg.programdirector@gmail.com

ATTESTED

  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

O/C

Annexure - J

123

**OFFICE OF THE EXECUTIVE ENGINEER  
BURDWAN DIVISION  
MUNICIPAL ENGINEERING DIRECTORATE  
PURTA BHAVAN, 5<sup>TH</sup> FLOOR  
SREEPALLY, PURBA BURDWAN  
GOVT. OF WEST BENGAL**

Email id: eemedbwd@gmail.com

Ph. + Fax No- 0342 2645119

Memo No. MED / BWN / 77 / CNC-1/2021 Pt:- I

Dated. 04.05.2023

From : The Executive Engineer,  
Burdwan Division, M.E. Directorate,  
5<sup>th</sup> floor, Purba Burdwan.

To : The Superintending Engineer,  
West Circle, M.E. Dte. Burdwan.

Sub. : Allotment of fund for "One time drain cleaning of width more than 2.5 m works within Burdwan Municipality."

- Ref- i) AA&FS No- 276/UDMA-13014(12)/178/2022-BDG-MA Dt- 11.07.2022
- ii) Order No- 170-UDMA-13012(99)/11/2022-BDG-UD Dt- 26.07.2022 of the UDMA Deptt.
- iii) This Office Earlier Memo No- EE/BWN/350/CNC-1/2021 Dt- 31.08.2021
- iv) This Office Earlier Memo No- EE/BWN/444/CNC-1/2021 Pt-I Dt- 21.10.2022

In having reference to aforesaid subject, it is to inform that works of "One time Drain Cleaning" of width more than 2.5 m under Burdwan Municipality have already been completed & third party inspection as per Order No :- 170-UDMA-13012(99)/11/2022-BDG-UD Dt- 26.07.2022 of UDMA Deptt. has been done on 28.09.2022 (All Orders & report copy enclosed earlier submission).

Thereby, requesting for allotment of fund to the tune of Rs. 32,83,898.00 (Approx.) to make payment to the agency concerned for the aforesaid work, detailed report annexed herewith in a separate sheet.  
This is for your kind information & perusal.

Encls :- As stated.

Yours faithfully,

*[Signature]*  
Executive Engineer,  
Burdwan Division, M. E. Directorate  
Executive Engineer  
Burdwan Division  
M.E. Dte  
Govt. of W.B.

Dated. 04.05.2023

Memo No. MED / BWN / 77 (1-1) / CNC-1/2021 Pt:- I

Copy forwarded for information to

- (1) The Chairman, Burdwan Municipality, Purba Burdwan.

*[Signature]*  
Executive Engineer,  
Burdwan Division, M. E. Directorate

Executive Engineer  
Burdwan Division  
M.E. Dte  
Govt. of W.B.

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



10 AUG 2024

**BURDWAN MUNICIPALITY**  
 Status of work "One time drain cleaning of width more than 2.50 m works under Burdwan Municipality." (A)  
 Report of various Schemes under DMA/BMS as on 31.10.2023 submitted vide G.O. No. 126  
 Dated: 14.12.2023  
 AS & IS NO: 376/UDMA-1041(21)/170/2023-199-MA Dt: 11.07.2023



Sl. No	Name of the Schemes	(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)	(ix)	(x)
				Rs. in lakh							
1	Drain Cleaning From College more to Raji college via Hasan Para, Subsequently in Ward NO - 2 and 3 Under Burdwan Municipality		725065.00				656773.00	N.A.	100%	725065.00	Work completed
2	Drain Cleaning From Subrao Smriti Senghvi to Big Bazar, Via Rasipur Ward NO - 2 and 3 Under Burdwan Municipality		741133.00				515460.00	N.A.	100%	741133.00	Work completed
3	Drain Cleaning From Medical College to Tentul sala Neckside via Cancer Hospital in Ward NO - 2 Under Burdwan Municipality		806429.00				670650.00	N.A.	100%	806429.00	Work completed
4	Drain Cleaning From Kayat sala Bastee to Banka via Alimgajy Jhupharspool in Ward No -17 and 18 Under Burdwan Municipality		610586.00				508005.00	N.A.	100%	610586.00	Work completed
5	Drain Cleaning From B.C Road to Banka Via Bichitra Cinema, Saped in Ward NO - 20, 33, 34 Under Burdwan Municipality		998513.00				892210.00	N.A.	100%	998513.00	Work completed
<b>Total</b>				<b>2748986.00</b>			<b>2143258.00</b>			<b>2748986.00</b>	

NOTE: Report has been prepared as per office record.

*14.12.23*  
 Jt. Engineer (G.R.A)  
 Burdwan Division  
 M.E. Directorate  
 Govt. of West Bengal

*14.12.2023*

*14.12.23*  
 Assistant Engineer  
 Burdwan Division  
 M.E-Div.  
 Govt. of W. B.

*14/12/23*  
 Executive Engineer  
 Burdwan Division  
 M.E. Div  
 Govt. of W.B

ATTESTED  
 RISHAVRUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

Signature of SAE/AE (With Stamp)  
 SAE  
 Burdwan Municipality

Signature of ECI/O (With Stamp)  
 Finance Officer  
 Burdwan Municipality

Signature of Chairman / Commissioner (With Stamp)  
 Burdwan Municipality



**10 AUG 2024**  
**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE EXECUTIVE ENGINEER**  
**BURDWAN DIVISION**  
**MUNICIPAL ENGINEERING DIRECTORATE**

Purba Bhawan (5<sup>th</sup> Floor), Sreepally, Burdwan - 713 103, Mail- eemedbwd@gmail.com

**Memo No. MED/BWN/ 240 /CNC-1/2021**  
**From:** The Executive Engineer,  
 Burdwan Division, M.E. Directorate,  
 Purba Burdhaman.

Date: 13.07.2021

**To:** JOYGURU CONSTRUCTION  
 Bahir Sarbomongala Road  
 Jaalkhana Math, Burdwan.

**Sub:-** Acceptance cum Work Order for "Drain cleaning from Subrata Smriti Sangha to Bigbazar via Rasikpur in ward no-2 & 3 under Burdwan Municipality". (Work ID No.-BWNC02)

**Ref:-** e\_NIT No. 02/BWN/MED/2022-23 (5<sup>th</sup> Call), Dated:- 02.05.2022  
**Estimated Amount put to tender :** Rs.7,19,754.00 (Rupees Seven lakh Nineteen Thousand Seven Hundred Fifty Four only)  
**Contractual / Offered rate :-** 14.14% (Fourteen point One Four) less.  
**Tendered Amount:-** Rs.6,17,980.78 (Rupees Six Lakh Seventeen Thousand Nine Hundred Eighty & paise Seventy eight only).

Sir,

This is to inform you that, your offered rate for the above mentioned work has been accepted by the undersigned and accordingly you are requested to start the aforesaid work at site immediately in consultation with concerned technical persons allocated for the said work as per norms mentioned in the e-NIT.

You are also requested to execute the Agreement with the Executive Engineer, Burdwan Division, M.E. Directorate within seven days in 3 (three) sets by purchasing the copy of Agreement by depositing Rs.3015.00 from the office of the undersigned, failing which your Work Order will be treated as cancelled without any further information in this regard and earnest money so deposited will be forfeited.

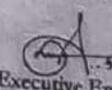
The date of commencement shall be reckoned with effect from the date of issuance of this Work Order and the time of completion of the work shall be 6 (Six) months from the date of issue of Work Order as per terms of the said e-NIT.

Payments of work done will be made on the availability of fund and as per the condition laid down in the e-NIT and Cess, GST and others charges will be applicable as per Govt. Rules.

**Memo No. MED/BWN/ 240 /CNC-1/2021**  
 Copy forwarded for information to:

1. The Chairman, Burdwan Municipality.
2. The Secretary, M.E. Dto, Salt Lake, Bikash Bhavan, Kol-91
3. The Chief Engineer, M.E. Dto, Salt Lake, Bikash Bhavan, Kol-91
4. The Superintending Engineer (West Circle), M.E. Dto, Patal Bazar, 3<sup>rd</sup> Floor, Tinkonia, Purba Burdwan-713101.
5. The District Magistrate, Purba Burdhaman (W.B).
6. Sri Prasanta Kumar Pan, Assistant Engineer, M.E. Dto, Burdwan Division, Purba Burdwan-713101 - for taking necessary action to start the work immediately.
7. Sri Mongaldeep Chakraborti, Sub-Assistant Engineer, Burdwan Municipality, Purba Burdwan - for taking necessary action to start the work immediately in consultation with concerned Assistant Engineer.

  
 Executive Engineer  
 Burdwan Division  
 M. E. Directorate  
 Govt. of West Bengal  
 Date: 13.07.2021

  
 Executive Engineer  
 Burdwan Division  
 M. E. Directorate  
 Govt. of West Bengal

ATTESTED



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 RISAV-ROJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE EXECUTIVE ENGINEER  
BURDWAN DIVISION  
MUNICIPAL ENGINEERING DIRECTORATE

Purta Bhawan (5<sup>th</sup> Floor), Sreepally, Burdwan -713 103, Mail-emedbwd@gmail.com

Memo No. MED/BWN/ 239 /CNC-1/2021  
From: The Executive Engineer,  
Burdwan Division, M.E. Directorate,  
Purba Bardhaman.

Date: 13.07.2021

To: JOYGURU CONSTRUCTION  
Bahir Sarbomongala Road  
Jaikhana Math, Burdwan.

Sub- Acceptance cum Work Order for "One time drain cleaning from Medical College to Tetultala  
backside via Cancer Hospital in Ward No.-2 within Burdwan Municipality under Purba  
Bardhaman District". ( Work ID No.-BWNC03 )

Ref- e NIT No. 02/BWN/MED/2022-23 (5<sup>th</sup> Call), Dated:- 02.05.2022  
Estimated Amount put to tender : Rs.7,83,167.00 (Rupees Seven lakh Eighty Three Thousand One  
Hundred Sixty Seven only)  
Contractual / Offered rate :- 14.14% (Fourteen point One Four) less.  
Tendered Amount:- Rs.6,72,427.19 (Rupees Six Lakh Seventy Two Thousand Four Hundred Twenty  
Seven & Paise Nineteen only).

Sir,  
This is to inform you that, your offered rate for the above mentioned work has been accepted by the undersigned  
and accordingly you are requested to start the aforesaid work at site immediately in consultation with concerned technical  
persons allocated for the said work as per norms mentioned in the e-NIT.

You are also requested to execute the Agreement with the Executive Engineer, Burdwan Division,  
M.E.Directorate within seven days in 3 (three) sets by purchasing the copy of Agreement by depositing Rs.3015.00 from  
the office of the undersigned, failing which your Work Order will be treated as cancelled without any further information  
in this regard and earnest money so deposited will be forfeited.

The date of commencement shall be reckoned with effect from the date of issuance of this Work Order and the  
time of completion of the work shall be 6 (Six) months from the date of issue of Work Order as per terms of the said e-

Payment of work done will be made on the availability of fund and as per the condition laid down in the e-NIT  
and GST and other charges will be applicable as per Govt. Rules.



*[Signature]*  
13/07/2021  
Executive Engineer  
Burdwan Division  
M. E. Directorate  
Govt. of West Bengal 13.07.2021

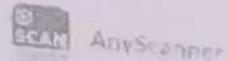
Memo No. MED/BWN/239 /CNC-1/2021  
Copy forwarded for information to:

1. The Chairman, Burdwan Municipality.
2. The Secretary, M.E. Dte, Salt Lake, Bikash Bhuvan, Kol-91
3. The Chief Engineer, M.E. Dte, Salt Lake, Bikash Bhuvan, Kol-91
4. The Superintending Engineer (West Circle), M.E.Dte, Patal Bazar, 3<sup>rd</sup> Floor, Tinkonia, Purba Burdwan-713101
5. The District Magistrate, Purba Bardhaman (W.B).
6. Sri Prasanta Kumar Pan, Assistant Engineer, M.E. Dte, Burdwan Division, Purba Burdwan-713101 - for taking necessary action to start the work immediately.
7. Sri Mongaldeep Chakraborti, Sub-Assistant Engineer, Burdwan Municipality, Purba Burdwan - for taking necessary action to start the work immediately in consultation with concerned Assistant Engineer.

*[Signature]*  
13/07/2021  
Executive Engineer  
Burdwan Division  
M. E. Directorate  
Govt. of West Bengal

ATTESTED

*[Signature]*  
BISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India.



10 AUG 2024

127

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE EXECUTIVE ENGINEER  
BURDWAN DIVISION  
MUNICIPAL ENGINEERING DIRECTORATE

Purba Bhawan (5<sup>th</sup> Floor), Sreepally, Burdwan - 713 103, Mail- ee@medbwd@gmail.com

Memo No. MED/BWN/ 242 /CNC-1/2024

Date: 13.07.2024

From: The Executive Engineer,  
Burdwan Division, M.E. Directorate,  
Purba Burdhaman.

To: JOYGURU CONSTRUCTION  
Bahir Sarbomongala Road  
Jaikhan Math, Burdwan.

Sub:- Acceptance cum Work Order for "Drain cleaning from B C Road to Banka via Bichitra Cinema, speed in ward no- 20, 33 & 34 under Burdwan Municipality". (Work ID No.-BWNC09)

Ref:- e-NIT No. 02/BWN/MED/2022-23 (5<sup>th</sup> Call), Dated:- 02.05.2022.  
Estimated Amount put to tender : Rs.9,69,710.00 (Rupees Nine Lakh Sixty Nine Thousand Seven Hundred Ten only).  
Contractual / Offered rate:- 14.14% (Fourteen point One Four) less.  
Tendered Amount:- Rs.8,32,593.01 (Rupees Eight Lakh Thirty Two Thousand Five Hundred Ninety Three & paise one only).

Sir,

This is to inform you that, your offered rate for the above mentioned work has been accepted by the undersigned and accordingly you are requested to start the aforesaid work at site immediately in consultation with concerned technical persons allocated for the said work as per norms mentioned in the e-NIT.

You are also requested to execute the Agreement with the Executive Engineer, Burdwan Division, M.E. Directorate within seven days in 3 (three) sets by purchasing the copy of Agreement by depositing Rs.3015.00 from the office of the undersigned, failing which your Work Order will be treated as cancelled without any further information in this regard and earnest money so deposited will be forfeited.

The date of commencement shall be reckoned with effect from the date of issuance of this Work Order and the date of completion of the work shall be 6 (Six) months from the date of issue of Work Order as per terms of the said e-

Payment of work done will be made on the availability of fund and as per the condition laid down in the e-NIT and other charges will be applicable as per Govt. Rules.

Sd/-  
Executive Engineer  
Burdwan Division, M.E. Directorate.

Date: 13.07.2024

Memo No. MED/BWN/ 242 /CNC-1/2024

Copy forwarded for information to:

1. The Chairman, Burdwan Municipality.
  2. The Secretary, M.E. Dte, Salt Lake, Bikash Bhavan, Kol-91
  3. The Chief Engineer, M.E. Dte, Salt Lake, Bikash Bhavan, Kol-91
  4. The Superintending Engineer (West Circle), M.E. Dte, Patul Dazar, 3<sup>rd</sup> Floor, Pankoni, Purba Burdwan-713101
  5. The District Magistrate, Purba Bardhaman (W.D).
  6. Subarno Mahiuddin, U/S, Burdwan Municipality (A.E. in charge of the work), Purba Burdwan-713101 - for taking necessary action to start the work immediately.
- Sri Mohitosh Samui, Junior Engineer, M.E. Dte, Burdwan Division, Purba Burdwan - for taking necessary action to start the work immediately in consultation with concerned Assistant Engineer.

Sd/-  
Executive Engineer  
Burdwan Division, M.E. Directorate  
Govt. of West Bengal

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE EXECUTIVE ENGINEER  
BURDWAN DIVISION  
MUNICIPAL ENGINEERING DIRECTORATE

Purba Bhawan (5<sup>th</sup> Floor), Sreepally, Burdwan -713 103, Mail- eemedbwd@gmail.com

Date: 13.07.2021

Memo No. MED/BWN/ 243 /CNC-1/2021  
From: The Executive Engineer,  
Burdwan Division, M.E. Directorate,  
Purba Bardhaman.

To: Star Enterprise,  
Seldanga, Dasnagar,  
Howrah - 711 105.

10 AUG 2024

Sub:- Acceptance cum Work Order for "Drain cleaning from college more to Raj College via Batanpaia, Subhaspally in ward no- 2 & 3 under Burdwan Municipality". (Work ID No.-BWNC01)

Ref:- e-NIT No. 02/BWN/MED/2021-22, Dated:- 08.07.2021.  
Estimated Amount put to tender : Rs.7,04,150.00 (Rupees Seven lakh Four Thousand One Hundred Fifty only)  
Contractual / Offered rate :- 5.89% (Five point Eight Nine) less.  
Tendered Amount:- Rs.6,62,675.57 (Rupees Six Lakh Sixty Two Thousand Six Hundred Seventy Five & paise Fifty Seven only).

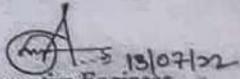
Sir,

This is to inform you that, your offered rate for the above mentioned work has been accepted by the undersigned and accordingly you are requested to start the aforesaid work at site immediately in consultation with concerned technical persons allocated for the said work as per norms mentioned in the e-NIT.

You are also requested to execute the Agreement with the Executive Engineer, Burdwan Division, M.E. Directorate within seven days in 3 (three) sets by purchasing the copy of Agreement by depositing Rs.3015.00 from the office of the undersigned, failing which your Work Order will be treated as cancelled without any further information in this regard and earnest money so deposited will be forfeited.

The date of commencement shall be reckoned with effect from the date of issuance of this Work Order and the date of completion of the work shall be 6 (Six) months from the date of issue of Work Order as per terms of the said e-

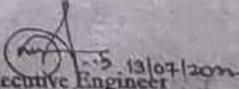
Agreement. Payment of work done will be made on the availability of fund and as per the condition laid down in the e-NIT and others charges will be applicable as per Govt. Rules.

  
Executive Engineer  
Burdwan Division, M.E. Directorate.

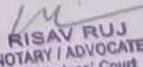
Date: 13.07.2021

Memo No. MED/BWN/ 243 /CNC-1/2021  
Copy forwarded for information to :

1. The Chairman, Burdwan Municipality.
2. The Secretary, M.E. Dte, Salt Lake, Bikash Bhavan, Kol-91
3. The Chief Engineer, M.E. Dte, Salt Lake, Bikash Bhavan, Kol-91
4. The Superintending Engineer (West Circle), M.E.Dte. Patal Bazar, 3<sup>rd</sup> Floor, Tinkonia, Purba Burdwan-713101
5. The District Magistrate, Purba Bardhaman (W.B).
6. Sri Prasanta Kumar Pan, Assistant Engineer, M.E. Dte, Burdwan Division, Purba Burdwan-713101 - for taking necessary action to start the work immediately.
7. Sri Mongaldeep Chakraborti, Sub-Assistant Engineer, Burdwan Municipality, Purba Burdwan - for taking necessary action to start the work immediately in consultation with concerned Assistant Engineer.

  
Executive Engineer  
Burdwan Division, M.E. Directorate.

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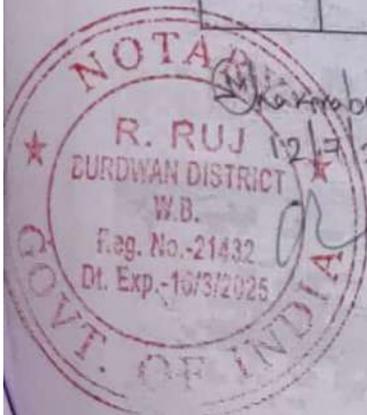
  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

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## Note Sheet

As per Letter Memo No MED/BWN/228/CNC-1/2021 Dated - 12/07/2022 the details of site fesibility reports are given below:-

SI No	Work ID	NAME OF THE WORK	Report
1	BWNC01	Drain cleaning from college more to Rai college via batanpaia, ubhaspally in ward no- 2 & 3 under Burdwan Municipality	Work order may be given
2	BWNC02	Drain cleaning from Subrata SmritiSangha to Bigbazar via Rasikpur in ward no- 2 & 3 under Burdwan Municipality	Work order may be given
3	BWNC03	Drain cleaning from Medical-college to Tentul tala back side via Cancer Hospital in ward no - 2 under Burdwan Municipality	Work order may be given
4	BWNC04	Drain cleaning from Rail line to caneivia Subjola pool at Katwa road in ward no-4 & 5 under Burdwan Municipality	As desired by The Chairman Burdwan Municipality this work has been taken up on urgent basisto ease the flooding of the adjoining area from 15th finance fund.
5	BWNC08	Drain cleaning from kayet tala bastee to banka via alamganj jhurjhure pool in ward no- 17 & 18 under Burdwan Municipality	Work order may be given
6	BWNC09	Drain cleaning from B C Road to Banka via Bichitra cinema, speed in ward no- 20, 33 & 34 under Burdwan Municipality	Work order may be given



*[Signature]*  
Nodal Officer (S & M)  
Burdwan Municipality

*[Signature]*  
12/07/2022  
Assistant Engineer  
Burdwan Division  
M.E-Div  
Govt. of W. B.

*[Signature]*  
Executive Engineer  
Burdwan Division  
M.E. Div.  
Govt. of W.B.

*[Signature]*  
Chairman  
Burdwan Municipality

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*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Government of West Bengal  
Department of Urban Development & Municipal Affairs

Nagaryam

101, 8, Sector-1, Bidhannagar, Kolkata - 700064

No. 276 UIDMA-13014(12)-178-2022-BDG-MA

Dated: 11.07.2022

From: Additional Secretary  
to the Govt. of West Bengal.

To: Executive Engineer,  
Burdwan Division, MED.

Sub: AA&FS for the scheme "One time Canal Cleaning Work within Burdwan Municipality"

Sir,

I am hereby directed to refer to the scheme as received from you (vide RSP Project Id-FEBD/2021-2022/A-00001) and to accord Administrative Approval as per enclosed Statement in the head 72-22/17-03-192-402-31-02

As monsoon has already come and its raining heavily, works to be executed after analyzing feasibility at this point of time.

The Administrative Approval mentioned above is subject to:

- i) Strict observations of all relevant Financial Rules & Regulations including E-Tender rule vide Finance Department memo no.6932-F(Y) dt 29.8.13.
- ii) Timely completion of work to avoid escalation of cost and
- iii) Adherence to the online EMD receipt refund as per FD Memo No.3975-F(Y) dated 28.07.16 read with Memo No. 2165-F(Y) dated 12.04.2018.

Necessary fund will be released in due course from the above heads as per availability of fund upon receipt of all tender documents like-NIT, work order, comparative statement etc.

This is issued with approval of the Principal Secretary in consultation with the F.A. of this Department vide his L.O No. 119/UD & MA dated 03.07.2022.

Yours Sincerely,

Additional Secretary  
to the Govt. of West Bengal

Dated: 11.07.2022



No. 276 UIDMA-13014(12)-178-2022-BDG-MA

W.B. Copy forwarded for information to the

31. Finance Department (Gr-NR), Govt. of West Bengal.

Secretary, MED

Chief Engineer, MED

F.A., Department of UD & MA.

PS to HMIC, Department of UD & MA.

Additional Secretary  
to the Govt. of West Bengal

Memo no.- MED/BWN/ 228/CNC-1/2021

Dated: 12.07.2022

Copy forwarded for kind information & necessary action to:-

- 1. Sri Minnal Kanti Debnath, AE (Nodal Engineer, MED) attached to this Division.
- 2. Sri Mangaldeep Chakraborty, SAE (Nodal Engineer, ULB), Burdwan Municipality.

- with a request to analyse feasibility of site at present to take further necessary action.

Executive Engineer  
Burdwan Division  
Burdwan, West Bengal, Dte.

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RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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BA

Third Party Site visit is being done as per instruction of the special engineer, Salt Lake Reclamation and Development Circle, Department of Urban Development and Municipal Affairs communicated and circulated vide his memo. no. 2E-122/22/1456 dated 09-09-2022 and in pursuance of Memo. No. ME/982/1C-10/2021 Pt. I dated 08-09-2022 of the Chief Engineer, Municipal Engineering Directorate, Deptt. of Urban Development & Municipal Affairs. The detail of Work and inspection is given hereunder in tabular form:

Name of the Work	Drain cleaning from college more to Raj College via Batanpaia, Subhaspally in Ward no. 2 & 3 under Burdwan Municipality. Work ID No:- BWNC01
NIT No.	e_NIT No:- 02/BWN/MED/2021-22 Dt:- 08-07-2022
Work Order Memo. No.	MED/BWN/243/CNC-1/2022 Dt:- 13-07-2022 of the Executive Engineer, MED, Burdwan Division.
Amount Put to Tender	₹ 7,04,150.00
Tendered Amount	₹ 6,62,675.57
Date of Commencement	14-07-2022
Date of Completion	10-08-2022
Date of Site Inspection	28-09-2022
Geographical Coordinate of Spot visited	Lat: 23.25341°, Long: 87.862843°
Comment on Inspection	The site is being visited on the basis of random selection of spot physically and overall visual appearance of the spot during inspection. It seemed that the work has been executed.



*[Signature]*  
28/09/2022  
Executive Engineer & T.A. to S.E.  
Salt Lake Recl. & Dev. Circle  
Deptt. of U.D. & M.A., Govt. of W.B.  
Nirman Bhawan, Kolkata-700091

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

Third Party Site visit is being done as per instruction of the special engineer, Salt Lake Reclamation and Development Circle, Department of Urban Development and Municipal Affairs communicated and circulated vide his memo. no. 2E-122/22/1456 dated 09-09-2022 and in pursuance of Memo. No. ME/982/1C-10/2021 Pt. I dated 08-09-2022 of the Chief Engineer, Municipal Engineering Directorate, Deptt. of Urban Development & Municipal Affairs. The detail of Work and Inspection is given hereunder in tabular form:

Name of the Work	Drain cleaning from Subrata Smriti Sangha to Bigbazar via Rasikpur in ward No:- 2 & 3 under Burdwan Municipality. Work ID No:- BWNC02
NIT No.	e_NIT No:- 02/BWN/MED/2022-23 (5 <sup>th</sup> Call) Dt:- 02.05.2022
Work Order Memo. No.	MED/BWN/240/CNC-1/2021 Dt:- 13.07.2022 of the Executive Engineer, MED, Burdwan Division.
Amount Put to Tender	₹ 7,19,754.00
Tendered Amount	₹ 6,17,980.78
Date of Commencement	14.07.2022
Date of Completion	31.07.2022
Date of Site Inspection	28-09-2022
Geographical Coordinate of Spot visited	Lat: 23.247592°, Long: 87.862492°, Lat: 23.247575°, Long: 87.862482°
Comment on inspection	The site is being visited on the basis of random selection of spot physically and overall visual appearance of the spot during inspection. It seemed that the work has been executed.



Executive Engineer & T.A. to S.E.  
Salt Lake Recl. & Dev. Circle  
Deptt. of U.D. & M.A., Govt. of W.B.  
Nirman Bhawan, Kolkata-700091

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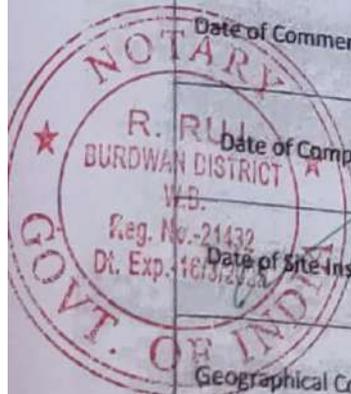
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Dist. Judges' Court  
Bardhaman, Govt. of India

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10 AUG 2024

Third Party Site visit is being done as per instruction of the special engineer, Salt Lake Reclamation and Development Circle, Department of Urban Development and Municipal Affairs communicated and circulated vide his memo. no. 2E-122/22/1456 dated 09-09-2022 and in pursuance of Memo. No. ME/982/1C-10/2021 Pt. I dated 08-09-2022 of the Chief Engineer, Municipal Engineering Directorate, Deptt. of Urban Development & Municipal Affairs. The detail of Work and Inspection is given hereunder in tabular form:

Name of the Work	One time Drain cleaning from Medical college more to Tetultala backside via cancer Hospital in Ward no. 2 under Burdwan Municipality/ Work ID No:- BWNC03
NIT No.	e_NIT No:- 02/BWN/MED/2022-23 (5 <sup>th</sup> Call) Dt:- 02.05.2022
Work Order Memo. No.	MED/BWN/239/CNC-1/2021 Dt:- 13.07.2022 of the Executive Engineer, MED, Burdwan Division.
Amount Put to Tender	₹ 7,83,167.00
Tendered Amount	₹ 6,72,427.19
Date of Commencement	01.08.2022
Date of Completion	12.08.2022
Date of Site Inspection	28-09-2022
Geographical Coordinate of Spot visited	Lat: 23.248972°, Long: 87.85449°, Lat: 23.248866°, Long: 87.854355°
Comment on Inspection	The site is being visited on the basis of random selection of spot physically and overall visual appearance of the spot during inspection. It seemed that the work has been executed.



*[Signature]*  
28/09/2022  
Executive Engineer & T.A. to S.E.  
Salt Lake Recl. & Dev. Circle  
Deptt. of U.D. & M.A., Govt. of W.B.  
Nirman Bhawan, Kolkata-700091

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NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



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10 AUG 2024

Third Party Site visit is being done as per instruction of the special engineer, Salt Lake Reclamation and Development Circle, Department of Urban Development and Municipal Affairs communicated and circulated vide his memo. no. 2E-122/22/1456 dated 09-09-2022 and in pursuance of Memo. No. ME/982/1C-10/2021 Pt. I dated 08-09-2022 of the Chief Engineer, Municipal Engineering Directorate, Deptt. of Urban Development & Municipal Affairs. The detail of Work and inspection is given hereunder in tabular form:

Name of the Work	Drain cleaning from Kayet tala Bastee to Banka via Alamganj Jhurjhure pool in ward no. 17&18 under Burdwan Municipality. (Work ID No-BWNC08)
NIT No.	02/BWN/MED/2022-23(5 <sup>TH</sup> CALL) DATED-02.05.2022
Work Order Memo. No.	MED/BWN/241/CNC-1/2021 DATED- 13/07/2022
Amount Put to Tender	₹ 5,92,973.00
Tendered Amount	₹ 5,09,126.62
Date of Commencement	13.07.2022
Date of Completion	05.08.2022
Date of Site Inspection	28-09-2022
Geographical Coordinate of Spot visited	Lat: 23.226924°, Long: 87.850817°, Lat: 23.226957°, Long: 87.850818°
Comment on Inspection	The site is being visited on the basis of random selection of spot physically and overall visual appearance of the spot during inspection. It seemed that the work has been executed.



*[Signature]*  
 Executive Engineer & T.A. to S.E.  
 Salt Lake Recl. & Dev. Circle  
 Deptt. of U.D. & M.A., Govt. of W.B.  
 Nirman Bhawan, Kolkata-700091

ATTESTED

*[Signature]*  
 R/SAV RUJ  
 NOTARY / ADVOCATE  
 Dist. Judges' Court  
 Bardhaman, Govt. of India

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10 AUG 2024

Third Party Site visit is being done as per instruction of the special engineer, Salt Lake Reclamation and Development Circle, Department of Urban Development and Municipal Affairs communicated and circulated vide his memo. no. 2E-122/22/1456 dated 09-09-2022 and in pursuance of Memo. No. ME/982/1C-10/2021 Pt. I dated 08-09-2022 of the Chief Engineer, Municipal Engineering Directorate, Deptt. of Urban Development & Municipal Affairs. The detail of Work and inspection is given hereunder in tabular form:

Name of the Work	Drain cleaning from B C Road to Banka via Bichitra Cinema, Speed in ward no. 20, 33 & 34 under Burdwan Municipality. (Work ID No-BWNC09)
NIT No.	02/BWN/MED/2022-23(5 <sup>TH</sup> CALL) DATED-02.05.2022
Work Order Memo. No.	MED/BWN/242/CNC-1/2021 DATED -13/07/2022
Amount Put to Tender	₹ 9,69,710.00
Tendered Amount	₹ 8,32,593.01
Date of Commencement	13.07.2022
Date of Completion	16.08.2022
Date of Site Inspection	28-09-2022
Geographical Coordinate of Spot visited	Lat: 23.24094°, Long: 87.863708°
Comment on Inspection	The site is being visited on the basis of random selection of spot physically and overall visual appearance of the spot during inspection. It seemed that the work has been executed.



*[Signature]*  
28/09/22

Executive Engineer & T.A. to S.E.  
Salt Lake Recl. & Dev. Circle  
Deptt. of U.D. & M.A., Govt. of W.B.  
Nirman Bhawan, Kolkata-700091

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



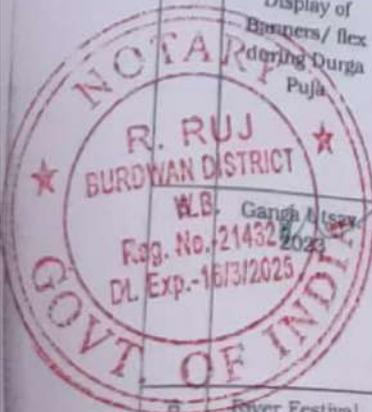
## GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(District Ganga Committee under Namami Gange, Purba Bardhaman)

2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101  
districtgangacommitteeprbdn@gmail.com :: purbabardhaman.gov.in

**ULB and Block wise fund release request to DGC, Purba Bardhaman by ULBs and Blocks on various IEC activities related to Namami Gange already held in Purba Bardhaman District 2023-2024**

Sl No.	Name of IEC activities & Date of event	WBSPMG Memo No & Date	Sanctioined amount from WBSPMG (Rs.)	Frund request received from	Allotment received from WBSPMG	UC send to WBSPMG
1	World Water Day, 2023			SDO, Kalna BDO Khandaghosh	5204-NGRBA/ SPMG/IEC Drive - 679/2022 Date: 09/11/2023	Memo No: 48/DGC/XLI/ 4/2023 Dated: 15/03/2024
2	Mission Life, 2023	D.O.no.CO- 20/2/2023-NMCG Dated: 01/05/2024	Rs. 2,00,000.00	SDO, Kalna SDO, Katwa	5270-NGRBA/ SPMG/IEC Drive - 679/2022 Dated: 08/12/2023	Memo No: 48/DGC/XLI/ 4/2023 Dated: 15/03/2024
3	Swachhta Hi Sewa, 2023	5024-IEC Activities - 427/2017 Date: 19/09/2024	Rs. 50,000.00	SDO, Kalna BDO, Ketugram - II BDO, Memari - II	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI/ 4/2023 Dated: 29/04/2024
4	Display of Banners/ flex during Durga Puja	5148/9-NGRBA/ SPMG/IEC Activities - 427/2017/P-III- 2023 Dated: 17/10/2023	Rs. 25,000.00	SDO, Kalna SDO, Katwa SDO, Burdwan Sadar (North) SDO, Burdwan Sadar (Sadar)	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/XLI /4/2023 Dated: 18/06/2024
5	Ganga Mtsav	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 1,00,000.00	SDO, Kalna Sdo, Katwa	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI/ 4/2023 Dated: 29/04/2024
6	Rover Festival, 2023	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 2,00,000.00	SDO, Kalna SDO, Katwa SDO, Burdwan Sadar (North) BDO, Memari - II	5584-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 14/03/2024	Memo No: 74/DGC/XLI/ 4/2023 Dated: 29/04/2024
7	Mass Awareness Exhibition	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated: 13/10/2023	Rs. 70,000.00	SDO, Katwa	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: 27/06/2024	Memo No: 102/DGC/XLI /4/2023 Dated: 18/06/2024
8	Behavioral Change Communication Activities	5136/1(10) - NGRBA/SPMG/IE X-Activities- 427/2017 Dated:	Rs. 50,000.00	SDO, Kalna SDO Katwa	5870-NGRBA/ SPMG/IEC Drive- 679/2022 dated: <b>ATTESTED</b> Dated:	Memo No: 102/DGC/XLI /4/2023



RISAV-RUJ  
NOTARY/ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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# GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(District Ganga Committee under Namami Gange, Purba Bardhaman)

2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101  
districtgangacommitteeprbdn@gmail.com ; purbabardhaman.gov.in

9	Public Outreach and knowledge based events in Educational Institutions	13/10/2023	5136/1(10) - NGRBA/SPMG/IE X-Activities-427/2017 Dated: 13/10/2023	Rs. 1,00,000.00	SDO, Kalna	27/06/2024	18/06/2024	Memo No: 102/DGC/XLI/4/2023 Dated: 18/06/2024
10	Quarterly Ghat Pe Haat - Kalna - I	Minutes of the 2 <sup>nd</sup> Review Meeting of WBSPMG with DGCs dated: 25.04.2023	Rs. 50,000.00	BDO, Kalna - I	5584-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	5870-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	Memo No: 74/DGC/XLI/4/2023 Dated: 29/04/2024	Memo No: 102/DGC/XLI/4/2023 Dated: 18/06/2024
11	Quarterly Ghat Pe Haat - Khandaghosh	Minutes of the 2 <sup>nd</sup> Review Meeting of WBSPMG with DGCs dated: 25.04.2023	Rs. 50,000.00	BDO, Khandaghosh	5870-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	5584-NGRBA/SPMG/IEC Drive-679/2022 dated: 14/03/2024	Memo No: 115/DGC/XLI/4/2023 Dated: 07/08/2024	Memo No: 102/DGC/XLI/4/2023 Dated: 18/06/2024
12	Additional Communication & Public Outreach Activities	5371-NGRBA/SPMG/IEC Activity-427/2017/P-III(2023) Dated: 08/01/2024	Rs. 79,500.00	DGC, Purba Bardhaman SDO, Kalna SDO, Katwa	5961-NGRBA/SPMG/IEC Drive - 679/2022 Dated: 30/07/2024	5870-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	Memo No: 115/DGC/XLI/4/2023 Dated: 07/08/2024	Memo No: 102/DGC/XLI/4/2023 Dated: 18/06/2024
13	World unity Day, 2024	5136/1(10) - NGRBA/SPMG/IE X-Activities-427/2017 Dated: 13/10/2023	Rs. 1,50,000.00	SDO, Katwa SDO, Burdwan Sadar (North) BDO, Purbasthall - II BDO, Burdwan - I BDO, Khandaghosh	5961-NGRBA/SPMG/IEC Drive - 679/2022 Dated: 30/07/2024	5870-NGRBA/SPMG/IEC Drive-679/2022 dated: 27/06/2024	Memo No: 115/DGC/XLI/4/2023 Dated: 07/08/2024	Memo No: 115/DGC/XLI/4/2023 Dated: 07/08/2024



Officer-in-Charge  
District Ganga Committee  
Namami Gange  
Purba Bardhaman

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

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# GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(District Ganga Committee, Namani Gange, Purba Bardhaman)

2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101

districtgangacommitteeprbdn@gmail.com

purbabardhaman.gov.in

Memo No.: 48/DGC/XLI/4/2023

Dated, Purba Bardhaman, the 15/March/2024

From, Additional District Magistrate(MA)  
Purba Bardhaman

To,  
The Program Director  
West Bengal State NGBRA,  
Programme Management Group,  
(WBSPMG), UD & MA Department,  
Unnayan Bhavan, 3rd Floor, DJ-II  
Sector-II, Salt Lake  
Kolkata- 700 091

Sub: Submission of Utilization Certificate – regarding.

Reference: 06/MA/PBD-30099/10/2023-MA(PRBDN) Dated: 08/January/2024 (World Water Day,2023)  
04/DGC/PBD-30099/5/2023-MA(PRBDN) Dated: 08/January/2024 (Mission Life,2023)

Ma'am,

In reference to the above, I am sending herewith the Utilization Certificate for kind information and necessary action.

Encl: As stated.

Yours faithfully,

Additional District Magistrate(MA)  
Purba Bardhaman

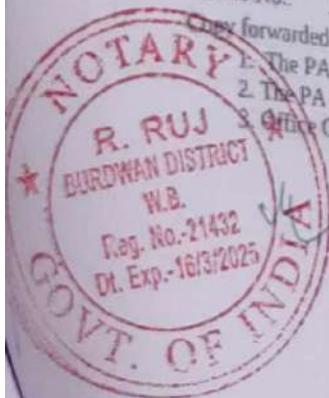
Memo No.: 48/1(3)/DGC/XLI/4/2023

Dated, Purba Bardhaman, the 15/March/2024

Copies forwarded to

1. The PA to the District Magistrate, Purba Bardhaman for information for kind appraisal of the authority.
2. The PA to the Additional District Magistrate (MA), Purba Bardhaman for information.
3. Office Copy.

Additional District Magistrate(MA)  
Purba Bardhaman



ATTESTED

RIGAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

## FORM GFR - 19A

(See Government of India's Decision (1) below Rule 150)

## FORM OF UTILIZATION CERTIFICATE

For the period: under NGRBA Program in West Bengal

Sl No.	Letter No. and Date	Amount (in Rs.)	Remarks
01	NEFT CR-RBISOPFMS01/WEST BENGAL STATE NGRBA PROGRAM Date: 10/11/2023	54,570.00	Certified that Rs.1,49,344.00 (INR One Lakh Forty Nine Thousand Three Hundred Forty Four) only since release towards implementation of World Water Day, 2023 and Mission Life, 2023 IEC Activity, Awareness Programme under the letter nos. (to be furnished) a sum of Rs. 1,49,344.00 (NR One Lakh Forty Nine Thousand Three Hundred Forty Four) only had been utilized for which it was sanctioned.
02	NEFT CR-RBISOPFMS01/WEST BENGAL STATE NGRBA PROGRAM Date: 11/12/2023	94,774.00	Certified that I have satisfied myself that the conditions on which the fund was sanctioned have been duly/ are being fulfilled and that I have exercised the following check to see that the money was actually utilized for the purpose for which it was sanctioned.

Kinds of checks exercised:

Verified the Bills and vouchers in original and found correct:



Signature

Additional District Magistrate  
Purba Bardhaman

ATTESTED

RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



# GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(District Ganga Committee, Namami Gange, Purba Bardhaman )  
2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101  
districtgangacommitteeprbdn@gmail.com :: purbabardhaman.gov.in

Memo No.: 74 /DGC/XLI/4/2023

Dated, Purba Bardhaman, the 29 /April/ 2024

From, Additional District Magistrate(MA)  
Purba Bardhaman

To,  
The Program Director  
West Bengal State NGBRA,  
Programme Management Group,  
(WBSPMG), UD & MA Department,  
Unnayan Bhavan, 3rd Floor, DJ-II  
Sector-II, Salt Lake  
Kolkata- 700 091

Sub: Submission of Utilization Certificate – regarding.

Reference: 58/MA/DGC/XLI/4/2023 Dated: 28/March/2024 (Swachhta Hi Seva,2023)  
61/MA/DGC/XLI/4/2023 Dated: 28/March/2024 (River Festival,2023)  
62/MA/DGC/XLI/4/2023 Dated: 28/March/2024 (Ganga Utsav,2023)  
64/MA/DGC/XLI/4/2023 Dated: 28/March/2024 (Quarterly Ghat Pe Haat (Kalna- - 1,2023)

Ma'am,

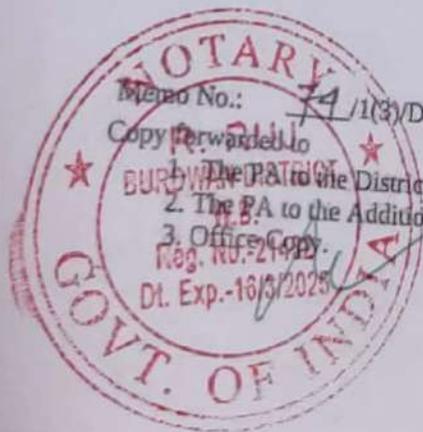
In reference to the above, I am sending herewith the Utilization Certificate for kind information and necessary action.

Encl: As stated.

Yours faithfully,

Additional District Magistrate(MA)  
Purba Bardhaman

Dated, Purba Bardhaman, the 29 /April/ 2024



Additional District Magistrate(MA)  
Purba Bardhaman

ATTESTED

RISAV RUJ  
NOTARY/ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

## FORM GFR - 19A

(See Government of India's Decision (1) below Rule 150)

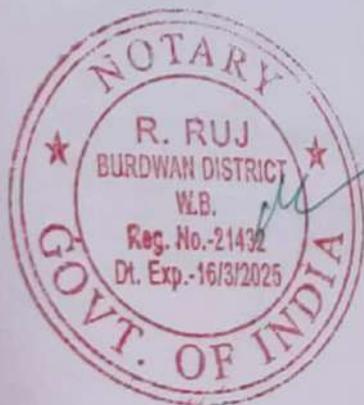
## FORM OF UTILIZATION CERTIFICATE

For the period: under NGRBA Program in West Bengal

Sl No.	Letter No. and Date	Amount (in Rs.)	Remarks
01	NEFT CR-RBIS0PFMS01-WEST BENGAL E-NGRBA PROGRAM MANAGEMENT GROUP - RBI0762442193965  Date: 15/03/2024	3,88,535.00	<p>Certified that Rs.3,88,535.00 (INR Three Lakh Eighty Eight Thousand Five Hundred Thirty Five) only since release towards implementation of Swachhta Hi Seva, River Festival, Ganga Utsav and Ghat Pe Haat (Kalna - I) 2023 IEC Activity, Awareness Programme under the letter nos. (to be furnished) a sum of Rs.3,88,535.00 (INR Three Lakh Eighty Eight Thousand Five Hundred Thirty Five) only had been utilized for which it was sanctioned.</p> <p>Certified that I have satisfied myself that the conditions on which the fund was sanctioned have been duly/ are being fulfilled and that I have exercised the following check to see that the money was actually utilized for the purpose for which it was sanctioned.</p>

Kinds of checks exercised:

Verified the Bills and vouchers in original and found correct:



Signature

*[Signature]*  
Additional District Magistrate  
Purba Bardhaman

ATTESTED

*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman

(District Ganga Committee, Namami Gange, Purba Bardhaman )

2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101

districtgangacommitteeprbdn@gmail.com

purbabardhaman.gov.in

Memo No.: 102/DGC/XLI/4/2023

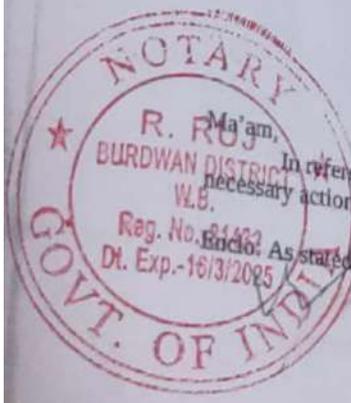
Dated, Purba Bardhaman, the 18/July/2024

From, Additional District Magistrate(MA)  
Purba Bardhaman

To,  
The Program Director  
West Bengal State NGBRA,  
Programme Management Group,  
(WBSPMG), UD & MA Department,  
Unnayan Bhavan, 3rd Floor, DJ-II  
Sector-II, Salt Lake  
Kolkata- 700 091

Sub: Submission of Utilization Certificate – regarding.

- Reference:
- 93/DGC/XLI/4/2023 Dated: 08/July/2024 (Display of Flex/ Banners during Durga Puja, 2023)
  - 94/DGC/XLI/4/2023 Dated: 08/July/2024 (Mass Awareness Exhibition, Sabola Mela, 2023)
  - 95/DGC/XLI/4/2023 Dated: 08/July/2024 (Behavioral Change Communication Activities, 2024)
  - 96/DGC/XLI/4/2023 Dated: 08/July/2024 ( Public Outreach & Knowledge based events with Special able children, 2023)
  - 97/DGC/XLI/4/2023 Dated: 08/July/2024 (Quarterly Ghat Pe Haat, Khandaghosh, 2023)



Ma'am, In reference to the above, I am sending herewith the Utilization Certificate for kind information and necessary action.  
Encl: As stated

Yours faithfully,

*[Signature]*  
Additional District Magistrate(MA)  
Purba Bardhaman

Dated, Purba Bardhaman, the 18/July/2024

Memo No.: 102/1(3)/DGC/XLI/4/2023

Copy forwarded to

1. The PA to the District Magistrate, Purba Bardhaman for information for kind appraisal of the authority.
2. The PA to the Additional District Magistrate (MA), Purba Bardhaman for information.
3. Office Copy.

*[Signature]*  
Additional District Magistrate(MA)  
Purba Bardhaman

ATTESTED

RISAV RUJ  
NOTARY /ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

## FORM GFR - 19A

(See Government of India's Decision (1) below Rule 150)

## FORM OF UTILIZATION CERTIFICATE

For the period: under NGRBA Program in West Bengal

Sl No.	Letter No. and Date	Amount (in Rs.)	Remarks
01	NEFT CR-RBIS0PFMS01-WEST BENGAL E-NGRBA PROGRAM MANAGEMENT GROUP - RB11812458796216 Date: 28/06/2024	2,15,000.00	Certified that Rs.2,15,000.00 (INR Two Lakh Fifteen Thousand) only since release towards implementation of Behavioural Change Communication Activities (Kalna - II & Katwa - II), Display of Flex/ Banner during Durga Puja (Kalna, Katwa, Burdwan Sadar South & North), Mass Awareness Exhibition stall (Sabola Mela, Katwa), Public Outreach & Knowledge Based Events (Kalna), Ghar Pe Haat (Khandaghosh) IEC Activity, Awareness Programme under the letter nos. (to be furnished) a sum of Rs. 2,15,000.00 (INR Two Lakh Fifteen Thousand) only had been utilized for which it was sanctioned. Certified that I have satisfied myself that the conditions on which the fund was sanctioned have been duly/ are being fulfilled and that I have exercised the following check to see that the money was actually utilized for the purpose for which it was sanctioned.



Kinds of checks exercised:

Verified the Bills and vouchers in original and found correct:

Signature

Additional District Magistrate (MA)  
Purba Bardhaman

ATTESTED

RUBAV RUJ  
NOTARY/ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024



# GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman  
(District Ganga Committee, Namami Gange, Purba Bardhaman )

2<sup>nd</sup> FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101  
districtgangacommitteeprbdn@gmail.com

purbabardhaman.gov.in

Memo No.: 116/DGC/XLI/4/2023

Dated, Purba Bardhaman, the 08/August/2024

From, Additional District Magistrate(MA)  
Purba Bardhaman

To,  
The Program Director  
West Bengal State NGBRA,  
Programme Management Group,  
(WBSPMG), UD & MA Department,  
Unnayan Bhavan, 3rd Floor, DJ-II  
Sector-II, Salt Lake  
Kolkata- 700 091

Sub: Submission of Utilization Certificate – regarding.

Reference: Memo No 111/MA/DGC/XLI/4/2023 Dated - 06/08/2024 (World Unity Day, 2023)  
Memo No 109/MA/DGC/XLI/4/2023 Dated - 06/08/2024 (Additional Communication &  
Public Outreach Activities (Wall Painting, Slogan Competition & Tableau Campaign)



In reference to the above, I am sending herewith the Utilization Certificate for kind information and

Yours faithfully,

*[Signature]*  
Additional District Magistrate(MA)  
Purba Bardhaman

Dated, Purba Bardhaman, the 08/August/2024

Memo No.: 116/1(3)/DGC/XLI/4/2023

Copy forwarded to

1. The PA to the District Magistrate, Purba Bardhaman for information for kind appraisal of the authority.
2. The PA to the Additional District Magistrate (MA), Purba Bardhaman for information.
3. Office Copy.

*[Signature]*  
Additional District Magistrate(MA)  
Purba Bardhaman

ATTESTED  
*[Signature]*  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India

10 AUG 2024

145

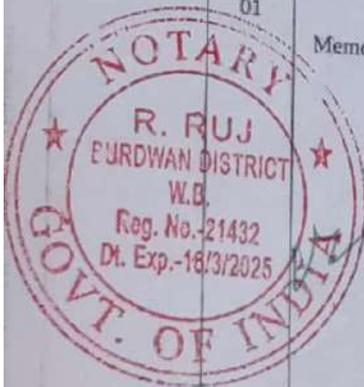
## FORM GFR - 19A

(See Government of India's Decision (1) below Rule 150)

## FORM OF UTILIZATION CERTIFICATE

For the period: under NGRBA Program in West Bengal

Sl No.	Letter No. and Date	Amount (in Rs.)	Remarks
01	NEFT Cr-RBISOPFMS01-West Bengal State NGRBA Programme Management Group-RBI2132412445508 Dated: 30/07/2024 Memo: 5961-NGRBA/SPMG/IEC Drive- 679/2022 Date: 30/07/2024	2,20,803.00	Certified that Rs.2,20,803.00 (INR Two Lakh Two Thousand Eight Hundred Three) only since release towards implementation of World Unity day, 2023 (SDO Kalna/SDO Katwa/ SDO Sadar North/ BDO, Khandaghosh/ Burdwan Town School), Additional communication and Public Putreach Activities (Wall Painting, Slogan Competition & Tableau Campaign) 2024 (DGPC Purba Bardhaman/ SDO, Kalna SDO, Katwa) IEC Activity, Awareness Programme under the letter nos. (to be furnished) a sum of Rs. 2,19,803.00 (INR Two Lakh Nineteen Thousand Eight Hundred Three) only had been utilized for which it was sanctioned and balance of Rs. 1,000.00 (INR One Thousand) only is in the hand as on 08 <sup>th</sup> August, 2024.  Certified that I have satisfied myself that the conditions on which the fund was sanctioned have been duly/ are being fulfilled and that I have exercised the following check to see that the money was actually utilized for the purpose for which it was sanctioned.



Kinds of checks exercised:

Verified the Bills and vouchers in original and found correct:

Signature

Additional District Magistrate (MA)  
Purba Bardhaman

ATTESTED  
RISAV RUJ  
NOTARY / ADVOCATE  
Dist. Judges' Court  
Bardhaman, Govt. of India



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**Advance service foe Affidavit in compliance with the order of Hon'ble National Green Tribunal Principal Bench, New Delhi, Dated 24.11.2023, 21.02.2024 & 02.05.2024 in matter M.C. Mehta vs. Union of India & Ors. O.A. 200 of 2014.**

2 messages

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**Office of Adv Madhumita** <office.advocate.madhumita@gmail.com>  
To: Katyayni Chaubey <katyaynichaubey986@gmail.com>

Sat, Aug 10, 2024 at 4:49 PM

Dear Madam,  
Please find the attachment.



KMC OA 200 of 2014 August.pdf



Malda OA 200 August.pdf



Murshidabad OA 200 August.pdf



Purba Medinipur OA 200 August.pdf



South 24 Parganas OA 200 August.pdf

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With Regards

Office of Advocate Madhumita Bhattacharjee  
1921, J Block, Opposite Ariston Hospital, C.R. Park,  
New Delhi-110019  
Mob. No. 7011332809

Chamber No. 807, Additional Building Complex,  
Supreme Court of India,  
New Delhi-110001  
Telephone No. 011-43029802

---

**Office of Adv Madhumita** <office.advocate.madhumita@gmail.com>  
To: Katyayni Chaubey <katyaynichaubey986@gmail.com>

Mon, Aug 12, 2024 at 12:03 PM

Dear Madam,  
Please find the attachment.

[Quoted text hidden]



**Purba Bardhaman OA 200 - 2014 August.pdf**  
22212K